Thursday, February 21, 1963/ Phalguna 2, 1884(Saka)

LOK SABHA DEBATBS

Third Series Volume XIII, 1963/1884 (Saka)

[February 18 to March 2, 1963|Mazha 29 to Phalguna 11, 1884 (Saka)]



FOURTH SESSION 1963/1884-85 (Saka)

(Vol. XIII contains Nos. 1 to 10)

LOK SABHA SECRETARIAT NEW DELHI

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LOK SABHA

Thursday, February 21, 1963/Phalguna 2, 1884 (Saka)

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in the Chair]

ORAL ANSWERS TO QUESTIONS

Mechanised Brick Plant

Shri Bishanchander Seth:
Shri Subodh Hansda;
Shri S. C. Samanta:
Shri Bhagwat Jha Azad:
Shri Bhakt Darshan:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether it is a fact that Government are considering a proposal for setting up of a Mechanized Brick Plant in Delhi;
- (b) if so, when it is likely to be set up; and
- (c) what will be the total expenditure involved?

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P S. Naskar): (a) Yes. It is proposed to be set up by the National Buildings Construction Corporation Limited which is a fully Government owned Company.

- (b) Negotiations for the import of necessary machinery are in progress.
- (c) About Rs. 18.65 lakhs—Rs. 16.65 lakhs on the capital outlay and Rs. 2 lakhs on the working capital.

श्री बिशन चंद्र सेठ: मैं यह पूछना चाहता था कि जो ये मशीन से ईंटें बनायी 2710 (Ai) LSD-1 जाएंगे। इनका सारा काम इलेक्ट्रिकल होगा या उसमें हैंड वर्क भी रहेगा, क्योंकि ऐसा इम्प्रेशन है कि अगर यहां यह फैक्टरी लगी तो उसका नतीजा यह हो सकता है कि सारे देश में जो बहुत से आदमी ईटें बनाने के काम में लगे हैं वे बेकार हो जाएंगे और यह काम मिकेनाइज्ड हो जाएंगा?

निर्माण, ध्रावास तथा पुनर्वास मंत्री (श्री मेहरचन्द सन्ना): यह फैक्टरी श्रमी तो सिर्फ देहली में लगेगी श्रीर तकरीबन चार करोड़ ईंटें हर साल निकालेगी। सारे देश पर इसका श्रसर पड़ने वाला नहीं है।

श्री बिशन चंद्र सेठ: यह तो मैं भी समझ रहा हूं मगर यह एक एग्जाम्पिल बन रहीं है इसलिए मैं जानना चाहता था कि इसमें कितने ब्रादमियों का वर्क रहेगा और कितने अ ब्रादमियों पर इसका श्रसर पड़ेगा?

श्री मेहरचन्द सन्ना: यह तफसील तो मैं नहीं जानता लेकिन मैं यह जानता हूं कि इस से इँटें सस्ते दामों पर मिला करेंगी।

Shri Subodh Hansda: May I know whether this plant will be of a commercial nature or will this plant be a pilot plant?

Shri P. S. Naskar: As I said, it is not directly being done by the Government but it is being done by a Corporation, namely, the NBCC and they will have it as a commercial proposition.

श्री भक्त दर्शन: क्या इस बात का श्रन्दाजा लगाया गया है कि दिल्ली में को निर्माण कार्य चला रहा है उसकी श्रावश्यकता के कितने परसेंटेज की पूर्ति इस से हो सकेगी? श्री मेहरचन्द सन्नाः यह कहना तो बड़ा मुक्किल है। दिल्ली में जिस तेजी से मकान बन रहे हैं उसको दसते हुए यह ग्रन्दाजा लगान।

श्री बड़े: क्या यह सच है कि इस फैक्टरी के स्थापित होते से दिल्ली के दो हजार क्म्हार बेकर हो जाएंगे?

श्री मेहरचन्द खन्ना: जब तक यहां पर ग्रनग्रायोरोइज्ड स्क्वैटिंग चल रहा है ग्रीर मकान बन रहे हैं तब तक इस बात की कोई चिन्ता नहीं कि कोई ग्रादमी बगैर काम के रह जाएगा।

Training Centres for Goldsmiths

Shri Subodh Hansda:
Shri S. C. Samanta:
Shri M. L. Dwivedi:
Shrimati Savitri Nigam:
Shri B. K. Das:
Shri Raghunath Singh:
Shri A. N. Vidyalankar:
Shri Koya:
Shri Kajrolkar:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that Government intend to give training to goldsmiths in the use of fourteen carat gold for making ornaments and also propose to give financial assistance to them;
- (b) if so, how many centres will be opened for this purpose; and
 - (c) in which places?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):
(a) to (c). The question of facilitating the use of gold alloys upto 14 carat in purity by goldsmiths is under consideration and it is not possible to indicate at this stage the actual measures which may be taken.

Shri Subodh Hansda: May I know whether it is a fact that the cost of manufacture of 114-ct. ornaments is much more and, if so, whether the Government has assessed the cost of manufacture of these ornaments?

Shri B. R. Phagat: If by cost the hon. Member means the wage component, it is true that 14 ct. gold is more difficult to handle and the wage component will be more. But that would benefit the goldsmiths because for every unit of 14-ct. gold they will earn more wages and more people will be employed.

Some Hon. Members rose-

Mr. Speaker: We are having a regular discussion on this. I have received a notice from 17 hon. Members and am going to allow some time for this particular discussion. Therefore there ought not to be many questions asked.

Shrimati Savitri Nigam: May I know whether the aware that these unemployed goldsmiths are in great distress, specially in Delhi where 10,000 of them have become unemployed? What immediate relief is going to be given to these people?

Mr. Speaker: The question of relief does not arise from this question.

Shri B. K. Das: May I know whether it has been examined if the usual tools that are being used now can also be used for making these 14-ct. ornaments?

Mr. Speaker: It is only the training that is in question in this.

Dr. M. S. Aney: May I know whether the Government is going to give any monetary assistance to these goldsmith_S who want to get training in this institution as most of them are now unemployed and without any means to leave their houses and go anywhere else?

Mr. Speaker: Any scholarships for the trainees?

Shri B. R. Bhagat: The whole matter of how to provide help to these persons who may be affected by this is under examination by the Gold Board and the Government: also in consultation with the State Governments the whole matter is being considered

श्री गु० सि० मुसाफिर: जब तक १४ कैरट का काम करने की लोगों को ट्रेनिंग नहीं मिल जाती तक तब क्या छोटे मुनारों को अपनी गजर करने के लिए अपना काम पुराने तरीके से जारी रखने का इजाजत दी जा सकती है?

श्री ब रा० भगतः ग्रभी इस तरह की इजाजत नहीं दी जा सकती।

श्री यशपाल सिंह: क्या सरकार ने राज्य सरकारों से मिल कर कोई ऐसी लिस्ट बनायी है जिस से मालम हो सके कि कूल कितने सुनारों को टेनिंग दी जाएगी और डिस्टिक्ट वाइज इस काम पर कितना रुपया खर्च होगा ?

श्री ब० रा० भगत: मामला जेर गौर है।

Shri Koya: May I know whether the Government has got any representation saying that the delicate ornaments of Tamil Nad and Kerala cannot be made of 14-ct gold?

Shri B. R. Bhagat: All these questions will be considered by the Gold Board. A Technical committee is being associated with the Gold Board very soon.

Mr. Speaker: Next question.

T.B. Clinics +

Shri R. G. Dubey: Shri Bishanchander Seth: Shri S. M. Banerjee:

| Shri P. R. Chakraverti: | Shri A. N. Vidyalankar: | Shri Priya Gupta: | Shri A. K. Gopalan: Shri Daljit Singh:

Will the Minister of Health be pleased to state:

(a) the number of well-equipped T.B. Clinics proposed to be established during the Third Five Year Plan period;

- (b) how many clinics have already been opened and are functioning; and
- (c) what form of aid is offered to State Governments or private Institutions who volunteer to take steps in that direction?

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): (a) 200

- (b) The information is being collected and will be laid on the Table.
- (c) In respect of T.B. Clinics run by State Governments, X-Ray and Laboratory equipment, Vehicles, and X-ray films and INH tablets (to last for two years) are supplied in addition to 75 per cent of the non-recurring expenditure on building and 50 per cent of the annual recurring expenditure. The same applies to T.B. Clinics run by voluntary organisations recommended by the State Governments.

Shri R. G. Dubey: May I know whether any help is given in form of grants and subsidy?

Dr. D. S. Raju: To whom?

Shri R. G. Dubey: Private institutions as well as State Governments.

Dr. D. S. Raju: I have already answered it.

Shri R. G. Dubey: May I know whether it is a fact that in the catering establishments in the country, there are persons who are affected by this disease serving and whether there is any survey taken of this and what measures are taken to prevent

The Minister of Health (Dr. Sushila Nayar): T. B. cases are there perhaps in every walk of life. There has not been any comprehensive survey of 483

T.B. cases. But, generally speaking, Health departments and municipalities of State Governments advise medical examination of those employed in the catering establishments. I am forry to say it is not done in every case.

Shri R. G. Dubey: May I whether under the present rules of the Municipalities, for example in Delhi, there is any specific provision to prevent persons affected by the disease from serving in these establishments?

Dr. Sushila Nayar: There are rules in the Municipal manual which say that they should observe the rules of health in the catering establishments including sanitation, and employment of healthy caterers. As I have said the consciousness part of the community is not so much and therefore, in most cases, medical examination of these people is not insisted upon.

श्री कल्लवाय: में जानना चाहता हूं कि मध्य प्रदेश में कितने क्लिनिक खोलने का इरादा है ग्रौर कहां कहां?

डा॰ सुक्षीला नायर: मध्य प्रदेश में तीन खोले हैं, जबलपुर में, रायपुर में ग्रौर भोपाल में।

श्री सरज् पाडेण्यः इस बात को ध्यान में रखते हुए कि पूर्वी उत्तर प्रदेश में इधर टो॰ बो॰ के रोगियों की संख्या बहुत ज्यादा बढ़ी है, क्या वहां तीसरी पंच वर्षीय योजना में अधिक टी० बी० क्लिनिक्स खोलने का विचार है?

डा॰ सुशीला नायर: मने अर्ज किया कि २०० टो० बी० क्लिनिक खोलने का प्रावीजन रखा गया है तीसरी प्लान में। यह तो स्टेट गर्वनमेंट पर मनहसिर है कि वह कहां पर खोलेगी ग्रीर कितने खोलेगी।

Shrimati Akkamma Devi: ln view of the fact that a large number of poor T.B. patients, after discharge from the hospital after complete cure, again become victims of this disease for want of proper diet and due to unhygienic conditions, may I know whether there is any proposal before the Government to start after-care homes for such deserving poor patients?

Dr. Sushila Nayar: The after-care of T.B. patients is a very important problem, and in a number of places there are some arrangements for the training of the patients on discharge in different types of occupations as an after-care measure. But the real remedy lies in working out a detailed rehabilitation programme under which industries will be willing to give employment to these people in suitable departments as advised by experts.

Dr. Ranen Sen: In view of the large incidence of T.B. amongst school and college children, is there any special programme to set up T.B. clinics for these school and college children?

Dr. Sushila Nayar: It is not considered necessary to have separate clinics for school and university students. The T.B. clinics are on a regional basis. Generally it is the family which is to be looked after. I may tell the hon. Member that whenever a case of T.B. is diagnosed at these clinics, the contact examination is done for the whole family including the children in that family.

Shri P. R. Chakraverti: May I know whether Government satisfied themselves that no curtail-ment in the Third Plan programmes will be made in the name of the emergency?

Dr. Sushila Nayar: How can give any assurance like that? that I can say is that we are doing our level best not to cut the essential health programmes, but the emergency has imposed certain cuts on all the programmes.

Shri Bade: In view of the fact that the allopathic treatment is very expensive, may I know whether Government are trying to have Ayurvedic remedies and Ayurvedic clinics in the Third Five Year Plan?

Mr. Speaker: That cannot be answered under this particular main question.

Shri Bade: There is reference to T.B. clinics in the Third Pian.

Mr. Speaker: I have followed the question.

श्री **बड़े**: ी० **बी०** क्लिनिक्स थर्ड फाइब इयर प्लान में हैं।

प्राध्यक्ष महोदय: थर्ड फाइव इयर व्लान में तो हैं लेकिन इस सवाल में नहीं हैं यह मैं श्राप से कह रहा हं।

Shri Bade: It is a consumptive disease

Shri A. S. Saigal: May I know in how many clinics the children of T.B. patients are being segregated?

Dr. Sushila Nayar: I do not understand how the clinics can segregate the children of the T.B. patients.

Shri Sham Lal Saraf: May I know whether in these T.B. clinics the 'domesticated cases' are also being included? What I mean to say is this. At the present moment, many of the T.B. patients cannot be treated in the clinics. May I know whether the 'domesticated cases' are also included in these T.B. clinics?

Dr. D. S. Raju: I think the hon. Member is referring to the domiciliary treatment. They come to these clinics and they get the advice, and they are given the INH and PAS tablets, and they take those medicines home and continue the treatment there.

Shri Bade: In view of the fact that the allopathic medicines and the allopathic treatment for T.B. is very expensive may I know whether there is any provision in the Third Plan for Ayurvedic treatment or Ayurvedic clinics to be established in various parts of the country?

Dr. Sushila Nayar: There are many Ayurvedic clinics etc. which are being established by the State Governments, but I must confess that I am not aware of any effective treatment for T.B. under Ayurveda, and it is because of this that even from the Ayurvedic clinics and hospitals, the T.B. cases flock to the T.B. clinics.

Shri Hari Vishnu Kamath: It deserves some research.

Gandak Project

Shri D. N. Tiwary: Shri Shree Narayan Das:

Shri Bishwanath Roy:
Shri Bibhuti Mishra:
Will the Minister of Irrigation and

Power be pleased to state:

- (a) whether any progress has been made towards the implementation of the Gandak Project in Bihar; and
- (b) whether the objection or hitch raised by the Nepal Government has been overcome?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) and (b). A statement containing the requisite information is laid on the Table of the House.

STATEMENT

(a) The alignment of the barrage has been finalised on the basis of the

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model studies conducted at the Central Water and Power Research Station, Poona, Excavation of canals has been started and earthwork to the extent of about 18 crore cft, on the Tirhut Canal, 5.25 crore cft. on the Don Branch Canal and 4.25 crore cft. on the Saran Canal had been done up to the end of January, 1963. On the Western Gandak Canal surveys in the portion lying in Uttar Pradesh territory have been completed and excavation work will be started shortly.

Preliminary works like the construction of camp buildings, landing ground, telephone lines etc., road nearing completion. Access from the railhead at Bagha to camp site at Bhaisalotan has been completed. Construction of the power house at the barrage site for supplying electric energy for the construction works is in progress. Construction of the Eastern Guide Bank of the Barrage has been started.

(b) His Majesty's Government of Nepal have not raised any objection to the implementation of the Gandak Project agreement, though there was some delay in settling the administrative details.

Shri D. N. Tiwary: May I know when the barrage work is going to be started and when it will be completed?

Shri Alagesan: During this season, they are starting the construction of the guide bund. The barrage work will be started during the next sea-

Shri D. N. Tiwary: How long will it take for completion?

Shri Alagesan: It is expected to be completed by 1966.

Shri Bishwanath Roy: Why is the work regarding implementation of the project so slow on the UP side?

Shri Alagesan: UP is also taking steps to construct the canal that lies in their side.

Shri Bibhuti Mishra: By what time is the canal construction going to be finished?

Shri Alagesan: The entire system is expected to be completed-I mean the construction-by 1968.

Shri Hem Barua: Is it a fact that the Nepal Government have refused permission for the construction of the Narabani dam which is under the Gandak Project? If so, what is the actual position?

Shri Alagesan: I think the hon. Member is referring to the construction of the Nepal Bund.

Shri Hem Barua: The Narabani dam in UP. It came up before the UP Assembly this time.

Mr. Speaker: Is it connected with this?

Shri Hem Barua: Yes, this is under the Gandak Project.

Shri Alagesan: I am not able to answer that. I require notice.

Premium Prize Bonds

*60. Shri P. C. Borooah: Shri D. C. Sharma:

Will the Minister of Finance pleased to state:

- (a) how much money has so far been invested in new Premium Prize Bonds; and
- (b) what steps have been taken to popularise the scheme evenly all over the country?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) Rs. 11 crores approximately up to 31st January, 1963.

(b) Constant publicity is conducted through the usual media such as press advertisements, posters, folders and cinema slides. Local publicity is being conducted by the National Savings Organisation as well as by the State Governments, for which special allotments have been agreed to be made. A film has also been produced.

Shri P. C. Borooah: What are the salient features of these bonds and how do these bonds differ broadly from the interest-free bonds?

Shrimati Tarkeshwari Sinha: The salient features are that there is a premium of 2 per cent on these bonds apart from the prizes. The amount of prize money has also been increased. The first prize will be Rs. 50,000 per Rs. 1 crore of bonds sold. Rs. 5 lakhs will go as prize money; out of these the number of prizes for Rs. 100 denomination will be 243 and that for the Rs. 5 denomination will be 568, in case all those bonds of the value of Rs. 1 crore each are sold.

Shri P. C. Borooah: How will the prizes drawn for unsold bond numbers be disposed of?

Shrimati Tarkeshwari Sinha: There will be no unsold bonds in the prizes. They have been eliminated.

The Minister of Finance (Shri Morarji Desai): There may be.

Shrimati Tarkeshwari Sinha: Not in the prizes. We would not calculate them while giving the prizes.

Shri Morarji Desai: The system will be that if any prize is drawn on any unsold bond, the number next to that which is sold will have that prize.

Shri Sonavane: One of the features of the premium bond scheme is that the bond is entitled to drawal of prizes on two occasions in 1964 What happens thereafter? Will it cease to draw any prize?

Shrimati Tarkeshwari Sinha: Yes. For that series, it is on two occasions.

श्री बेरवा—कोटा: यह प्रीमियम प्राइज बौंड्स कब तक पकेंगे ग्रर्थात कब तक इन की: लिमिट खत्म हो जायगी श्रीर उस वक्त उन को कितनी निकासी हो जायेगी?

श्रोमतो तारश्वरी सिन्हा: उन की मियाद पांच वर्ष है जिसमें २ परसेंट उन को प्रीमियम मिलेगा। जिसने १०० रुपये के बौंड खरीदे हैं उन को पांच वर्ष के बाद ११० रुपये मिलेंगे।

Smallpox in the Country

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Shri Surendra Pal Singh:
Shrimati Savitri Nigam:
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri B. K. Das:
Shri P. Venkatasubbaiah:
Shri Sonavane:
Shri A. N. Vidyalankar:
Shri Yashpal Singh:

Shri P. C. Borooah:

*61. \(\) Shri Bishanchander Seth:

Shri Rameshwar Tantia: Shri D. C. Sharma: Shri Raghunath Singh:

Shri Mohammad Elias: Shri Bhagwat Jha Azad:

Shri Bhakt Darshan:

Shri Rishang Keishing:

Shri Mate: Shri J. B. S. Bist:

Shri Gauri Shankar Kakkar:

Shri P. Kunhan: Shri Marandi:

Will the Minister of Health be pleased to state:

- (a) whether smallpox has broken out in the country in an epidemic form;
- (b) if so, how many deaths had occurred due to this disease during the months of January and February 1963 State-wise; and
- (c) what steps Government have taken to check this epidemic?

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): (a)

Heavy incidence of smallpox has been reported from certain parts of U.P., Madhya Pradesh, Madras, West Bengal, Rajasthan and Andhra Pradesh.

(b) and (c). A statement the requisite information is laid on the Table of the House. [Placed Library. See No. LT-811/63].

Shri Surendra Pal Singh: We learn from the statement that the small-pox eradication programe has been fully implemented in 23 districts in country. May I know whether after the implementation of this programme any deaths have taken place those districts or not?

The Minister of Health (Dr. Sushila Nayar): The statement has given the number of deaths. Deaths taken place in several districts. It is due to the fact that although the small-pox eradication programme was sanctioned quite early, the States, for various reasons, were not able 'to take it up early enough three States which took it up early and executed it properly-Gujarat, Punjab Mysore-have very little small pox. Even in those States where small pox is taking place, in the districts where the programme has been properly implemented, there is hardly any case, but in the other districts where this has not been fully done, there are cases.

Shri Surendra Pal Singh: In view of the fact that most of the European countries have achieved complete success in eradicating small pox, may know whether our Health Ministry has made a close study of the meby them to achieve thods adopted this end, with a view to applying those methods here?

Dr. D. S. Raju: Yes, Sir. We are doing the same. The answer is wellknown. Vaccination is the only answer to complete eradication, and we hope it will be completed in another two, three years.

Shrimati Savitri Nigam: In Bundelkhand area in Banda alone more than 1,000 people have died. steps have Government taken help those States which have got small pox in an epidemic form?

Dr. Sushila Nayar: The Government of India has given full assistance to all the State Governments. It is for the State of U.P. to decide whether they want to take up programme in Banda or elsewhere.

Mr. Speaker: We cannot go inta each district here.

Shrimati Savitri Nigam: I wanted to know whether 1,000 people have died there.

Mr. Speaker: That may be put in the State legislature.

Shri P. Venkatasubbaiah: The expert committee appointed by Government of India in 1958 has made certain recommendations. May know whether all those recommendations have been duly implemented for the eradication of this disease?

Dr. D. S. Raju: Yes, Sir. They have been implemented.

श्री म० ला० द्विवेदी :: इस बयान में वताया गया है कि उत्तर प्रदेश में कूल ४६६ मौतें हुई हैं, लेकिन जैसा कि अखबारों से माल्म हुन्रा है, उत्तर प्रदेश के केवल बांदा ज़िले में एक हजार.....

एक माननीय सदस्य : १५००।

श्री म० ला० द्विवेदी : . . . १५०० मौतें हुई हैं ग्रीर दूसरे जिलों में ग्रीर ज्यादा मौतें हुई होंगी। मैं यह जानना चाहता हं कि क्या मंत्रालय को सभी सूचनायें नहीं मिलती हैं। इसके अलावा इस बयान में बताया गया है कि १४८ जिलों में स्मालपाक्स के एरेडिकेशन का कार्यं चल रहा है। मैं यह जानना चाहता हं कि हिन्दुस्तान के सारे जिलों में यह स्कीय कव तक पहुंचेगी भीर कब तक इसमें काम-यार्ब। मिलेगी।

डा॰ सुश्रीला नायर : यह जो गूचना दी गई है, वह जनवरी तक की सूचना है। मैं यह निवेदन करना चाहती हूं कि हमारे पास जो सूचना ब्राती है, वह स्टेट गवर्नमेंट्स से ब्राती है। स्टेट गवर्नमेंट्स ने जितने केसज हमारे पास गिपोर्ट किये हैं, वे हम ने ब्राप के सामने रख दिये हैं। जहां तक इस कार्यक्रम का देश के सारे जिलों में पहुंचने का ताल्लुक है, उस की हद तीन साल की रखी गई है। हम ब्राशा करते हैं कि कई स्टेट्स उस काम को दो साल में हो पूरा कर देंगी।

श्री द्वा० ना० तिवारी: क्या मैं यह जान सकता हूं कि क्या सरकार के पास ऐसी कोई सूचना है कि वैक्सीनेशन के बाद कितने लो ों को स्माल पाक्स का एटैक होता है श्रौर कितने लोग उससे मरते हैं?

डा॰ सुशीला नायर: स्मालपावस का वैक्सीनेशन ठीक ढंग से हो जाने के बाद बहुत ही कम, कभी कभी, हजारों केसिज में से किसी एक को. स्मालपाक्स होते सुना गया है और उस कां एविडेंग मीजूद है। लेकिन अगर कभी ऐसा एटैक हो भी जाता है, तो वह विलकुल हल्का होता है और उसका नुक्सान बहुत कम होता है।

Shri S. C. Samanta: From the statement I find that in West Bengal in January there were 296 deaths, but in the newspapers it is stated that during the period November 3 to February 16, there were 554 deaths in Calcutta alone.

Mr. Speaker: That answer has been given, that this is the information received from the States.

Shri S. C. Samanta: I would like to know what steps were taken in Calcutta to meet the situation.

Mr. Speaker: That was for the State Government.

Shri Vasudevan Nair: The bon Minister recently stated that vaccination could be made compulsory. May I know whether the Government is proposing to take any steps to make vaccination compulsory?

Dr. Sushila Nayar: There is ample provision at present. The State Governments and the municipalities are all at liberty to invoke the Epidemic Diseases Act. Under that they have the power to make every one accept vaccination.

Dr. Sushila Nayar: There is no need for any new legislation on the subject.

डा॰ गोविन्द दास : श्रमी मंत्रिणी जी ने कहा है कि जिन स्थानों पर इस सम्बन्ध में कार्य श्रच्छी तरह से शुरू किया गया, वहा पर यह महामारी नहीं बढ़ने पाई । लेकिन कुछ स्थानों पर ठीक प्रवन्ध नहीं किया गया। मैं आप के सामने जबलपुर का दृष्टान्त दूंगा, जहां उचित प्रवन्ध नहीं हो पाया और सरकार ने भी इस बात को स्वीकार किया है। श्रागे ऐसी बेपरवाही न हो, इस सम्बन्ध में सरकार क्या कार्यनाही कर रही है?

डा॰ सुशीला नायर: हम उन जगहों पर जा कर, जहां इस प्रकार का उपद्रव होता है, वहां के अधिकारियों के साथ बैठ कर इस की चर्चा करते हैं कि किस तरीके से काम करने से स्मालपाक्स का मुचारु रूप से कंट्रोल हो सकता है। ये सब बातें हम आफिसर्ज के साथ बैठ कर वर्क आउट करते हैं। मैं नहीं समझती कि इस के अलावा और कोई नाकेबन्दी करने का रास्ता अपने पास है।

Shri S. N. Chaturvedi: May I know whether Government has taken any steps to find out the efficacy of homoeopathy drugs as a preventive for small-pox?

Dr. D. S. Raju: So far as I know there are no other drugs which are efficient to control small pox.

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Mr. Speaker: Shri Vidyalankar.

Shrimati Savitri Nigam; May know.....

Mr. Speaker: The hon, Member had her chance.

Shrimati Savitri Nigam: It is creating harm in my constituency.

Mr. Speaker: I allowed her one question. I cannot allow another. I have called Shri Vidyalankar.

Shri A. N. Vidyalankar: What is the state of affairs in Delhi? Is vaccination compulsory here? How many cases have occurred in Delhi?

Dr. Sushila Nayar: In Delhi vaccination has been done fairly well. Certain number of cases have occurred all the same in some of the labour colonies where imported labour from outside such as U.P., Rajasthan and other areas has come and it is the unvaccinated groups in these jugghis and jompdis and slum areas where these cases have occurred.

Utilisation of Irrigation Potential

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*62. Shri P. Venkatasubbaiah: Shri A. K. Gopalan:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that there is a large gap between the irrigation potential created from the major and medium irrigation projects and the actual utilisation in the country; and
- (b) what steps Government propose to take to remove this gap?

The Minister of State in the Ministry of Irrigation and Power (Shri Aiagesan): (a) and (b). The percentage of utilisation compared to the potential created has improved from 47 per cent in 1955-50 to 71 per cent in 1961-62. It has been emphasized on the State Governments that in the context of the national emergency added efforts are cailed

for to reduce further the gap between the irrigation potential created and its utilisation. The main bottleneck has been reluctance of the beneficiaries to construct field channels. Now most of the State Governments have enacted legislation empowering the Governments to have field channels constructed at the cost of beneficiaries where the latter fail to do so.

Shri P. Venkatasubbaiah: May I draw the attention of the hon. Minister to the statement made by the Minister of Planning that due to lack of proper coordination between the Centre and the States, irrigation potential is going unutilised? Is any attempt made to co-ordinate these activities so that it may be expeditiously utilised?

Minister of Irrigation The and Power (Hafiz Mohammad Ibrahim): The reason is not that which been mentioned by my hon, friend. Since 1954, the Centre has again and again impressed upon the States the necessity of increased utilisation and certain practical steps have been taken to this end. But that purpose has not been fully achieved in spite of reminders being written to the State Governments and sending officers to the States. All these steps have already been taken. It is on the increase and it will increase more.

Shri P. Venkatasubbaiah: May I know whether the people who are expected to utilise the irrigation potential are not, coming forward? That is what the hon. Minister said just now. Is it because adequate financial assistance is not being given to the people who actually want to utilise it so that they may dig field channels and bring the land under cultivation?

Hafiz Mohammad Ibrahim: In this connection, such arrangements and been suggested. The States themselves can provide and they can realise the money afterwards.

श्री यज्ञपाल सिंह: क्या माननीय मंत्री जी को पता हैं कि श्री जयप्रकाश नारायण ने कहा है कि जो पानी हमारे देश के तालाबों श्री झीं झींलों में हैं वह बहुत हैं श्रीर ग्रगर उसके इस्तेमाल के लिए लिफ्ट इरिगेशन का इंतजाम कर दिया जाए तो हमारी सिंवाई की ७५ परसेंट डिमांड्ज पूरी हो सकती हैं?

Oral Answers

हाकि ज मुहम्मद इब्राहीम: विल्कुल सही है। ब्रामी पिछले सैशन से पहले हमने पालिमैंट के मैम्बर्ज की मीटिंग करके उनसे दरख्वास्त की थी कि वे अपने यहां मौकों की तलाश करके हमको ब्रौर साथ ही साथ स्टेट्स को भी इतिला दें ब्रौर उसमें जो कुछ हम कर सकते हैं करेंगे।

Shri P. R. Patel: In Gujarat, less than 50 per cent of the irrigation potential is utilised. I want to know why so less a potential is utilised. Is to because the water charges are much more in Gujarat than in any other State?

Hafiz Mohammad Ibrahim: No, no. There is a single reason for it; the cultivators themselves do not do what they have to do. There is the necessity of providing channels from a particular point.

Shri P. R. Patel: My question was whether the water charges are more in Gujarat than in any other State.

Hafiz Mohammad Ibrahim: Notice is required.

श्री प्रकाशवीर शास्त्री: क्या उरकार के पास कुछ इस प्रकार की शिकायतें आई हैं कि सिंचाई के लिए जो कैनाल्ज और ट्यबवैल्ज आपके हैं, समय पर वे किसानों को पानी नहीं देते हैं और इसकी वजह से उनकी फसलों के ऊपर बुरा असर पड़ता है? अगर आई हैं तो इन शिकायतों को दूर करने के सम्बन्ध में आप क्या कार्रवाई कर रहे हैं?

हाफिज मुहम्मद इक्राहीम : जनरली तो ऐसा नहीं है। कहीं कहीं ऐसा इत्तिफाक हो सकता है। उसनं लिए हमेशा इस बात की जरूरत है कि फौरन वहां की स्टेट गवर्नमेंट के नोटिस में उस बात को लाया जाए श्रीर ग्रगर किसी तरह की कोई जरूरत समझी जाए तो सैंटर को भी बताया जाए ग्रीर हम खिदमत ग्रंजाम देंगे।

Shri Surendranath Dwivedy: Has the Government ascertained how far this gap in utilisation and the reluctance on the part of the peasants to utilise the irrigation facilities is on account of the fact that the water charges generally in most of the States are higher than what they reasonably should be?

Hafiz Mohammad Ibrahim: I have already said that there is one single reason, namely, that the cultivators do not construct those channels which are required for the purpose of carrying water from one end to the other for irrigation. (Interruption).

Shri Sham Lal Saraf: May I know whether the position as i_S indicated in the answer to this question is prevalent all over the country or whether there are tracts or areas lying within the country where there is very little irrigation potential available?

Hafiz Mohammad Ibrahim: That is true; that will continue for sometime more till every place in India is provided with irrigation facilities.

Mr. Speaker: The main question is about the gap between the potential available and the use to which it is put: not the other thing. Shri Sarjoo Pandey.

श्री सरजू पाण्डेय : क्या मानन य मंत्री जी के पास उत्तर प्रदेश से खास तंत्र से ऐसी शिकायतें आई हैं कि ऐपं जगहों पर ट्यूबनैल्ज लगाये गये हैं जहां उन्हा जरूरत नहीं है और अगर शाई हैं तो राम सिलसिले में क्या कार्रवाई हुई है ?

हाफिज पुहस्मद इब्राहीस : जवानी मुझे कुछ साहिबान ने इसके बारे में जरूर कहां है। मैंने उन से ग्रर्ज किया था कि आप जरा सके मताल्लिक मझ को लिख कर भेज तो मैं कुछ वहां की गवर्नमैंट को अर्ज करूं। मेरे पास अब तक कुछ लिख कर नहीं भेजा गया है।

Security Paper Mill at Hoshangabad

- *63. Shri Hari Vishnu Kamath: Will the Minister of Finance be pleased to state:
- (a) the progress so far made in the work of establishing the security paper mill at Hoshangabad, Pradesh: and
- (b) the target date for its going into production?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) A statement is placed on the Table of the House indicating the progress made in the setting up of the Mill.

STATEMENT

The progress so far made in the setting up of the Security Paper Mill at Hoshangabad is given below:-

- (i) Sanctions have been issued for civil works costing about Rs. 2.57 crores against total civil works expenditure estimated at Rs. 3.34 crores.
- (ii) Construction of 176 quarters of the residential colony well under way and a good majority of them is expected to be ready by June 1963.
- (iii) Sanctions have been issued for the purchase of machinery and equipment worth about Rs. 1.64 crores against the total cost of such machinery estimated to cost Rs. 2.27 crores.
- (iv) Indents for import of machinery worth Rs. 1.31 crores have been placed on the Director General, India Stores Department, London and he has placed firm orders

- suppliers for machinery worth Rs. 94 lakhs; orders for the balance is expected to be placed by the end of March 1963.
- (v) Land required for laying a railway siding from Hoshangabad Railway station to the mill site has been acquired and the Central Railway authorities have taken in hand the works of surveying land and laying the siding.
- (vi) A batch of 20 trainees of the mill has been undergoing training in Portals' mills the U.K. since August 1962. This batch is expected to complete its training by the end of July 1963.
- (vii) The selection of a second batch of 20 traines for deputation for similar training is expected to be finalised March 1963.
- (b) The Mill is expected to go into production by September, 1964.

Shri Hari Vishnu Kamath: What are the country's current requirements of currency paper or other types of security paper? Will the Hoshangabad mill meet our requirements in full and, if not, how much will continue to be imported and how much will be produced at Hoshangabad?

Shri B. R. Bhagat: We are today importing security paper worth Rs. 1.60 crores plus other paper roughly about Rs. 25 lakhs. In the present capacity, the mill will produce 2,032 tons of currency and bank note papers. This will more or less meet the requirements at the present level of estimates. but there is a provision for a fourth machine. If that is constructed in iew of the future demands the production will go up to 2,700 tons. Also we have made provision on a long-term basis; if there is more demand, an additional machine can be put in, so that in time the demand for bank and currency paper can be taken care of by this mill. The mill has been designed in that order.

Shri Hari Vishnu Kamath: The statement says that sanctions have been issued for civil works costing about Rs. 2 crores and odd and the construction of staff quarters in the residential colony is well under way. May I know whether these structures are being built departmentally or though contractors and if so, were proper tenders issued for this purpose?

Oral Answers

Shri B. R. Bhagat: These are built by the CPWD, but whether they have employed contractors, I'am not in a postion to say. It is a matter of detail; if the hon Member wants to know it, will collect the information and give him.

Shri Hari Vishnu Kamath: He might collect the information and supply it.

Mr. Speaker: He will supply the information when he has got it.

श्री कछवाय : मैं जानना चाहता हूं कि देश के किसी अन्य स्थान पर भी ऐसा कारखाना खोलने की कोई योजना है क्या ?

श्रध्यक्ष महोदय: इसका जवाब दिया जा चुकाहै।

श्री बढ़े: होशंगाबाद मिल के बारे में या किसी अन्य के बारे में फारेन कंट्रीज से कोलेबोरेशन लिया गया है क्या?

श्री ब रा॰ भगत: इसके बारे में कोले शोरेशन है श्रीर कोलेबोरेटर्ज हैं मैसर्ज पोर्टल्ज लिमिटिड।

Shri Vidya Charan Shukla: Is there any particular reason because of which this mill has not been designed to produce the full requirements of currency notes in this country?

Shri B. R. Bhagat: As I have said, it has ben designed not only to meet the present requirements, but also the possible increase in the requirements in future with certain adaptations and additions.

Rajasthan Canal

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*64. Shri Yashpal Singh: Shri Bishanchander Seth:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 472 on the 24th January, 1963 and state:

- (a) whether the discussions between the Chief Secretaries of Punjab and Rajasthan have been concluded;
 - (b) if so, the decisions taken; and
- (c) whether the colonisation policy for the Rajasthan Canal has been finalized?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) No, Sir.

- (b) Does not arise.
- (c) No, Sir.

श्री यशपाल सिंह : क्या एमरजेंसी की वजह से इस काम में कोई देरी तो नहीं होने जा रही है ?

Shri Alagesan: The meeting was to have taken place by the end of January. But we understand that the Chief Secretary of Punjab got involved in an accident and the meeting could not take place. Further meetings will take place and they will be finalised. Already agreement has been reached on several points; some more points remain.

श्री यशपाल सिंह : कालोनाइजेशन के सम्बन्ध में क्या सरकार ने कोई नियम बनाये हैं कि वहां स्टर्डी परसंख बसाये जायेंगे या सिर्फ राजस्थान श्रीर पंजाब के लोगे बसाये जायेंगे?

ं **प्रध्यक्ष महोदय** : क्या स्टर्डी पीपल पंजाब ग्रीर राजस्थान में नहीं मिलते हैं ?

श्री यशपाल सिंह: मैं यह जानना चाहता हूं कि क्या इसके लिए कोई नियम बनाये हैं कि कौन लोग वहां बसाये जायेंगे? मान लीजिये दस लाख दरख्वास्तें स्ना गई। इन दस लाख में से कितने स्नीर कौन लोग बसाये जायेंगे, इसके बारे में क्या कोई नियम बना लिये गये हैं? किस काइटीरियन के मातहत स्नाप वहां कालोनाइजेशन करने जा रहे हैं?

Shri Alagesan: I do not follow the question in Hindi.

Mr. Speaker: He wants to know whether the people proposed to be settled there would be from Rajasthan or Punjab or whether any other criteria would be fixed to determine who would be settled there.

Shri Alagesan: Displaced persons from the following projects will be allotted land in the Rajasthan Canal area. Rajasthan feeder, Pong Dam, Beas-Sutlej Link and Harike Project.

· Home treatment of Leprosy Patients

*65. Shri P. R. Chakraverti: Shri A. N. Vidyalankar:

Will the Minister of Health be pleased to state:

- (a) whether Government propose to introduce a new process of treatment of leprosy patients in their homes and not in isolated camps;
- (b) what is the exact programme of leprosy treatment drawn up by the Central Government better known as SET:
- (c) whether Government have received expert advice from the Japanese Leprosy Mission for Asia as to how leprosy has been eradicated from Japan, and
- (d) if so, whether Government propose to experiment with Japanese treatment here?

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): (a) Government have already adopted the domiciliary treatment approach

- in its leprosy control programmes for a long time past.
- (b) Trained para medical personnel form these S.E.T. (Survey, Education and Treatment) Centres make house to house visits to detect early cases of leprosy and to render domiciliary treatment by sulphone therapy. In addition they also impart health education in order to protect the children and to remove the prejudice prevailing against this disease. They refer complicated cases to the concerned rural dispensaries or the Primary Health Centres or other medical institutions.
 - (c) No.
 - (d) Does not arise.
- Shri P. R. Chakraverti: Is there any proposal to start any hospital under the advice of the Japanese experts?
- Dr. D. S. Raju: The Japanese Leprosy Mission has lately arrived in India and they are anxious to establish a leprosy hospital somewhere in U.P.
- Shri P. R. Chakraverti: While undergoing treatment in their homes, will the patients be given some incidental expenses?

The Minister of Health (Dr. Sushila Nayar): No, Sir, there is no proposal to give them any expenses during the period of home treatment. The idea is that we do not dislocate the man from his home, from his family, from his land; he continues to work and earn his living, and at the same time receives treatment so that later on there is no problem of rehabilitation of these people.

- Shri A. N. Vidyalankar: Are any prophylactic methods advised for relatives of the persons who are being treated at homes?
- Dr. D. S. Raju: Yes; certain prophylactic methods are advised.

Shrimati Savitri Nigam: May 1 know what separate amount has been

kept for such home treatment schemes and which are the States that have come forward to take advantage of these schemes?

Oral Answers

Dr. Sushila Nayar: There is no question of keeping separate amounts for these schemes. These schemes form part and parcel of the Leprosy Control Programme, and the States with heavy incidence have made a better use of the provisions than some of the other States. If the hon, Member wants we can give a full list of the centres where they have been started.

श्री रामेडवर टाटिया: क्या सरकार के ध्यान में यह वात आई है कि बिहार के संथाल परगना में संथाल पहाड़ियां सेवा मंडल के द्वारा कुष्ठ रोगियों की वड़े पैमाने पर उपचार की व्यवस्था है, और क्या सरकार इस तरह की व्यवस्था दूसरे प्रान्तों में भी करने का विचार कर रही है ?

डा॰ सुशीला नायर : बहुत सी वार्लेटरी संस्थात्रों को सरकार सहायता दे रही है लेगोसी कंट्रोल का काम करने के लिये, श्रीर मेरा खयाल है कि जिस संस्था का माननीय सदस्य ने जिक्क किया है, उसे भी सरकार सहायता दे रही है।

Shri Hari Vishnu Kamath: Has the attention of the Minister been drawn to a recent speech or observations of a British expert in this line to the effect that leprosy is not merely a contagious disease as was regarded formerly but could be carried via food and water as well; and, if so, may I know what is the impact of such a theory on the treatment of leprosy in India?

Dr. Sushila Nayar: Well, Sir, so far as India is concerned, the approach that we have adopted already for the treatment and control of leprosy is being followed. So far as this new theory is concerned, the theory that has been mentioned by the hon. Member, it is something that has made

leprosy workers to carry on certain research and experiments. I think it will take considerable time to either prove or disprove this theory. I do not know what exact basis this honourable gentleman had to propound this theory. I am given to understand that the data on which he has based his theory is not absolutely certain.

Shri Narendrasingh Mahida: May I know whether Government is aware about mud treatment for leprosy; and, if so, the places where it is being experimented?

Dr. Sushila Nayar: I might inform the hon. Member that I was with Mahatma Gandhi when Shri Perchurai Shastri, a leprosy patient, came there, and not all the mud packs in the world made the least difference to his condition.

Shri Tulshidas Jadhav: May I know what is the Japanese treatment?

Dr. D. S. Raju: There is no difference between our treatment and the Japanese treatment.

श्री विभूति मिश्रं : मैं जानना चाहता हूं कि इस जापानी ट्रीटमेंट में क्या गलित कुष्ठ के उपकार की भी व्यवस्था है। जहां तक मझे मालूम है, गलित कुष्ठ ग्रच्छा नहीं होता है। क्या सरकार गलित कुष्ठ के लिये कोई विचार कर रही है?

डा० मुत्रीला नायर : जापानी ट्रीटमेंट कोई श्रलग किस्म का ट्रीटमेंट नहीं है । जापानियों ने ज्यादातर इंस्टिट्यूशनल तरीकों से श्रपने यहां लेश्रोसी का निराकरण किया है । हमारे यहां इंस्टिट्यूशनल ट्रीटमेंट सब के लिये सम्भव नहीं है । हम ने श्रपने यहां नये तरीके से दवा पहुंचाने का तरीका इस्तेमाल किया है, जिसे हम "सर्वे, एजू केशन ऐंड ट्रीटमेंट" के नाम से पुकारते हैं, श्रीर इस में दोनों प्रकार के लोग ग्रा जाते हैं । मेरा ख्या ल है कि जिस को माननीय सदस्य गलित कुष्ठ कहते हैं वह लेश्रोमेंटस केसेज हैं । तो लेश्रोमेटस ग्रीर न्यूरल दोनों तरह के केसेज के लिये ट्रीटमेंट एक ही दवा से होता है ग्रीर दोनों को फायदा होता है। हां, १०० फी सदी रेजल्ट तो किसी भी इलाज में से नहीं निकलता।

Violation of Gold Control Rules

Shri Rameshwar Tantia: Shri M. L. Dwivedi: Shrimati Savitri Nigam: Shri D. N. Tiwary:

*86. Shri Bishanchander Seth:
| Shri Bishanchander Seth:
| Shri Yashpal Singh:
| Shri S. M. Banerjee:
| Shri Buta Singh:
| Shri Raghunath Singh:

Will the Minister of Finance be pleased to state:

- (a) the total number of cases of violation of the gold control rules detected so far;
 - (b) the nature of the violations; and
- (c) the action taken against the offenders?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) to (c). The information is being collected and will be laid on the Table of the House as early as possible.

shri Rameshwar Tantia: May I know whether the smuggling of gold has increased or decreased as a result of the Gold Control Rules and whether Government will take stern measures against gold smuggling?

Shri B. R. Bhagat: It is our presumption at present that the smuggling of gold is very much less.

Shri Rameshwar Tantia: May I know whether Government is satisfied with the declaration of gold? If not, is Government considering the question of declaration of gold ornaments also so that this gold cannot be transferred to gold ornaments afterwards?

Shri B. R. Bhagat: So far as nonornamental gold is concerned the last date for declaration has been extended up to the end of February. Any assessment or evaluation of the results thereof can be made only thereafter.

श्री म० ला० द्विवेदी: क्या मंत्री महोदय को पता है कि गोल्ड कंट्रोल रूल्स के लागू होने के पश्चात् महीने डेढ़ महीने तक बम्बई, कलकत्ता श्रीर दूसरे बड़े बड़े शहरों में शत प्रति शत सोने के जेवरात बनाये जाते रहे, श्रीर उन का दाम २०० रु० तोले तक रहा? यदि हां, तो मंत्री महोदय ने उस की रोक-थाम के लिये क्या इंतजाम किया?

श्री ब० रा० भगत: हमें यह जात मालूम है, श्रीर यह बात उस समय हुई थी जविक इस की छट थी क्योंकि यह उस श्रविध में हुश्रा जोकि दी गई थी। उस समय हम ने लोगों से श्रपील की थी कि वे जेवर न बनवायें, लेकिन फिर भी जेवर बने। उस समय हम इसके लिये कोई रोक-याम नहीं कर सकते थे। रोक थाम का समय तो श्रव श्राया है। हां, यह मैं जरूर कहना चाहता हूं कि उस समय जेवर ज्यादा बने नहीं. बिके ज्यादा थे।

Shrimati Savitri Nigam: May I know whether the hon. Minister is aware that because of giving this additional time gold ornaments are being sold at very high prices?

Shri B. R. Bhagat: But that is not allowed now.

Shri Jashvant Mehta: After the implementation of the Gold Control Rules the price of gold has not fallen down, may I know what further steps Government would take in the matter?

The Minister of Finance (Shri Morarji Desai): That would be disclosing every method to deal with these matters from time to time. We are considering all that. That is all I can say.

Shri Ramanthan Chettiar: May I know whether the promulgation of

the Gold Control Rules had any effect on the foreign exchange rate in Singapore and Hong Kong?

Mr. Speaker: This question relates only to the violation of the Gold Control Rules.

Shri Morarji Desai: Since gold smuggling was supposed to be stopped by the Gold Control Rules, he wants to ask whether they have had any effect in the form of changes in the rates in Singapore and Hong Kong. Well, it is a fact that they have gone up.

Shri Bade: In view of the fact that there are so many loopholes in the Gold Control Rules, so many gold sarafs have asked for clarification from the Government of the ambiguities in the Rules. There are so many cases in Indore where people have been put to difficulties because of the vagueness of the Gold Control Rules.

Mr. Speaker: A very general question.

Shri Bade: The point is that those orders are defective.

Mr. Speaker: Then he might move an amendment. Next question.

Shri Bade: Many cases have arisen there.

Mr. Speaker: We have already passed on to the next question.

Gold Bonds

Shri Hem Raj: Shrimati Savitri Nigam; Shri M. L. Dwivedi: Shri Yogendra Jha: Shri Prakash Vir Shastri: Shri Bibhuti Mishra;

| Shri Bibhuti Mishra; | Shri Yashpal Singh; | Shri Bishanchander Seth; | Shri Daji; | Shri P. K. Ghosh; | Shri Bade;

Will the Minister of Finance be pleased to state:

Shri A. K. Gopalan:

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- (a) the amount of gold invested in the Gold Bonds up-to-date State-wise;
- (b) whether the response to them is encouraging; and
- (c) if not, what steps Government propose to take to make them more attractive?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) A statement giving State-wise figures of gold invested in Gold Bonds, as per reports received up to 18th February, 1963, is laid on the Table. [Placed in Library. See No. LT-812/63].

- (b) The response in recent weeks has been encouraging but a final view can be taken only after the sa'es are discriminated at the end of this month.
 - (c) Does not arise.

Shri Hem Raj: What is the quantity of gold that has been declared so far under the Gold Control Rules? Has the same been invested in gold bonds?

Shri B. R. Bhagat: There is no relation between the two, namely declaration and investment. Both are separate matters. But we have given a statement showing the amount so far invested in Gold Bonds.

Shri Hem Raj: What was the etimate of the Government in respect of hoarled gold and what is the percentage which has so far been invested in Gold Bonds?

Shri B. R. Bhagat: Government have made no such assessment.

श्री म० ला० द्विते : मंत्री महोदय ने जो तयान दिता है उ में बतलाया गा है कि कोई ६ करोड़ ७० लाख रुपर के स्वर्ग बांड खरीदे गए। में जानना चाहता हूं कि मंत्री महोदर ने कितने के स्वर्ग बांड खरीदे जाने का श्रमुगान लगाना था? यदि श्रमुगान के श्रमुसार नहीं खरीदे गए तो श्रायन्दा ज्यादा खरीदे जाएं इ.के लिए सरकार क्या उपाय कर रही है ?

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प्रध्यक्ष महोदयः वह तो कहते हैं कि कोई अनुमान लगाया ही नहीं गया।

श्री म० ला० द्विरेशी: उन्होंने प्रतिशत का श्रनुमान नहीं लगाया । में जानना चाहता या कि ६ करोड़ ७० लाख के ही बंड खरंदे गए श्रीयक नहीं खरीदे गए करा इसका यह अर्थ है कि स्कीम फेन हो गयी और श्रगर नहीं तो इसके कितने दिनों में सफल होने की श्राश है ।

श्रम्यस महोदय : में ने यही समझा था कि श्रापने कहा कि गवर्नभेंट ने अनुपान लगाया था । इत्रलिए आपका सवाल नहीं उठता ।

Shri Hari Vishnu Kamath: The statement laid on the Table says that the State of Punjab about which we have heard so much to its credit has made a contribution of only 50,000 and odd grammes, while other States, like Maharashtra has made a contribution of 6 million and Gujarat has made a contribution of 2 million and odd grammes. Even the contribution of Madhya Pradesh is more than that of Punjab.

Mr. Speaker: There might be larger amount of gold in those States.

Shri Hari Visheu Kamath: That is doubtful. When Punjab has got the best certificate for leading the States in NDF collections, why in this respect along has it lagged behind the smaller States?

The Minister of Finance (Shri Morarji Desai): The inference of the hon. Minister about lagging behind is absolutely unwarranted. It is difficult to say who is lagging behind and ho is no. But Punjab has not got Tombay City nor has it got Ahmedabad.

Shri Hari Vishnu Kamath: Even Madhya Pradesh which is a poor backward State.....

Mr. Speaker: Shri Prakash Vir Shastri.

Shri Hari Vishnu Kamath: The hon.

Minister has a heart of gold he can answer the question straight.

Mr. Speaker: He has the heart of gold and Shri Kamath has the appearance of gold. Shri Prakash Vir Shastri.

श्री प्रकाशकीर शास्त्री: श्रीमन् क्या में जान सकता हूं कि सरकार को इस प्रकार के भी मुझान प्रप्त हुए हैं कि स्वणं बांडों की विकी में जो उदासीतता दि बयी गयी है वह दूर हो सकता है यदि सरकार की खोर से यह आक्ष्मानन दिलाता जाए कि १५ वर्ष बाद जब स्वणं बांड बावन दिए जायेंगे तो उनके बदले में सौना दिशा आएना, और ऐसा होंगे से अधिक बांड विक सकते हैं। इस सम्बन्ध में सरकार की करा प्रतिक्रित है।

श्री मोरारजी देसाई: इस तरीके से हम सोना नहीं लेना चाहते।

Shri P. Venkatasubbaiah: Has it been brought to the notice of the Government that there is blackmarketing in Gold Bonds? People who have got black money are investing it in purchase of Gold Bonds. Has this been brought to the notice of the Government?

Shri Morarji Desai: There is no black-marketing in Gold Bonds, but black market money may be available to purchase Gold Bonds. There is no intention of preventing that.

श्री विसूति भिश्राः क्या सरकार ने धनी लोगों, राजा महाराजाप्रों श्रीर सेठ साहुकारों का सोना निकलवाने का कोई कांस्ट्रक्टिव रास्ता निकाला है जिससे ये लोग स्वर्ण बांड खरीदें। जो सोना है वह जरादातर वड़े बढ़े धनी लोगों, राजा महाराजाओं या श्रीरतों के पास है। क्या इनके पास से सोना निकालने का सरकार ने कोई कांस्ट्रक्टिव रास्ता निकाला है?

श्री ने रारजी देशाई : हमने ऐसी बात नहीं सोवी है कि किसी से अवरदस्ती सोना लिया जाए । श्री रिनूति मिश्रः में ने तो पूछा क्या सरकार ने कोई कांस्ट्राटेक्व रास्ता निकाला है।

श्रष्यक्ष महोदय : कांस्ट्रक्टिय रास्ता तो यही ही सकता ह कि मेम्बर साहर श्री ता से ने श्रीर यह राजाश्री से लें।

Assets of Limited Companies in West Pakistan

+ Shri Kam Ratan Gupta:
*63. Shri Rameshwar Tantia:
[Shri Mantri:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether any progress has been achieved regarding the transfer of shares of Indian nationals with limited companies in West Pakistan; and
- (b) if so, the details of the success achieved and when the amount is to be given to Indian share-holders?

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation and P. S. Nasker): (a) and (b). Transfer as shares to and from Pakishan is not permissible under the Exchange Control Regulations. There is, however, an exceptian in the case of shares of non-evacuee concerns left in

posit with banks and their transfer is covered by the Indo-Pakistan Movable Property Agreement. Actual transfer of such shares has not taken place pending settlement of the question of restoration of assets of non-cyacuee Joint Stock Companies.

Shri Rameshwar Tantia: May I know whether the Government is aware that a considerable amount of money as dividends of Indian nationals is with Pakistan and if so, what steps are being taken to get that money?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): As far as dividends on shares are concerned, I think there is an agreement between us and Pakistan. We are receiving payments.

There is however some difficulty about Exchange control and all that.

Mr. Speaker: Next question.

Iduky Hydro-Electric Project

Shri Koya:
Shri A. K. Gopalan:
Shri Bhagwat Jha Azad:
Shri Bhakt Darshan:
Shri Man'yangadan:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the Iduky Hydro-Electric Project in Kerala is cleared by the Advisory Committee on Irrigation; and
- (b) if so, when the work on the project is likely to begin?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) Yes; Sir.

(b) Preliminary works on the project have already been started.

Shri Koya: May I know when the Government expects to complete the project?

Shri Alagesan: It will be completed in the course of the Fourth Plan.

Shri Koya: May I know whether, in view of the emergency, the Government proposes to complete it in the Third Five Year Plan?

Mr. Speaker: He says that it would be done in the Fourth Plan.

Shri Kunhan: May I know whether the Kerala Government approached the Central Government to get some foreign aid in this project?

Shri Alagesan: No. It is a purely Kerala Government project. We can get foreign aid.

Mr. Speaker: Shri Maniyangadan.

Shri Kunhan: May I know whether the Government....

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Mr. Speaker: Order, order. I have called Shri Maniyangadan.

Shri Maniyangadan: I wanted to ask that.

Shri Vasudevan Nair: This scheme being a very major scheme, may I know whether the Central Government proposes to help the Kerala Government by advancing some loan for the speedy completion of this project?

Shri Alagesan: This is a very important project. Whatever the Kerala Government wants by way of help, we are prepared to extend.

Mr. Speaker: Next question.

D.V.C.

*70. Shri Subodh Haasda:
Shrimati Renu Chakravartty
*70. Shri S. C. Samanta:
Shri B. K. Das:
Dr. L. M. Singhvi:

Will the Minister of Irrigation and Power be pleased to state:

- (a) the results of the conference of the representatives of the Union Ministry of Irrigation and Power and West Bengal Government held in Calcutta in January, 1963 to review the working of Damodar Valley Corporation;
- (b) the measures evolved to utilise fully the irrigation facilities;
- (c) whether it is proposed to inrrease the water storage capacity to mit timely and adequate flow of water; and
- (d) the steps proposed to increase the hydel power?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) The working of the D.V.C. was reviewed at the Conference in a general wav and certain broad suggestions made in this regard were found acceptable to the Govern-

ment of West Bengal. The proposals have still to be processed through the Government of Bihar before arriving at final conclusions.

- (b) The primary reason leading to the gap between the irrigation potential created and its utilisation is the absence of adequate number of water courses and fie'd channels. The D.V.O. who are now responsible for undertaking the construction of water courses and the Government of West Bengal whose responsibility it is to construct field channels, have been asked to complete their works expeditiously as possible.
 - (c) There is no such proposal.
- (d) The D.V.C. have under consideration a proposal to instal one additional unit of 40 MW at Panchet and one unit of 20 MW at Konar.

Shri Subodh Hansda: May I know whether it has been discussed in the conference that the storage capacity of the D.V.C. is dwindling and, if so, what steps the Government proposes to take to see that the storage capacity does not dwindle?

Shri Alagesan: We have constructed four dams. I do not understand what the hon, Member means by storage capacity dwindling. If he means that the reservoirs are silted up, the D.V.C. has programmes of afforestation in the upper reaches.

Shri Subodh Hansda: May I know whether it has also been brought to the notice of the Government that the package programme area in West Bengal has not been given sufficient water at the time of plantation? If so, what is the reason for not giving sufficient water at that time?

Shri Alagesan: The D.V.C. and the West Bengal Government are in close consultation and whatever water is needed is being given. But, as I said in the main answer, the difficulty is more utilisation is want of construction of water courses and field channels. Now they are co-ordinating their efforts and constructing both.

Shri Sham Lal Saraf: At the time of formulating the scheme, it was envisaged to generate hydel power. In spite of that, more and more thermal power is being generated. May know what are the reasons for that?

Shri Alagesan: We do generate hydel power in the dams that have been constructed. Because there is great demand for power in that area, we have also gone for the construction of thermal stations.

Shri H. P. Chatterjee: May I know whether it is a fact that Dr. M. Gorrie who was in charge of soil conservation in the D.V.C. has submitted a plan of afforestation—the hon. Minister has just referred to afforestation—and he has said that if that is not given effect to, the reservoir will be silted up within thirty years?

Shri Alagesan: I am not able to answer this particular question, but I can say in a general way that the D.V.C. is going ahead with afforestation.

Dr. Ranen Sen: is the aon. Minister aware of the fact that Shri T. T. Krishnamachari has made a statement that the D.V.C. as a whole has generally failed, and, if so, what steps Government propose to take to improve the conditions of the functioning of the D.V.C.?

The Minister of Irrigation and Power (Hafiz Mohammaā Ibrahim): That is under consideration at present, but particularly at this time I am not im a position to place any particular or definite proposition in this connection; but we are considering it.

WRITTEN ANSWERS TO QUESTIONS

West German Aid for Plan Projects

₩1. ∫ Shri Morarka: Shri Raghunath Singh:

Will the Minister of Finance be pleased to state:

(a) the projects under the Third Five Year Plan for which the Government of India have approached West German Government for aid; and

(b) what is the progress in this direction?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari agreement Sinha): (a) and (b). A. was signed with the Government of the Federal Republic of Germany on the 12th December, 1382 tor a credit of DM 470 million (E.s. 55:9 crores). Out of this, a sum of DM 189 million (Rs. 22.5 crores) has been set apart for projects to be mutually upon. Financing of certain power, transport, mining and industrial projects under this amount and a credit for the expansion of the Steel Plant are at present under negotiation. The agreements are expected to be signed in the near future with the German authorities.

Master Plan for Big cities and Towns

*72 Shri Shiv Charar Gupta: Will the Minister of Santar or pleased in state:

- (a) the names of States to whom assistance has been given for preparation of Master Flans for big cities and towns; and
- (b) which are the cities and towns in these States where preparation of Master rlans has been taken in hand?

The Minister of Health (Dr. Sushila Nayar) (a) A statement is laid on the Table of the Sabha.

STATEMENT

The names of the States to whom allocatio have been it ale for the preparation of Master Plans are given below:--

- 1. Andhra Pradesh.
- Assam.
- 3. Hihar.
- 4. Gujarat.
- 5. Jammu and Kashmir.
- 6. Kerala,
- V. Madhya Pradesh.

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- 8. Madras
- 9. Maharashtra.
- 10. Mysore.
- 11. Orissa.
- 12. Punjab.
- 13. Rajasthan.
- 14. Uttar Pradesh.
- 15. West Bengal.
- (b) The information is being collected from the State Governments and will be laid on the Table of the House in due course.

Raisheb Ramchandra Bank at Mhow

- *73. Shri Daji: Will the Minister of Finance be pleased to state:
- (a) whether it is a fact that the Raisaheb Ramchandra Bank at Mhow in Madhya Pradesh went into liquidation in January, 1963;
- (b) what were the total number of depositors and the amount of deposits involved;
- (c) whether Government are aware that a large number of depositors were military personnel; and
- (d) what steps are being taken to mitigate the hardship to the depositors and punish the guilty?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) Acrording to the information available to the Central Government an application for being adjudicated as an insolvent was filed by the proprietor of the institution in the Court of the Additional District Judge at Indore on the 21st January, 1963.

- (b) As the Receiver appointed by the Court has not yet been able to obtain complete information, it is not possible at this stage to indicate the number of depositors who may be affected or the amounts payable to them.
 - (c) Yes.
- (d) The proprietor of the institutionwas a moneylender, carrying on his

business in accordance with the provisions of the local laws relating to money lending. The Banking Companies Act is not applicable to, or in relation to him. It will be for the receiver, who has been appointed by the Court, to take action as may be necessary to protect the interests of the depositors.

Power Supply at Durgapur

*74. Shri Bishanchander Seth: Shri P. R. Chakraverti:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that a Conference of the representatives of Union Ministry of Irrigation and Power and the West Bengal Government was held in Calcutta on 30th January, 1963 to discuss the power supply at Durgapur;
- (b) if so, what was the outcome of the talks;
- (c) whether the report has been submitted to the Union Government to release foreign exchange and other needs for the proposed additional generating capacity at Durgapur; and
 - (d) if so, the decision taken thereon?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) The question of supply of power at Durgapur was not cussed at the conference held on 30th January, 1963.

- (b) Does not arise.
- (c) No. Sir.
- (d) Does not arise.

Bank Advances on Gold and Shares

Shri P. C. Borooah;
Shri S. M. Banerjee:
Shri P. Venkatasubbaiah;
75. Shri A. N. Vidyalankar:
Shri Kappen;
Shri Kajrolkar:

Will the Minister of Finance be pleased to state:

(a) whether Government have issued orders to the Scheduled banks in

India not to make advances on gold or on shares; and

(b) if so, the reasons for issuing such orders?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) In March, 1960, the Reserve Bank of India issued a circular to the scheduled banks, directing them under Section 21 of the Banking Companies Act, 1949, to maintain a minimum margin of 50 per cent. in respect of advances against shares. In January, 1962 this margin was reduced to 40 per cent. In January, 1963 following the promulgation of the gold control rules. Reserve Bank drew the attention of the scheduled banks to the provisions in the rules prohibiting the grant of loans on the security of non-ornament gold, which has not been declared under the rules, and a'so advised the banks to value gold, for the purposes of the loans, at the prescribed official rate. The Reserve Bank has not, however, directed the banks to recall advances against the security of gold or of shares.

(b) Does not arise.

Shifting of Government Offices

Shri P. R. Chakraverti:

Shri P. C. Borooah: Dr. L. M. Singhvi: Shri Bhakt Darshan: Shri Bhagwat Jha Azad: Shri M. L. Dwivedi:
Shrimati Savitri Nigam:
Shri Vidya Charan Shukla:
Shri Marandi:
Shri J. B. S. Bist: Shri Karni Singhji:

the Minister Housing and Rehabilitation pleased to refer to the reply given to Starred Question No. 465 on the 24th January, 1963 and state:

(a) the names of other Offices included in List 'B' whose shifting was stated to be under consideration;

- (b) how far shifting of these Offices will further relieve scarcity of Office accommodation in the Capital; and
- (c) how far the demand for Office accommodation is likely to be met in the Capital by construction of new buildings or making more intensive use of existing buildings?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Since the reply the 24th January, 1963 to Parliament Question No. 465, it has been decided the Central Warehousing Corporation and the Registrar of Newspapers for India would shift, in part, from Delhi, in due course. has also been decided that no offices other than these, included in the List B', need be shifted from Delhi, for the time being.

- (b) The extent of the accommodation likely to be surrendered by these 2 offices is not yet known and would depend on the part that shifted. ...
- (c) The existing buildings are being used to the maximum. meet the requirements, new construction shall have to be undertaken taking into consideration the availability of funds.

Sale of Defence Certificates in Overseas Stock Markets

•77. { Shri Surendra Pal Singh: Shri D. C. Sharma:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that on the 1st of January this year the Government of India inaugurated a scheme of selling Defence Certificates in the overseas stock market;
- (b) if so, what has been the response so far; and
- (c) how much money has so far been invested by foreigners in these securities?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) 10-year Defence Certificates have been placed on sale at the Indian Missions in Britain and U.S.A. from 20th December 1962. Arrangements are also being made for their sale through the Commission for India in Hong Kong with effect from 1st March, 1963.

- (b) It is as yet too early to assess the response to the scheme.
- (c) Up to 6th February 1963, total sales amounted to Rs. 1.4 lakhs. Amount invested by foreigners is not known separately.

University Courses in Medicine

Shri P. Venkatasubbaiah:
Shri Prakash Vir Shastri:
Shri Jagdev Singh
Siddhanti:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri B. K Das:
Shri Hem Barua:
Shri P. R. Chakraverti:
Shri Bhagwat Jha Azad:
Shri Bhakt Darshan:
Shri Sidheswar Prasad:
Shri Sidheswar Prasad:
Shri Ramshekhar
Prasad Singh:

Will the Minister of Health be pleased to state:

Shri P. C. Borooah:

- thken any steps to shorten the Universety courses in Medicine to meet whe needs arising out of the National Banergency;
- (b) whether Universities have been consulted in the matter; and
 - (c) if so, what is their reaction?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). The Government of India have recommended to the Universities the implementation of the revised Under-Graduate medical curriculum adopted by the Medical Council at its meeting held on

the 27th May, 1962. According to this revised curriculum the medical course will be of 4½ years' duration only. It will be followed by compusory rotating housemanship of 12 months. This is a general recommendation of the Medical Council and not a measure arising out of the national emergency. The Medical Council has representatives of Universities also on it and measure has moreover been discussed at a meeting of the Heads of Institutions called by the Ministry of Health. The reduction of the period of the course has been effected by restricting the holidays and vacations and prescribing that the total number of full working days shall not be less than 250 days in a year. The Universities are generally likely to adopt the recommendation of the Medical Council although formal decisions are still awaited from them.

Pewer Failures in Delki

*79. Shri Yashpal Singh:

*79. Shri Bishanchander Seth:

Shri Gokaran Prasad:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 473 on the 24th January, 1963 and state:

- (a) whether the Damle Committee has submitted its report to Government;
 - (b) if so, the details thereof; and
- (c) if not, when it is likely to be submitted?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) Yes, Sir.

- (b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-813/63.]
- (c) Does not arise.

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Hoarded Gold

Shrimati Renu Chakravartty: \$0. ⟨ Dr. L. M. Singhvi: | Shri P. R. Chakraverti:

Will the Minister of Finance be bleased to state:

- (a) the rough estimate of private geld hoardings in the country;
- (b) whether Government are considering any steps other than Gold Control Order to squeeze out hoarded gold for the country's defence and development; and
 - (c) if so, what are they?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):

(a) No precise estimate is available.

(b) and (c). It is not possible at this stage to indicate the further action, if any, which Government is takely to take.

Faridabad Township

- *61. Shri Surendra Pal Singh: Will the Minister of Works, Housing and Rehabilitation be pleased to state:
- (a) whether it is a fact that a large area of land is being developed by the Central Government in Faridabad for the building of a Satellite Secretariat Township; and
- (b) if so, how much time is likely to be taken for the completion of this project; and what will be the total cost of the project?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). The Master Pian for Delhi evisages the development of Faridabad as a satellite township of Delhi. Government have approved in principle the construction of buildings providing I lakh sq. ft. of office accommodation along with 1150 residential units for

officers and staff in the township. As the first step, development of 229:3 acres of land at a cost of Rs. 58:18 lakhs has been sanctioned. This development is expected to take about two years. Plans and estimates for the construction of office and residential buildings are being drawn up.

Godavari and Krishna Rivers

*83. Shri Yas. pal Sin3h:
Shri Bishanchander Seth:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 481 on the 24th January, 1963 regarding linking up of Godavari and Krishna Rivers and state:

- (a) whether the proposal has since been examined by Government; and
 - (b) if so, the details thereof?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) The proposal to link Godavari and Krishna Rivers is still under examination.

(b) The details have yet to be worked out.

U.S. Aid to India

- 94. Dr. L. M. Singhvi: Will the Minister of Finance be pleased to state:
- (a) the total quantum of U.S. aid to India during the last year; and
- (b) in what form and for what projects and purposes the aid was utilised?

The Minister of Finance (Shri Morarji Desai): (a) The total amount of American Aid authorised during the calendar year 1962 was \$581·13 million.

(b) A statement is laid on the Table of the House. [Placed in Lib-rary. See No. LT-814/63.]

रामकृष्णगुरम में दुकानें

ह्थ. ्रश्री म०ला० द्वितेदीः ह्थ. ्रश्रोमती सावित्री निगमः

क्या विजीम, स्रावास तथा पुनर्वास मंत्री रह बताने की कृपा करेंगे कि रामकृष्ण-पूरत में जो दुका ने बतायी जायेंगी उनको स्रलीट करने के लिए कौन सा तरीका बरता जायेगा।

तिर्माग, श्रावास तथा पुनर्जास मंत्री (श्री मेहरचन्द खत्रा): इस विषय में ग्रभी तक कोई निश्चय नहीं किया गया है। यह सोवा गना है कि जब दूकाने बन कर तै नर होने बालो हों, त्र इतके सम्बन्ध में निश्चय किया जाये।

Western Kosi Canal

96. Shri Shree Narayan Das: Shri Yogendra Jha:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that the work in connection with the Construction of Western Kosi Canal in the State of Bihar has been suspended; and
 - (b) if so, the reasons therefor?

The Minister of State in the Ministry of Irrigation and Power (Sari Alagesan): (a) and (b). No, the work has only been slowed down as a result of the National Emergency.

Barauni Thermal Power Station

- 97. Shri D. N. Tiwary: Will the Minister of Irrigation and Power be eased to state:
- (a) the progress of the Barauni Thermal Power Station in Bihar up to 15th February, 1963;
- (b) whether it is a fact that there will be delay in commissioning it;

- (c) if so, the reason therefore; and
- (d) the total expenditure incurred up to date?

The Minister of State in Ministry of Irrigation & Power (Shri Alagesan): (a). Information as on 15th February 1963, is not available. It is being obtained from the State Government, However, progress of the various units to be installed at Barauni as in the middle of January, 1963 is as follows:-

Continuing Scheme

Progress

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2x15 MW units . The erection of Boil-ers and Turbine Plant has been completed. Part of the electrical equipment has reached the site and is being erected. The balance equipment is still to be shipped from Yugo- . slavia.

New Scheme

t Stage 1x15 MW 2nd Stage 2X50

Work on the first stage has been taken up. Civil works for the Power House Buil-Extension are in Progress. Orders for most of the e quiphave been ment placed. Some the equipment is ready for shipment from Yogoslavia. for the Tenders electriremaining cal equipment and Fire bricks etc.. have been received and orders are expected to be placed by the end of February, 1963.

(b) Yes. There will be some delay in the case of the continuing scheme. The expected dates of commissioning according to the present indications are as follows:-

1st Unit. June. 1963.

2nd Unit. December, 1963.

These were originally scheduled to be commissioned by March, 1963.

(c). Delay in the shipment of certain electrical equipment from Yugoslavia.

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(d). This information is being obtained from the State Government.

Damodar Valley Corporation

- 98. Dr. L. M. Singhvi: Will the Minister of Irrigation and Power be pleased to state:
- (a) the extent of the total outstandings in favour of Damodar Valley Corporation and against the Government of West Bengal for water rates;
- (b) whether there is any continuing divergence of views between the West Bengal Government and the Corporation in this matter; and
- (c) if so, whether any provisional formula pending final settlement has been devised, agreed to or acted upon?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-815/63].

Damodar Valley Corporation

- 99. Dr. L. M. Singhvi: Will the Minister of Irrigation and Power be pleased to state:
- (a) whether the question of allocating expenditure booked under the head of 'subsidiary objects' between the Damodar Valley Corporation and the participating Governments has been settled; and
 - (b) if so, the terms thereof?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) No. The matter is under arbitration.

(b) Does not arise.

Modification of Irrigation Projects

- 100. Shri P. Venkatasubbaiah: Will the Minister of Irrigation and Power be pleased to state;
- (a) whether Government have advised the State Governments to modify the existing irrigation projects to provide facilities for raising second or additional crops;
- (b) if so, the nature of modifications suggested;
- (c) whether any additional expenditure is involved; and
- (d) if so, how it is proposed to be met?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) and (b). The Central Government have advised the State Government₃ to explore the possibility of providing irrigation facilities for raising second or additional crops by modification of the existing projects where possible. No proposals for such modifications have yet been received from any State Government.

- (c) Yes.
- (d) This will have to be met by the States out of their plan ceilings.

कोसी की पूर्जी नहर

- १०२. श्री योगेष्ट झाः क्या सिकाई श्रीर बिद्युत् मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या यह सच है कि इस वर्ष से 'कोसी की पूर्वी नहर' में पानी दिया जायेगा;
- (ख) 'कोसी की पूर्वी नहर' के पूर्ण उपयोग के लिये कितने मील "फील्ड चैनल" की जरूरत है और भ्रव तक यह कितना बना है; भ्रोर
- (ग) क्या यह सच है कि श्रागामी कुछ वर्षा तक सिंचाई इसलिये नहीं हो सकेगी कि "फील्ड चैनल" नहीं बना है ?

- िवाई मोर विद्युत् मंत्रालय में राज्य मंत्री (श्री ग्रक्तोशन) : (क) जी, नहीं।
- (ख) लगभग ४,८०० मील "फोल्ड चैनल" बनाए जाने को अरुएत होती।
- (ग) नहीं, १६६४ में कुब सिचाई भारम्म करने का विवासहै।

Rules and Notification Under the Customs Act, 1962

- 103. Shri H. V. Kamath: Will the Minister of Finance be pleased to state:
- (a) whether rules and or notifications referred to in Section 159 of the Customs Act, 1962, have been made and or issued;
- (b) if so, when they will be laid before the House; and
- (c) if reply to part (a) above the in the negative, when they are expected to be made and or issued?

The Minister of Finance (Shri Morarji Desai): (a) Most of the rules and notifications referred to in section 159 of the Customs Act, 1962, have already been made and issued on 1-2-1963 and earlier or continue to be in force in terms of Section 160(3) of this Act.

- (b) 28 rules and notifications issued under the Customs Act, 1962, have been laid before the Lok Sabha on the 19th February, 1963 and copies of others will also be laid before the House as early as possible.
- (c) A few rules and notifications are still being processed in consultation with the Custom Houses and ether Ministries of the Central Government concerned and will be assued as early as possible.

Assessment and Collection of Income-Tax.

Shri Hari Vishnu Kamath:
Shri S. M. Banerjee:
Shri Hem Raj:
Shri Daljit Singh:

Will the Minister of Finance be pleased to state:

- (a) the total income-tax assessed, and the amount actually collected during each year of the quinquennium April 1957 to March 1962;
- (c) whether efforts are being made for the expeditious collection of such arrears; and
- (d) if so a concise delineation thereof?

The Minister of Finance (Shri Morarji Desai):

(a) (Figures in crores of rupees)
Year Total Total actually colleIncometax ductions at source
assessed and advance payment
of tax)

	Rs.	Rs.
1957-58 .	203 · 84	220.37
1958-59 .	231.20	226·30
1959-60 .	207 25	254 · 72
1960-61 .	208 · 49	278 43
1961-62 .	290.48	321 · 85

- (b) The effective arrears of Incometax as on 1st January 1963 amounted to Rs. 181.33 crores.
 - (c) Yes, Sir.
- (d) The following steps as laid down in the Income-tax Act, 1961 are being taken to collect the income-tax dues from defaulters:—
- (i) Levy of penalty under section 221(1) for non-payment of taxes in time:
- (ii) Issue of certificate under section 222(1) to the Tax Recovery officer who on receipts of this, proceeds to recover the arrears of Tax;
- (iii) Issue of a notice in writing under section 226(2) asking the disbursing officer to deduct the arrears of tax from the salary of the defaulter at the time of payment thereof if the defaulter happens to be a salaried employee; and
- (iv) The issue of notice in writing under section 226(3) asking any person from whom money is due or may

become due to the defaulter, to pay to the Income-tax officer forthwith, arrears of tax mentioned in the notice.

Dearness Allowance to State Government Employees

- 105. Shri Hari Vishnu Kamath: Will the Minister of Finance be pleased to state:
- (a) whether Government have advised, or propose to advise, State Governments that there should be parity with Central Government employees as regards dearness allowance granted to State Government employees occupying comparable posts with comparable basic pay and
 - (b) if not, the reasons therefor?

The Minister of Finance (Shri Morarji Desai): (a) The Central Government has not advised the State Governments in this regard; nor do they propose to do so.

(b) this is a matter to be considered by each Government for itself.

Tawa Multipurpose Project

106. Shri Hari Vishnu Kamath: Will the Minister of Irrigation and Power be pleased to state:

- (a) the progress so far made in the execution of the Tawa Multipurpose Project, Hoshangabad District, Madhya Prdesh;
- (b) whether the work is behind schedule; and
 - (c) if so, the reasons therefor?

The Minister of State in the Ministry of Irrigation & Power (Shri Alagesan): (a) Construction of approach roads, buildings on dam site and investigation works are in progress. Excavation of Right Main Canal and surveys for the final alignment of both Right and left Canals have been taken up.

- (b) Yes.
- (c) The work has been slowed down as a result of the National emergency.

Acquisition of Land in States

- 107. Shri Bibhuti Mishra: Will the Minister of Works, Housing and Rehabilitation be pleased to state:
- (a) whether it is a fact that Government have advised the State Governments to effect large-scale acquisition of land and freezing of land values in big cities; and
- (b) if so, the response from the State Governments?

The Minister of Works, Housing. and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). The Seventh Housing Ministers' Conference held at Delhi in October, 1962, recommended that the State Governments should accord high priority to the acquisition of land in cities where land prices were rising fast, and that they should enact suitable legislation to freeze land values, as had been by the Maharashtra done Guiarat Governments, and proceed to acquire land required for the next ten years. 1 64

The recommendation has been communicated to the State Governments for implementation. None of them has so far intimated the action taken.

Leprosy

108. Shri Sham Lal Saraf: Shri Raghunath Singh:

Will the Minister of Health | pleased to state:

- (a) whether the delegation from the Japanese Leprosy Mission, let by Dr. S. Nassu, now on a visit te this country, has studied the magnitude of leprosy in India;
- (b) whether a decision has since been taken on the offer of the Japanese to set up a Leprosy Hospital in this country; and
 - (c) if so, the location thereof?

The Minister of Health (Dr. Sushila Nayar): (a) No, Sir.

- (b) The Mission's offer to set up and run such a Centre somewhere in U.P. made as a gesture of goodwill on the part of the Japanese people, has been accepted in principle by the State and the Union Governments.
 - (c) Not yet finally decided.

Auction of Mortgaged Evacuee Lands

- 109. Shri Gulshan: Will the Minister of Works, Housing and Rehabilitation be pleased to state:
- (a) whether it is a fact that Government are auctioning the evacuee lands that were mortgaged by the Muslims, who have gone over to Pakistan:
- (b) if so, how Government get the lands released from the persons with whom the lands were mortgaged; and
- (c) whether they are paid their dues, before or after auction?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). Properties which were mortgaged by Muslims are composite properties. Such properties are disposed of according to the provisions of Evacue Interest (Separation) Act, 1951 and the Rules thereunder.

(c) The dues are paid to the nonevacuees after the sale of the properties, under the orders of the competent officer.

Evacuee Agricultural Land in Punjab 110. Shri Gulshan: Will the Minis-

- 110. Shri Gulshan: Will the Minister of Works, Housing and Rehabilitation be pleased to state:
- (a) how much evacuee agricultural land was left over in Punjab after meeting the claims of immigrants from Pakistan;
- (b) how much of it has been sold to Punjab Government and at what rate per aere; and
- (c) whether any provision has been made for the sale of this land at concessional rates to Harijan tenants?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). Evacuee agricultural land is still being allottd in Punjab to unsatisfied claimants. It is, threfore, difficult to indicate precisely the land which will be left over after meeting the demand of the claimants. It was expected, however, that there would be a surplus after meeting the demand of these claimants. This surplus has been transferred to the Punjab Government. Information regarding the price and the rates was laid on the table of the Sabha on 22nd August, 1962 in answer to Unstarred Question No. 1472.

(c). No.

Forward Trading in Shares

- 111. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:
- (a) whether the banning of forward trading in shares on stock exchanges has been a success; and
- (b) if so, how far it has succeeded in preventing undesirable speculation?

The Minister of Finance (Shri Morarji Desai: (a) Yes, Sir.

(b) After the banning of forward trading, the business is restricted to cash business and liquidation of outstanding commitments. There is, therefore, not much room for undesirable speculation.

"Smuggling of Watches"

- 112, Shri D. C. Sharma: Will the Minister of Finance be pleased to state:
- (a) whether a big haul of watches was made by the customs at Palam, New Delhi on the 26th December, 1962; and
- (b) if so, the action taken in the matter and the steps taken to keep a close watch on such activities?

The Minister of Finance (Shri Morarji Desai): (a) Yes Sir.

(b) The case is under investigation. Instructions have been issued to tighten up examination of consignments which are likely to contain such goods.

Non-Project Loan from U.S.A. for Third Plan

| Shri P. R. Chakraverty: | Shri Prakash Vir Shastri: | Shri Jagdev Singh Siddhanti:

Will the Minister of Finance be pleased to state:

- (a) whether India is likely to get a non-project loan of about \$200 million from the U.S.A. as a part of \$435 million aid offered by her for the second year of the Third Five Year F.&r
- (b) what are the total aid commitments under various agreements with the Government of India; and
- (c) what is the amount of U. S. Development Loan Fund Credits repayable in rupees and grants under P. L. 480?

The Minister of Finance (Shri Morarji Desai): (a) The Agency for International Development have conveyed their intention to extend a loan of \$240 millon for non-project imports but the lean agreement has not yet been signed;

- (b) The total U.S. aid commitments under various agreements with the Government of India as on 31st December, 1962 were \$4460.3 million.
- (c) The amount of U.S. Development Loan Fund Credits repayable in rupees is \$513.4 million. The amount available for grants under P.L. 480 is \$783.18 million.

Hindustan Housing Factory

114. Shri Rameshwar Tantia:
Shri P. R. Chakraverti:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) the total profits by the Hindustan Housing Factory during 1962; and (b) what were the set targets and how far these targets have been achieved?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) The Hindustan Housing Factory Limited made a profit of Rs. 9.82 lakhs in the year 1961-62.

(b) A target of Rs. 76.27 lakhs was set for sales against which the Factory succeeded in making sales to the extent of Rs. 75.42 lakhs.

Blood Plasma Freeze Drier Units

Shri Rameshwar Tantia:
Shri Bhakwat Jha Azad:
Shri Bhakt Darshan:

Will the Minister of Health be pleased to state:

- (a) whether the British Government is supplying to India four latest type blood plasma freeze drier units;
- (b) whether any of the units have reached India; and
- (c) when the delivery of all the four units is likely to be completed?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

- (b) None so far.
- (c) It is expected that the delivery of all the units will be made by the end of March, 1963.

National Defence Bonds

116. Shri Hem Raj: Will the Minister of Finance be pleased to state:

- (a) the amount invested in the National Defence Bonds up to date, State-wise;
- (b) whether the response to them is encouraging; and .
- (c) if not, what further steps Government propose to take to make the Bonds more attractive?

The Minister of Finance (Shri Morarji Desai):

(a) State-wise investments, as per reports received upto February 18, 1963, are:—

State			A	mount of Sub- scriptions
				Rs.
Andhra Prades	h			34,71,000
Assam				1,46,700
Bihar				1,63,77,200
Gujarat .				70,31,000
Kerala				3,95,500
Madhya Prade	sħ			23,65,800
Madras .				73,95,400
Maharashtra .				11,24,24,200
Mysore .				16,82,100
Orissa				1,03,000
Punjab				30,40,900
Rajasthan .				4,58,800
Uttar Pradesh	ı			8,99,600
West Bengal				2,49,75,600
Delhi and oth	er U	nion		
Territories				2,35,49,500
	Ton	TAL		20,43,17,300

- (b) In judging the response to these Bonds, an account should also be taken of the contributions of Rs. 63 crores approximately made to the National Defence Fund and the Defence Savings Certificates. Taking all together, there has been an encouraging response.
 - (c) In view of (b), does not arise.

दम्बई में बाद्य पद यें में बियाक्तता

क्या स्टल्स्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जनवरी में दान्दई में अमरीका से आ ात किये गये चावल के खाने से कुछ व्यक्तियों की मृत्यु हो गई थी ; भीर (ख) यदि हां, तो क्या उस की जांच की गई है ग्रोर उस का क्या परिणाम निकला है ?

स्वास्थ्य मंत्री (डा॰ सुकीला नायर): (क) ग्रीर (ग). राज्य सरकार से सूचना भेजने के लिए ग्रनुरोब किया गता है जिसे यथ:-समय सभा-पटल पर रख दिया जायेगा।

Declaration of Gold by Dealers

Shri Mantri:

Shri Ram Rattan Gupta:
Shri Rameshwar Tantia:
Shri Sivamurthi Swamy:

Will the Minister of Finance be pleased to state how much gold has been declared by the dealers till 9th February, 1963?

The Minister of Finance (Shri Morarji Desai): Declarations by dealers who were required to be licensed under the rules were to be filed by the 17th January, 1963. The total quantity of gold, including ornaments, declared so far is approximately 153:89 lakhs of grammes.

परिवार नियोजन

श्री गेकण प्रसादः ११६. श्री प्रकाश वीर शास्त्रीः श्री जातेव सिंह सिंहातीः श्री रामेध्वर तांतियाः

क्या स्वास्थ्य मंत्री यह बताने की कृपाः करोंग कि :

- (क) परिवार नियोजन कार्यक्रम के लिये तृतीय पंचवर्षीय योजना में कितनी धनराधि रखी गयी थी ;
- (व) इसमें से कितती धनराशि ग्रभी तर्ण व्यय हुई है; ग्रौर
- (ग) इससे परिवार नियोजन की दिशा कें कितनी प्रगति हुई है ?

स्वास्थ्य गरी (बारु सुबीला नायर): (क) तृती: बंबवर्बी: योजना में २,६६७. ४७ साब इंडो का (४००० लाब कारे के कार्रकम सीर्लिश सहिड) विशिव्यन किया गरा है।

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- (ख) दितन्त्रा, १९६२ तरु का स्नानु-मानित करु ३,३०,२१,५६६ रुपरे है ।
- (ा) एक विकास सभान्यटल पर रज्ञ दितासक है। पुस्तकाल के संकार सकति देखिये संख्या एल ब्टा॰ – ६१६६३)।

Polio Vaccine

- 120. Shri Surendra Pal Singh: Will the Minister of Health be pleased to state:
- (a) whether it is a fact that there is a proposal to produce polio vaccine in this country in the near future; and
- (b) if so, who is to undertake this work and how soon?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) Production of the vaccine at the Pasteur Institute, Coonoor and at the Haffkine Institute at Bombay is under examination. It is not yet possible to specify a date for the production.

Coronary Thrombosis

Shrimati Renu Chakravartty: 121. { Shri S. M. Banerjee: Shri Raghunath Singh:

Will the Minister of Health be pleased to state:

- (a) whether the All India Institute
 of Medical Sciences has developed an
 anti-coagulant for treatment of coronary thrombosis from indigenous
 plants;
- (b) whether it has also developed a drug with tranquillsing and hypotensive qualities;
- (c) whether these are only in the experimental stage or they have been fully tested; and 2710(ai) LSD—3.

(d) whether they are ready for manufacture and supply to the public and if not how long this will take?

The Minister of Health (Dr. Sushipa Nayar): (a) and (b). Yes.

(c) and (d). These are still in the experimental stage and no date for supply to the public can be fixed.

Permanent Indus Commission

122 Shri Bhagwat Jha Azad: Shri Bhakt Darshan:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the Permanent Indus Commission set up under the Indus Water Treaty 1960, has undertaken any tour of Pakistan in January last, and
 - (b) if so, the details thereof?

The Minister of State in the Ministry of Irrigation & Power (Shri Alagesan): (a) and (b) Yes. A copy of the Record of the Fifteenth Tour of Inspection by the Permanent Indus Commission undertaken from 22nd to 28th January 1963, under Article VIII (4) (c) of the Indus Waters Treaty 1960, is laid on the Table of the House [Placed in Library, See No. LT-817 63].

Najafgarh Nullah

123. Shri Shiv Charan Gupta: Shrimati Cavitri Nigam:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) when the scheme of widening Najafgarh Nullah was taken up in Delhi;
- (b) what was the original estimate of the scheme;
- (c) what is the revised estimate of the scheme;
- (d) what progress has been made in different sectors; and

(e) when the work is likely to be completed?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khauna): (a) Phase II of the Project was taken up in January, 1960, Phase I having been carried out during the year 1959-60.

- (b) The original estimated cost was Rs. 79.2 lakhs.
- (c) The revised estimated cost has not yet been worked out.
- (d) The progress of resectioning and regarding the Nullah is approximately for cent. The work of construction two railway bridges has been completed and the progress on four out of five road bridges is 40 per cent.
- (e) The whole of the work is likely to be completed by the end of 1964

Palai Central Bank in Liquidation

124. Shri Kappen: Will the Minister of Finance be pleased to state:

- (a) the total expenditure incurred by way of advocates fee, Commission etc. in connection with the liquidation of the Palai Central Bank; and
- (b) how long it will take to complete the liquidation?

The Minister of Finance (Shri Morarji Desa:): (a) The total expenditure on account of law charges upto the end of 31st December 1962 amounded to Rs. 74,939. Liquidation expenses other than law charges (including the cost of the liquidator's establishment) amounted to Rs. 11,69,932 upto that date.

(b) It is not possible to indicate at this stage the further time which may be required to complete the liquidation proceedings, but every effort is being made to expedite payments to the depositors and the progress of equidation in general.

12 hours

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

VISIT OF JOINT UNITED STATES-COM-MONWALTH AIR MISSION TO INDIA

Shri Harish Chandra Mathur (Jaiore): I call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The visit of a Joint United States-Commonwealth Air Mission to India to discuss the proposal of an 'Air Umbrella' over India.".

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Very briefly, the answer to this, or at least part of it, is that the United States—Commonwealth Air Mission came here at our invitation. But I should like to say something more about the background of it, and if you will permit me, I shall read out the statement.

Since the Chinese massive attack last October, the Government of India have been in close touch with various friendly governments in connection with the measures to be taken to build up an effective defence against the Chinese attack. Prompt and generous help has come from various friendly countries, more specially from the United States and the United Kingdom, and for this we are grateful.

Apart from the reorientation, reorganisation and strengthening of the Indian Army and the obtaining of suitable equipment, there was also the question of building up an effective air defence both to meet the emergency like the one created by the Chinese advance into NEFA in November last and to meet the long-term threat posed by China. Both these have to be kept in view; in either event the strengthening of the Indian Air Force has to be tackled immediately. In the event of sudden emergency arising, the Government will have to deal with it in the light of developments with support from

friendly countries, which may become suddenly necessary and be available.

These matters were discussed by the Government with the friendly governments of the United States and the United Kingdom during November and December last, and a visit of the US-Commonwealth Air Force was suggested, so that the problem of strengthening India's air defence could be studied by them with the Indian technical air staff and prompt action taken to implement the decisions taken. The Government of issued a press release on the January, 1963, on the visit of this Air Team, which was coming at the invitation of the Government of India.

The US-Commonwealth Air Team has been in India for about three weeks and will be completing their study and discussions soon. These discussions between the US-Commonwealth Air Team and the Indian Air Force experts have led to speculations in the press about the establishment of foreign bases and foreign planes as an 'air Umbrella' in India. These reports are incorrect and greatly exaggerated.

The US-Commonwealth Air Team, in their discussions with the Indian Air Force experts have been dealing with the assessment of the Chinese air threat and the extent to which the Indian Air Force requires strengthening in order to meet it. The preliminary action that is considered necessary is the extension of the existing air-strips, improvement in control and communication system etc. to be taken in connection with air defence arrangements. These steps will make it possible for the Indian Air Force to function more effectively and, should a sudden emergency arise, with help from friendly countries.

There is no question of the stationing of foreign air force or the establistment of any foreign air brses in India. As a matter of fact, none of the friendly countries have made any such suggestions. India has to be de-

fended by its own forces. We welcome the help of the friendly countries in procuring the necessary equipment and materials, but the air defence of the country is too vital a mater to be left to improvisation and delays inherent in any project like that of the "Air Umbrella" suggested in press reports.

Attention to matter of 546

Urgent Public Importance

Shri Harish Chandra Mathur: While we fully appreciate that the Mission is here at our own invitation and they have not of their own accord made any particular proposals which will deflect us from our non-alignment policy, may we know what, if the reports are incorrect and exaggerated, is the correct position regarding strengthening of the Air Force, apart from making certain improvements in the air fields?

Siri Jawaharlal Nehru: I can hardly go into that in detail. Broadly, there are two or three things I have mentioned: firstly, improvement of the air strips to be able to use modern aircraft which may be needed; secondly, communication: radar etc., are important. Apart from ail this, we have to obtain the aircraft. Then of course, we are laying stress on some training, for the use of modren abcraft.

Shri Hari Vishnu Kamath (Hoshamgabad): While the Government's firm resolve to strengthen the striking power of our Air Force is welcome, it is going to be a long-range plan, and so is the Prime Minister in > position to categorically state that h the event-God forbid-of a surprise attack by China, as happened last year, the striking power of the Indian Ar Force will be adequate for the purpose the financial, the technical, that the pilot and equipment resources of the country-of the Air Force adequate by thembe selves, or that a sort of air shield, without air bases, will be necessary to the event of grave emergency arising within the next two or three menths.

Shri Jawaharlal Nehru: I can hardly enter into these matters in any detail. It is obvious that we should try to be as fully prepared as we can, both for the short-term and for a longer term-the longer term varies from a few months to a year or two yearsbut certainly for the short-term. What exactly the developments might be, it is very difficult for me to say. But in so far as we can, we shou d be prepared for them. That is all I can

Grants (General)

भी यशपाल सिंह (कैराना) : इस ब्रो-जेक्ट से हमारं। एयर फोर्न की डंफ शिए ती किस हद तक मैक अप हो जायेगी अंर इस में कितना रुपया य० एस० ए० का खर्च होता भीर कितना हमारा खर्व होता ?

म्राध्यक्ष महोदय : यह नत्र। नत्रैश्चन है ।

श्री बड़े (खारगीन) : क्या में जान सकता हं कि जो अमर कन एक्सपर्टस यहां भाये हैं वे कितने आये हैं और वे कितने दिन तक हमारं। ऐयरफोर्ज को देनिंग देंगे ?

श्रध्यक्ष महोदय : इस को जानने से मान-नीय सदस्य को क्या फायदा होगा ।

Shri Hem Barua (Gauhati): May I submit that I had tabled a question on this?

Mr. Speaker: That would be taken up when it comes.

Shri Hem Barua: May I be allowed to put a question?

Mr. Speaker: No.

12.031 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1962-63

The Minister of Finance Morarii Desai): I beg to present a Statement showing the Supplementary Demands for Grants (General) for the year 1962-63.

12.09 hrs.

PUBLIC ACCOUNTS COMMITTEE SIXTH REPORT

Shri Tyagi (Dehra Dun): I beg to present the Sixtn Report of the Public Accounts Committee on Finance Accounts (Revenue Receipts)—Chapter VII of Audit Report (Civil), 1962.

12.091 hrs.

PETITION RE: DEFENCE OF INDIA (AMENDMENT) RULES RELATING TO GOLD CONTROL

Shri Tridib Kumar Chaudhuri (Berhampur): I beg to present a petition signed by ten petitioners regarding the Defence of India (Amendment) Rules, 1963, relating to Gold Control.

12.10 hrs.

GOVERNMENT OF UNION TERRI-TORIES BILL.

The Minister of Home Affairs (Shri Lal Bahadur Shastri): I beg to move for leave to introduce a Bill to provide for Legislative Assemblies and Councils of Ministers for certain Union territories and for certain other matters.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for Legislative Assemblies and Councils of Ministers for certain Union territories and for certain other matters."

The motion was adopted.

Harish Chandra (Jalore): We want a little clarification. You have left out Delhi State altogether. What has happened?

Shri Lai Bahadur Shastri: Yes, I have left it out.

I introduce+ the Bill.

^{*}Published in the Gazette of India Extraordinary Part II, Section 2, dated 21-2-63. †Introduced with the recommendation of the President.

2.11 hrs.

MOTION ON ADDRESS BY THE PRESIDENT—Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri R. S. Pandey and seconded by Dr. K. L. Rao on the 20th February, 1963, namely:—

"That an Address be presented to the President in the following terms:

"That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1963."

Also further consideration of the mendments.

Shri Surendranath Dwivedy (Kendrapara): This is the first Address of the new President to Parliament, and that at a time when we have declared a state of emergency in this country. The least that was expected from the Government, when they made the President, as head of the State, to mike a statement of policy for the coming year, was to take into account the desires of Parliament and the country at the moment and the country's immediate requirements.

There are two tests for a consideration of this policy statement: firstly, how far the Government has been able to carry out the Resolution of Parliament passed on November 14 to which the President has referred as giving a lead to the nation, and secondly, how far they have succeeded in laying out plans and programmes, in view of the emergency and in view of "he fact that extraordinary emergency powers have been vested them, for the defence and development of this country. My criticism of this policy statement would be based on these two considerations.

It seems as if a deliberate attempt has been made to make it appear that conditions are normal, everything is going on O.K., and that the emergency is just on paper. I am sorry if I carry this impression from the Address, but one cannot while going through this document carry any other impression. Neither does it create an impact on the country that in the coming year we are going to take some firm and definite steps to carry out our policies and measures.

President

The President has stated in his Address that the question of China, Chinese aggression, is the main question today. That is the over-riding issue and everything else has to be considered in that context. Therefore, before turning to other points, I will take up this question.

This matter has been debated in this House very often. Even towards the end of last month we had a full dress debate. Some development have taken place after that regarding the Colombo proposals. So, we expected that a categorical statement of the steps that Government propose to take in this matter would be embodied in this statement.

I want to put two pertinent questions: Firstly, are we at war with China or not? Secondly, are we preparing ourselves to get back the lost territories which were occupied by the enemy. We have not gone into the territories vacated by the enemy. When I mention this I do not say that you go and occupy the areas tomorrow.

We may decide the time when we are strong enough. We are biding time to prepare ourselves Rut is that our intention that we are going to reoccupy those areas?

Shri Tyagi (Dehra Dun) Of course.

Shri Surendranath Dwivedy Once that is determined, all our policies would follow of this characterisation

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of the present state of affairs. While saying this I do not mean that we abandon peaceful settlement. Peaceful methods are there but when they are abandoned not by us but by China, then in order to restore peaceful conditions is it not necessary that we meet the challenge by strength so that the enemy who by virtue of his force wants to disturb the entire state of affairs would come to his senses.

Regarding the Colombo proposals, I was thinking that Government would say here categorically that we had stated our position and now it was the concern of the Colombo powers. What are these Colombo Powers? They are well meaning friends and they made very good attempts. the fact has to be admitted that even of these six nations that constituted the Colombo powers, four are defimitely on the side of China. It is regrettable that even the Prime Miniser of Ceylon who took a lead on this matter has to say that China and India have both agreed in principle and they should now come to the table for discussion as if no other fact or dispute remains as far as they are concerned. Whatever may be the motivating factor that made them take this step, a bold step I would say, the fact remains that they are not even free to judge matters on their merits. Therefore, there is no point in delaying or saying that if they do not accept it, that falls. That is all right. What are we going to do? Are we again waiting to see whether a second Colombo Conference takes place after the return of the Prime Minister of Cambodia? Are we wait till then to decide our own policy? We have neglected neighbouring countries in the interest of our name as great peace makers. Recently we are attempting to make friendship with Pakistan and Nepal. I am glad that no less a person than our Home Minister proposes to visit Nepal in order to bring about good relationship between these two coun-That is all right so far as it tries.

goes. But these neighbouring countries are, it is to be admitted, not with us. What about the communist countries and Soviet Russia and their neutral attitude? It seems that Soviet and also our Russia communist friends in India are showing greater concern, not for the restoration of the lost territory or for maintaining our territorial integrity but for something else. Not a word was uttered by Shri Gopalan when he spoke yesterday about our own territory. They show great concern that this whole country under the leadership of the Prime Minister is going to be converted into a western base in view of the Chinese invasion and is a most going into the lap of the western powers! A bogey has been raised and they are more concerned about this. I am glad the Prime Minister has come out with a statement about the air umbrella clarifying the issue. My hon, friend Shri Gopalan was very much worried yesterday about this umbrella or whatever it is. After all this umbrella will come to India even to protect our communist friend, Shri Gopalan. The Prime says that there were press reports which stated that they were going to create bases.

I want to know which are the presses which published such tendentious reports and whether any action was taken against them or not. Why should we be apologetic?

I was again surprised when 15 members of the Congress Party-15 MPs-took up this problem. I have never heard these names ever taking up the problem with the Prime Minister, that in this country there is a feeling that enough efforts are not being made for the defence of the country. But these people-of course they had every right to meet the Prime Minister and write to him as the leader of the Congress Party to represent their views, whatever they are-went in a deputation, and saw to it that what they said was published in the press, and the whole thing appeared as if in the Congress Party also

they have little faith in the Prime Minister. (Interruption). I want to say it, and ask, do these bogey-makers have faith in the Prime Minister. I want to put it to the communist friends and the Congress friends also. Do they believe in their hearts that the Prime Minister will sell the country?

Motion on

Shrimati Vimla Devi (Eluru): Yes; ves.

Shri Surendranath Dwivedy: so, they hace come out now.

Mr. Speaker: She probably did not follow. (Interruption.).

Shri Surendranath Dwivedy: If it is not so, would we have adopted a policy of non-alignment?

Shrimati Vimla Devi: Please save the country.

Shri Surendranath Dwivedy: So far as China is concerned, it is not a non-aligned country and we want to make our defence stronger. We are suffering under non inhibition. We want to take the help from any other friendly country which wants to give us guarantee for protecting our territorial integrity and for protecting us from communist invasion. That is our attitude and that is a good attitude. The entire nation appreciated this attitude and approved of this attitude. If that is so, we want the Frime Minister to follow this policy to the maximum extent possible without being in any way worried about these few persons, communists and cryptocommunists in the Congress Party who want to raise a bogey here. Not only this. They want to make it a political weapon, making it appear as if the country's defence is not the problem; they are probobly more concerned to defend the Prime Minister himself!

An Hon Member: And the communist party.

Shri Surendranath Dwivedy: In the utterances of congressmen, whether we

see them in the papers or whether one goes to the mofussil to listen to them, there is very little mention of what the duties of the people are. The only mention is the Prime Minister must be defended. There is no challenge to the Prime Minister in the country today. No party has demanded that the Prime Minister must vacate his office. In sipte of the fact that even under the Defence of Indh Rules a fair deal has not been given to the opposition, yet, all of us swear here that we stand behind this Goyernment to see that aggression * vacated. Where is the threat to the Prime Minister? That bogey is being raised in order to cloud the entite issue, in order to make it appear as it there is a clash between the progressives and the reactionaries. Who are the progressives? Are they the progressives who want to the aligned Or, with communist powers? they progressives who want to align us with the American bloc? Who are the progressives and who are the toactionaries? (Interruption). I know our friends are very much worried about it, but they know that they are completely exposed.

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Mr. Speaker: There ought not to be any progressives and reactionaries in interruptions!

Shri Surendranath Dwivedy: I was thinking that probably Shri Gopalan will also come forward with the same theory that, "Why are you bringing Soviet experts for the factory?" I have read in the papers that some expert is arriving to advise us about the manufacture of MIG abcraft that we have received. This is no concern to him. They will also be in a position to know when they advise us, for the establishment of the factory for the manufacture MIGs everything in detail about the factory. Is that not a concession to him? No. That should go on merily. These issues are raised because of the lull that has been created in this country; because of the ambiguity

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of the utterances from the Government it has been made to appear as if we are again returning to the old quarrel, leaving apart the main issue before us. I want to ask the Prime Minister, and I would expect from him recise answer to this question, whether the dipute with China can be settled through negotiations. Does he believe so? Negotiation means a certain attitude of mind. Negotiaon is possible when the conflicting interests of both the countries are capable of reconciliation. Then only negotiation takes place. We want to maintain our territorial integrity and China wants to grab our territory by maked force. Is there any possibility of any reconcil ation between two attitudes? We must create condition3 to impel China that they must reduce this conflict to a mere border problem after the entire area is resfored to us. Therefore, it involves a reat question. Not that we against negotiations. But the question is whether with the present enemy there is any possibility, even any remote chance, of any result coming out of these negotiations.

I would read out here what Mr. Chou-En-lai spoke here when he addressed us, the Members of Indian Parliament, on the 29th December, 1956.

Shri Hari Vishnu Kamath (Hoshangabad): Those were bhai-bhai days.

Shri Surendranath Dwivedy: Those were bhai-bhai days, of course. He said:

"The Chinese Government and people will never forget India's constant and firm support to Chinese struggle for un'fication of China and for restoring China's legal rights in the United Nations."

What did he promise in retrun? He said,

"In return, China would always support India in her defence of

sovereignty and territorial integr ty and promotion of world peace."

So, when we are going to negotiate with him, do you believe that he stands by this declaration? Here was an ally—an enemy today—who does not believe in these things. Their words can never be trusted; these are not my words, but the Prime Minister's words. The least that can be said of Mr. Chou En-la is, he can chew and lie. Probably that is the real meaning of Chou En-lai.

Mr. Speaker: Even about our enemies, we ought to be discreet in making references.

Shri Surendranath Dwivedy: I do not mean any disrespect to anybody.

Mr. Speaker: It is not fair.

Shri Hari Vishnu Kamath: They have called our Prime Min'ster the running dog of imperialism. Is it politer discreet? (Interruptions).

Mr. Speaker: He can show better standards. There ought not to be any quarrel on that account. (Interruption).

Shri Surendranath Dwivedy: My man intention was that they can never be trusted.

Take these emergency conditions. I would charge this Government with introducing ambiguity and vagueness on this India-China policy matter and breaking the unity achieved in this Parliament, Not only that; I also charge the Government with weakening the determination of the people who spontaneously rose as one man to give them everything for the sake of the defence of the country. A deliberate feeling has beeen created- you may admit it or not-there is a shift in the public mind now that there is not going to be any fight. As the Prime Min ster himself has so many times said, it is not that only the army would fight The people in this country must be made to feel that they are in the midst of an emergency and they must prepare themselves all the time to meet the emergency and to meet the requirements of the country. Now. that psychological atmosphere has to be maintained. And, the Government have in this emergency falled completely to mobolise the people's energy. Massive invasion, as the Prime Minister so many times said, is a blessing in disguise. It was a golden opportunity for us to build up this country and to overhaul the machinery. We to maintain the democratic apparatus; not only maintain but prove that in times of emergency the democratic apparatus is superior to any apparatus. Therefore, we should have taken steps to overhaul the entire machinery. But the emergency showed that not only there is a failure in the leadership but it has exhibited, it has exposed the hollowness, ineffectiveness and inefficiency of the entire administrative machinery of the country today.

Sir, after these four months emergency what do we find? find that the Ministers in spite of the extraordinary powers given to are showing an extraordinary capacity of blaming each other. When they have to show how their ministry has been able in this emergency to achieve something, they only blame the others. There is the statement of the Minister of Economic and Defence Co-ordination who complains inter-State and inter-departmental quarrels are so much that nobody looks to the problem, and he does not know whom to contact and where to co-ordinate. Then there is the Minister for Agriculture who that they are not at fault and it is the Ministry of Community Development which is at fault.

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): No, no; we have never said like that.

Si ri Surendranath Dwivedy: You might not have said, your colleague might have said. Then, the Minister for Community Development says that it is not their fault, everything is all right at the Centre and it is the States who are at fault.

The Deputy Minister in the Ministry of Community Development, and Co-operation (Shri B. S. Murthy): No, no; we did not say that

Shri Surendranath Dwivedy: When they are unable to discharge own responsibility; when individually and collectively they are not in position to say what they have been able to achieve, in order to cover up their own failure they more or less go on saying defend the Prime Minister, they do not defend themselves. Sir, my suggestion for the reduction in the size of the Cabinet and the number of ministries was turned down because it was said that it will have an impact on the efficiency. We are seeing that efficiency in these four months. Not only the Ministers but the ministries are also completely, I would say, incapable of discharging the duties today. Even today Ministers, for the lack of work. busy in the old fashion attending ceremonies, exhibitions, opening ceremonies etc., etc. I am even told-it is in the papers-that during the emergency when the Ministers were asked by their colleague to reduce their expenditure on electricity, which is to the tune of Rs. 1000 or Rs. 2000 a month in their residences, they are not willing to do it. That is how they really behave in this emergency, and the country is to take these leaders for leadersship. It is the Ministers who go out and make statements on the radio, in the newspapers and through other methods, and the people follow what they say. Sir, I have got a paper here. I do not like this paper, but I would give credit for the way in which a foreign journalist from U.K. has described the attitude of the [Shri Surendranath Dwivedy]

Government towards the emergency. He has said.

".....it symptomizes the dual approach of the Indian Government to the problems of the emergency: blood, sweat, and tears from the platform, business as usual at the desk."

That is how we are getting on in this emergency. The economy measures not at all impressive. We want to konw how much really you have effected by way of economy. You must convincingly prove that really some economy has been effected. It is not that this country would not be prepared to bear any extra burden for the sake of defence, but even a single nava paisa extra asked for must be explained. It must be explained whether it is a rightful expenditure and whether you have any real plans to carry out the demands of the That is how it should be nation. done.

Sir, waste goes on as usual. There is corruption. I was thinking that the Home Minister with the very wide powers that he has under the Defence of India Rules would do something to root out corruption. Wnether you appoint a committee or not, it is admitted by all that there is corruption. The Home Minister was not prepared to answer when my colleague Shri Kamath put a question whether he was going to appoint anybody with the authority to go into the question of corruption committed by the Ministers. They have not yet decided even that. I am rather surprised there is no mention about this in the President's Address. When we want that money should come, at the same time we want that corruption should be checked.

Then I want to draw your attention to a news item in a Calcutta paper which has ben very widely published. Here is a daily "Lok Sevak" which has given it in the front page. There are several other papers also which have published it. I say that recently a search was made in Calcutta of the premises of a business concern when, it seems, a book was found in which there were entiries containing the names of not only some Central Min sters but the name of one Chief Minister and another Minister of a State.

An Hon Member: Which State?

Seri Surendranath Dwivedy: It may be my own State; I do not like to say that. It seems that every year lots of money were drawn by these persons paid through this organisation a foreign agency. I am told, this matter is with the Home Ministry for the last one year and this has been suppressed on account of the fact that high personalities are involved. this be the state of affairs, how can we rouse the enthusiasm of the people? Take even the Kalinga Airlines. A question was raised in the Congress Party meeting and the Prime Minister it appears from newspaper reports, said "Well, you produce some instances; we will make enquiries". This is the attitude of the Government. What was the Central Intelligettee doing all the time? It was oper y alleged that blankets meant for the army were sold in the blackmarket

Mr. Speaker: He should conclude now.

Shri Surendranath Dwivedy: would like to have a little more time.

Mr. Speaker: He can continue lang as he likes. But if he takes more time, he will deprive the speaker of his party the apportunity. His party has got 43 minutes in all. He has now taken 23 minutes.

Shri Tyagi: Only destructive criticism; nothing constructive.

Shri Surendranath Dwivedy: Then, take the collection to the National Defence Fund. I would again appeal to the Government that when we form these committees we have to see that they •do not become a Government show. What is happening now? It reminds us of the last war during the British days. Only Ministers Congressmen are associated with it. You will be surprised to know that the Orissa Defence Council has passed a resolution that every villager in the country should pay at the rate of Rs. 1 per head. In this way, coercion is applied by Government officials If these things continue, how can the people feel enthused enough to donate as they were doing before? These are matters where coercion should not be applied at all.

Then, it was said here "Oh; you have hauled up all the Communists." My own charge is that you have been lenient towards them. You are detaining them and then acquitting them, I do not know on what basis or on what criterion. The big guns are allowed to go scot free. And how are they helping the war effort? If you will give me a few more minutes, I will just quote the statement of no less a person than the Chairman of the Communist Party, Shri Dange. Addressing a very big public meeting in Bombay on the 17th he says:

"If the affluent did not show enough enthusiasm to pay their portion, he would ask every worker not to contribute a single naya paisa by way of cash or gold to the National Defence Fund."

Is that the attitude which one should adopt? Then he says:

"I am prepared to face the consequences."

There may be many cases where Government may not have acted properly. But is that the reason for any one saying: therefore, we will resist the war effort? These are matters which do not seem to have attracted the attention of the Government of India to invoke the powers under the Defence of India Rules. But the

moment one criticises the Prime Minister, or his policy which has nothing to do with the war effort, immediately they are ready and the machinery works to arrest such persons.

Is that the way the Defence of India Rules should be operated in this country? Is that the way for which we, all of us, without any hesitation, vested you with these powers?

I will leave the economic situation to my hon friend, Shri Hem Barua, who will speak tomorrow, but I will only say this much.

Mr. Speaker: If he leaves him time for tomorrow?

Shri Surendranath Dwivedy: There has been no increase in agricultural production, it has been stated. President has been given a wrong picture and wrong facts. I have the Government's figures and statistics supplied to me as a member of the Panel on Agriculture of the Planning Commission where it has been stated categorically by the Chairman of the Panel on Agriculture, who is a member of the Planning Commission, that so far as the agricultural situation is concerned, the situation is very bad. I do not quote the figures but I only quote one sentence and it is this-

"The conclusion is, therefore, inescapable that the rate of progress in agricultural production is much below the mark and it has to be more than doubled for the rest of the Plan period in the interest of achieving the Plan target because the agricultural production which was contemplated to be at the rate of 6 per cent per annum, the rate of increase between 1949-50 and 1960-61 has been of the order of 3.84 per cent per annum."

Let them satisfy themselves by putting it in the mouth of the President that so far as the agricultural situation is concerned, we are all right, that we are making good progress,

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that the country is safe and that everything is going on marrily at the Minister's behest.

Shri H. N. Mukerjee (Calcutta Central): Mr. Speaker, Sir, I confess I feel a certain discomfort in following my hon, friend who has just sat down not because I am particularly perturbed by the argumentation or the lack of argumentation which he has displayed but because did I expect that on this occasion he would show in his speech certain qualities which I notice personally in him and which, I expected would be on display as far as this particular debate was concerned. I would. therefore, try to steer clear, as far as I can, of certain ardent irrelevancies which he chose to indulge. in I shall only refer to certain points which he sought to make and which to my mind are absolutely unrelated to the facts.

Shri Nath Pai (Rajapur): I think, it is the Treasury Benches which will reply. Why should you undertake this responsibility?

Shri H. N. Mukerjee: I thought it was in the nature of Parliament that debate is conducted in a manner that speeches, when they are made, refer to points put forward by hon. Members of different parties and I fear that I shall not take instruction in regard to parliamentary forms except from you as far as this House is concerned.

The President whom we have the honour to have presiding over the destinies of our country is a master of words, but in spite of the final exhortation the Address which he has given to us appears—I might be wrong—to me to be a listless document. I say this because, though my evaluation of things is entirely different from that made by my hon, friend, Shri Dwirdev, we all know that in revent months our people have gone through a remarkable experience. Whatever

the rights and wrongs of political formuiations, a situation has been created where patriotism was wrung the heartstrings of our people and the result was that an image of India had emerged during this crisis thought was something we should all try to profit from. If we really and people and of all the world, as the truly wish to profit from this experience and to work for the good of our President himself has said somewhere in his Address, it is necessary for the country's leadership which, I presume, is represented in this House to a certain extent, and particularly for the country's Government to adopt measures which would be in tune with the peoples despest aspirations. I fear that there are very few indicaions in the Address that such measures will be taken.

The President was certainly correct in saying that the overriding issue before the country today is the question of Chinese aggression. In regard to that I should say that as far as this country is concerned Parliament has pronounced itself, the hon. Prime Minister's policy which Parliament has endorsed and the country has acclaimed is plain and today there is no scope, no necessity either, of trying to pick holes in the policy of the hon. Prime Minister. The Colombo pro-

Shri Ranga (Chittoor): No; no, Sir; by majority.

Shri H. N. Mukerjee: I know, there have been some objectors to that, God, or the Devil, bless them! But by an overwhelming majority the representatives of this country have given their support to the Colombo proposals and today the prime emphasis is on the demand which is being put on China from every corner of the world that China should stop her unpredictable conduct and should accept the

Colombo proposals. That is the crux of the matter. The conscience of the world, including the Communist part of the world, calls upon China to accept the Colombo proposals which have been put forward by non-aligned nations so that talks might ensue between our two countries.

My hon. friend, Shri Dwivedy, has chosen this occasion to malign the Colombo Powers.

*Shri Surendranath Dwivedy: No, no.

Shri H. N. Mukerjee: I know, it is easy....(Interruption).

If to question the bona fides of the non-aligned Powers who have chosen to try to d) what they consider to be their duty by India does not amount to maligning, I do not know what terminology is supposed to signify.

Shri Nath Pai: Now you are maligning Shri Dwivedy. This is called maligning.

Shri H. N. Mukerjee: If Shri Dwivedy is strong enough to stomach parliamentary repartee, I am sure, his friends need not be too perturbed.

As far as the Colombo proposals are concerned, we have done our China so far has not done it. As far as my Party is concerned, we have called upon China to do it at without any delay whatever. China's misadventure has already cost us a very great deal. It has cost us the rather unpleasant experience of having to listen to some irrelevant speeches and observations in this House as well as outside. Reaction has got a fillip in this country which it would not have got in a hundred years. Thanks to China all this has happened. More delay on the part of China would be even more disastrous. That is why we want this thing to be settled.

It is a pity, however, that sometimes we discover not only Shri Dwivedy, who after all is an Opposition leader, who tries to pick holes in the Government's policy, but Cabinet Ministers going about saying that this India-China matter is a purely military problem and has to be solved by military means. That is something which, I feel, militates against the pre-suppositions and the basic formulations of the Government's foreign policy. But that sort of thing is, however, being done and I wish Government to take note of that.

In regard to our relations with Pakistan, reference has been made by the President to that matter. I should say that while we are all for settlement, while nothing should be said or done to hinder the talks which are proceeding between our two countries.....

Shri Nath Pai: Where are the talks proceeding?

Shri Hari Vishnu Kamath: They are about to start.

An hon, Member: Between India and Pakistan.

Shri H. N. Mukerjee: My hon. friend, Shri Kamath, had an appearance of gold, as you said earlier this morning—an estimation which I support with all my sincerity—but to have Shri Kamath in my audience with a running commentary all the time is a particularly ungolden experience.

Shri Hari Vishnu Kamath: You are misrepresenting.

Mr. Speaker: Order, order. He should be allowed to proceed now.

Shri H. N. Mukerjee: I feel that there are certain rounds of talks taking place between India and Pakistan. If reference to the talks is considered to be grammatically or terminologically in exact, I cannot help Mr. Kamath's sensibilities.

It is our idea that we certainly should settle whatever outstanding problems we have got with Pakistan. But, at the same time, it is necessary that Parliament is tuken , into cooffidence by the Government a little more in regard to this matter. Nothing

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should be done which would jeopardise the status of Jammu and Kashmir, because, that has been suggested by certain circles to whom we go to pay our tribute for their generosity and that sort of thing a little to much these days. Perhaps there are certain powers which want to utilize the strategic position of Kashmir to buil military bases which would be aimed at the independence of neighbouring countries including our own country of India. I was rather intrigued to find that the Swatantra party, led so formidably by my friend Shri Ranga here passed a resolution the other day where the Swatantra party gave a free hand to the Prime Minister to settle this question. I have seen the spokesmen of the Swatantra in this House calling upon the Prime Minister almost to quit his position because a different kind of leadership was necessary in the context of today. I have read Swatantra spokesmen like the sage Rajag palachariar asking for the same sort of thing. They can do all that in regard to whatever is happening on the other border But, regard to Pakistan, their suggestion is that everything be left to be done behind the scenes by the Government. On behalf of our party, we have said that we are all for settlement of outstanding problems with Pakistan. We support entirely the basic policies pursued by the Prime Minister. We have no succicions in regard to that at ai... But Parliament should know a little more about what is happening in regard to Indo-Pakistan negotiations and we should have a more clear guarantee that nothing would be done which would jeopardise the interests of India and which would go against the status of Jammu and Kashmir State.

In a similar spirit, in spite of our support, because of our support for the basic-policies of the Prime Minister in foreign relations, I would like more light on the Western defence proposals. I did not interrupt the

Prime Minister this morning when he read that statement. Besides technically, possibly, I could have been prevented by you also from asking a question. But, I am not very happy. I want to be very clear that the operational control of even certain particular types of military equipment should not be in foreign hands as far as our country is concerned. I do not this air umbrella at all and I do not think the Prime Minister likes it either. The idea of foreign personnel even by the backdoor coming to this country and foreign machines based on Indian air fields and installations is something which goes against the grain of India's foreign policy, I know that these people have come at invitation of India. I do n.t want to reflect upon them or the invitation which was sent out to them. Perhaps. in times of danger, when we have to call upon other people for support. we have to do certain things which when the danger is not so we may have to worry about in a different way. But, in regard to the western defence proposals, we the Government take the Parliament more into confidence and we Government to reiterate as the Prime Minister did in a way which was I am afraid, a little halting at least so far as my judgment is concerned I wish the Government to reiterate that these western defence proposals do not militate against the independent forign policy which has been so often reiterated by the Government of this country and particularly by the Prime Minister himself.

Shri Bade (Khargone): What has he to say about the MIG umbrella?

Shri H. N. Mukerjee: I ask Parliament to beware of some of these people whose generosity we applaud the United States for instance. The United States, today, is putting pressure on our neighbour country Ceylon. We know how the aid has been stopped only because Cevlon was paying a certain compensation to foreign oil com-

panies which was not to the liking of the oil barons and that is why America is putting pressure on Ceylon. Therefore, with this kind of experience, we have to be very careful.

This reminds me that the Afro-Asian countries, today, appear, sometimes, to be not responding as warmly as we wish to our requirements. It may be because the Afro-Asian countries have a more vivid and a more recent experience of contact with the imperialist powers and there may have been a growing suspicion in their mind that India is becoming a little soft in relation to these powers, that India is hobnobbing with them a little much. This suspicion may not be entirely correctly based on facts. But, this suspicion is there and this suspicion added on perhaps to the inability of the Indian Government to put its case before other countries made us look not quite as good as we should like to in the Afro-Asian coun-This is linked up with whole idea of western relationship which, I hope the Government clarify and will give assurance which would satisfy the country. This Chinese mis-adventure....

Dr. M. S. Aney (Nagpur): Do you think that they have good ground for that suspicin against us?

Shri Nath Pai: Not at all.

Shri H. N. Mukerjee: All that I want is that assistance can be had from any country whichever its colouration provided that assistance can fit in with our own idea of independent operation of that assistance. Apart from that, I have no other suggestions to make.

This Chinese mis-adventure, as I said earlier, has given an opportunity to right reaction....

Shri C. M. Trivedi (Mandsaur): Adventure on their part or adventure against us?

Shri H. N. Mukerjee: Right reaction has the utterest licence to do all the

damage and that is why interruptions can take place in a manner it takes place. (Interruptions).

Mr. Speaker: Order, order.

Shri H. N. Mukerjee: They doing damage not only to the foreign policy of this country. Right reactionaries are doing damage not only to the foreign policy of our country, but to the Plans for the development of the country in the direction of socialism. plans without which a self-respecting country cannot defend its honour and integrity. Yesterday, my friend Shri Ranga was asking for a complete reversal, so to speak, of the direction towards socialism which the Government's economic policy is at ostensibly trying to take. He wanted that because he wished the wheels of history in India to be pulled back altogether.

Shri Ranga: I wanted a victory plan.

Shri H. N. Mukerjee: He wanted a victory plan. A victory plan is not made in the air. It is not made of thin gas. A victory plan has to be built on the foundations of an independent economic structure for which our plans are the only wherewithal.

Shri Ranga: A plan against any aggression and encroachment.

Mr. Speaker: Order, order.

Shri H. N. Mukerjee: If, today, in the year of grace 1963, in spite of the opposition of big money interests, more than one-third of the world has gone socialist, there is expectation in the breast of Shri Ranga that the old capitalist methods would bring about a kind of change which revolution and victory implies, I say, God and the devil help him. I cannot say anything else.

Shri U. M. Trivedi: There is no difference between God and the devil to them.

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Shri H. N. Mukerjee: Right reaction, as I said, is having the run of the country. (Interruptions).

Mr. Speaker: Order, order. He may be allowed to proceed un-interrupted. Occasional interruption may be called for and may be sweet also and pleasant also. It may be enjoyed. But, continued interruption does not do good.

Shri H. N. Mukerjee: I was saying, right reaction is having the run of the country. Shri Ranga has made so many wonderful speeches. The Jan Sangh held its jamboree in Bhopal in December or January. The P.S.P. with its allies of various colourations held Anti-Compormise day meetings...

Shri Hari Vishnu Kamath: The Communist party leader went out of India and held conferences and meetings...

Mr. Speaker: Order, order.

Shri H. N. Mukerjee: Could not I have some protection against this?

Shri Hari Vishnu Kamath: He asked for it and he got it.

Mr. Speaker: Order, order.

Shri Hari Vishnu Kamath: Let him have your umbrella.

Shri H. N. Mukerjee: May I submit, there is nothing wrong intrinsically or in a parliamentary sense in the reference which I made to meetings held by political parties whose objective is to oppose the idea of any kind of settlement with China. That is the kind of thing which is happening. Mr. Kamath rises to say, God knows what. I do wish....

Shri Hari Vishnu Kamath: I hope his hearing is all right.

Mr. Speaker: Order, order.

Shri H. N. Mukerjee: I do wish a curb on some people's tongue. Sometimes it is necessary so that at least those who cannot hear need not hear those things.

Shri Hari Vishnu Kamath: Do not hear then.

Shri H. N. Mukerjee: I do not wish to hear the kind of thing which the hon. Member says from time to time.

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Shri Hari Vishnu Kamath: He referred to the meetings of other parties, and, therefore, I had to interrupt.

Mr. Speaker: Order, order, I would requgest the hon. Member to kindly control himself. I have already allowed some interruptions. Sometimes, they can be allowed But continued interruptions, if they go on persistently, are not proper.

Shri Hari Vishnu Kamath: He is asking for it.

Shri Nath Pai: Does he think that his party is sacrosanct?

Does he think that he can go on poking fun at others?

Mr. Speaker: Order, order. Everyone has had his turn.

Shri Nath Pai: He should play the game fairly.

Mr. Sneaker: Everyone has had his turn. The other parties also had the and they have said what occasion. they wanted against the Communists. They will have further opportunities also.

Shri Vasudevan Nair: (Ambalapuzha): They even wanted us to be banned.

Shri H. N. Mukerjee: I do not mind. Let then have whatever intentions they have, but it is my duty; I am here as a Member of Parliament, elected by my people, still claiming the right which their suffrage has given to me. and I have my responsibility and obligation to say certain things.

I would refer now to the anti-national role which is being played by the big-moneyed interests, to which reference was made by the Prime Minister only the other day when he addressed a forum of journalists, and which I think is a matter of sufficient importance to have been brought into the President's Address.

I notice in the journal called the Socialist Congressman, in two numbers of it, articles being written in regard particularly to the extremely mischievous role about the present situation played by one paper in which belongs to a very large chain; and there are articles dealing with the danger to the liberties of this country, which is represented by the growth of these press barons. If there was time, I would have quoted from these articles, written by very reputable people like Harsh Dev Malaviya, who is the editor of the Socialist Congressman, and we have heard, and we have seen how the country really feels about this sort of thing. These papers are doing a kind of propaganda which is basically against the interests of the country, which helps nobody except themselves, their profiteering friends and so on and so forth.

I have here, for instance, a Bengali daily, the Ananda Bazar Patrika which claims to have one of the largest circulations in the country, and on a special issue which it brought out on the 26th of January, it printed a cartoon, so vulgar, depicting our Prime Minister and Shrimati Bandaranike. the Prime Minister of Ceylon, with a caption so valgar that I cannot translate in this House. I propose to send it on to the Home Minister. I wish he were here, but he is not here. I want to send it on to him, only in order to say this that this kind of thing is being perpetrated by the big-moneyed press with impunity. I was told, I was not here last session, but I was told, the Prime Minister himself had his attention directed to that sort of thing, and he had criticised the vulgarity which was being shown by certain 2710 (Ai) LSD-4.

press. This issue is sections of the January, after the dated the 26th Prime Limister had made the statement in Parliament. That sort of thing goes on being done, and I wonder if Government is sincere. Then, again, what I find is that it is not only journalists who are being brought up, not only people who have to work in some newspaper or other in order to earn their daily bread, but it is also the writers and artists of our country who are being bought up by these big press combines which are behaving in a manner which is utterly vulgar, and which because of reaction they have got an opportunity to do, and which is going to vitiate the entire intellectual and spiritual atmosphere of our country.

The Prime Minister has himself shown his awareness of the danger which is represented by the growth of these press baronetcies, and I do hope that something is done about it.

That reminds me of another thing. that only the other day we got as Members of Parliament copies of the report of the Vivian Bose Commission on the Dalmia-Jain and allied concerns. Now, it is rather peculiar that much of this report, the more essential parts of this report, were available to Government as early as June last year, but we did not get them. The report was issued to the press, but then again, the press barons put their foot down, and it was not reported properly except for one paper which gave a more or less adequate summary of the recommendations of the Bose Commission, the other papers, almost all, as far as the big national papers, the so-called national papers are concerned, blacked out this whole thing. Even Swarajya, the mouthpiece of the Swatantra Party, and Rajagopalachari who writes so very prolifically has chosen not to say a word about the Bose Commission's Report, this report which shows how millions on millions of rupees of our people have been pocketed by the

[Shri H. N. Mukerjee]

most disgraceful methods by bigmoney representatives with whom most of our Ministers like the Finance Minister and others do openly hobnob, and have had themselves photographed for publicity purposes in the newspapers. This kind of thing has been going and is being done all ever the place.

I remember that as early as 1949, the All Indian Bank Employees' Association brought out a pamphlet against the Dalmia-Jain abuses, but what happened was that the Bharat Bank employees were victimised, and Government took no steps whatsoever. This is the sort of thing which happens. Now. how can Congress and the Government turn a new leaf? It is necessary that they should do something to show some spirit, in view of these things happening, but the Chief Ministers themselves are attacking non-alignment. We find a Chief Minister going out of his way to praise a former General of the Army who is going from place to place making the most objectionable type of speeches. We find the press bars being pampered by leaders of the Government at the Centre as well as in the States. And we find that in spite of the right reactionaries behaving in the way that they are doing, the representatives of Congress go about talking in the most vulgar fashion. The West Bengal Congress Members of the Asembly-I would not name names, but Atulya Babu is here, and he knows, and he would perhaps know who I have in mind-have gone about making speeches asking for the blood of communists and not only of the communists but they have asked for the heads of the wives and children of known communists. This sort of thing is being said and done openly; vitiation of the atmosphere has taken place, and a complete de-spiritualisation of the atmosphere in our country has taken place, and that is because Government is inert, Government do not wish to take any steps in this regard.

lest the Communists get some advantage out of this position.

13.08 hrs.

[Mr. Deputy-Speaker in the Chair].

Shri Atulya Ghosh (Asansol): Since my name has been mentioned, I would like to interrupt. Everything which has been done in West Bengal has been due to the provocative speeches made by the CPI, State Branch of West Bengal.

Shri H. N. Mukerjee: I do not know; I have no opportunity now of defending what was done by the CPI in West Bengal, but I have yet to learn that a professed devotee Gandhiji says that 'the other side has done something and, therefore, I do a worse wrong'. I do not know, but Members of the Assembly, calling for the blood of Communists, calling the audience to bring the severed heads not only of members of the Communist Party but also of their wives and children. This sort of thing is happening....

Shri Atulya Ghosh: The provocation came from the other quarters. All of us follow Gandhiji, and the Communists also profess to follow Gandhiji. We are all human beings, and some of us may have followed the Communists in following Gandhiji

Shri Tyagi: Their wives are not so bad.

Shri H. N. Mukerjee: I am not yielding, Sir.

This is linked up with the misues of emergency powers, which has taken place, and in regard to this matter, reference was made by my hon friend Shri A. K. Gopalan yesterday. A vindictive attitude is being shown to members of our party. Personal grudges and local political rivalries are being sought to be satisfied by clapping communists into jail, and

when they are sent to jail, classification is not given; and they are put on a par with common criminals; facilities for interviews are hardly given except in very rare cases, family allowances are not permitted even patients who suffer from cancer and heart trouble are not being released. This is the way in which they are proceeding. They have a suspicion of the people. The powers that be, the Congress and their bigwigs have a suspicion of the people, and because of this suspicion of the people, they will perhaps never be able to do the right thing by the people. They do not have the consciousness that the common people are really the salt of the earth, and that is why they take the not of the common people but of other people in higher social brackets. That has come out in so many things, in the gold rules and in everything; whatever they do, it is their siding with the upper layer of people that has become so prominent.

My hon, friend, Shri Surendranath Dwivedy, chose to read out something from a Bombay paper where Shri Dange, Chairman of our Party, is supposed to have asked people not to subscribe to the National Defence Fund.

Shri Surendranath Dwivedy: It was from the Times of India (Delhi edition).

Shri H. N. Mukerjee: I am not questioning what was quoted. But as far as I know, that reporting—if that is the report which he has quoted—must be completely inaccurate and completely unrelated to facts. We have done our best—we are doing it all the time—for the Defence Fund collections.

An Hon, Member: Why not issue a contradiction?

Shri H. N. Mukerjee: I do not see here a Member of our Group, Shri Prabhat Kar, who is Secretary of the All-India Bank Employees' Association. I asked him this morning and

he told me that upto the 31st December last year, the bank employees who even today have not yet got a needbased wage-my hon. friend, the Deputy Minister of Planning and Employment knows it-have paid Rs. 7,22,000 through their Union which is led by member of the Communist Party who is a Member of this House. In Delhi, for instance, the Delhi working class is largely under the influence of the All-India Trade Union Congress. which is described so often as a Communist organisation, and these Delhihave paid at least upto workers December last, Rs. 20 lakhs out of a total collection in Delhi of Rs. 1:25 crores.

Shri U. M. Trivedi: Not through communist effort.

Shri H. N. Mukerjee: We are doing our best. But you stop us. In West Bengal, for instance, we wanted to hold as early as November 14, 1962,we wanted permission from Government to hold a massive meeting of the sort that we only can hold in Calcutta (Interruptions). It may be that Atulya Babu has done such damage that tomorrow I cannot hold that kind of meeting. I agree. I know that, But on the 14th November, we could have called a meeting which would have been of a size no less than that the Prime Minister himself can mobilise. But we were not given the permission to do so.

Snri Atulya Ghosh rose-

Shri H. N. Mukerjee: What is this kind of thing? Why does he get up? He has nothing to do with this.

Shri Atulya Ghosh: He has mentioned my name.

Mr. Deputy-Speaker: The hon. Member is not yielding.

Shri Atulya Ghosh: I am enly saying this. He says he does not know about the speeches made there. I am quoting one of the speeches of the Leader of the Opposition there, Shri

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[Shri Atulya Ghosh]

Joyti Basu; he said that Jalpaiguri should go to Tibet (Interruptions)

Mr. Deputy-Speaker: Order, order. Unless he yields, the hon. Member cannot interrupt him.

: Shri Atulya Ghosh: It only shows his ignorance.....

Deputy-Speaker: Unless yields, the hon. Member cannot stand up and go on like this. If he has got any explanation to make, he can do so after the hon. Member concludes.

Shri H. N. Mukerjee: My simple point was that we have always been trying to do the maximum possible in order to help the defence effort. But we were prevented from doing so. And today Shri Dwivedy comes and says that the idea of the Communists is not to contribute to the Defence Fund. That cannot be true. I am not questioning his quotation, but that quotation is something which is absolutely baseless as far as facts are conerned.

This is why it is so important that we remember what is happening in our country. This is why Government should remember that it is the people who are carrying the lion's share of whatever burden is imposed by the necessities of our country today.

This remains me of what appeared in a very recent issue of The Economic Weekly of the 16th February 1963 in which was shown contrast the between the manner in which the common people contribute to the National Defence Fund and the manner in which the uncommon people, the U-sector, the upper class has behaved in regard to this matter. I am quoting from The Economic Weekly of the 16th February 1963. It says how in Rajasthan the people have come forward enthusiastically to contribute to the Defence Fund. Then-I am only omitting the name; the name is printed here-it goes on:

"The....Maharaja and Maharani called a public meetingwhich was publicised with the beat of drums (literally) for days in Jaipur-to 'announce' their contribution to the Defence Fund. All sorts of speculation was rife about what they would give-a part of their huge foreign exchange hoards; the fabulous Jaipur jewel collection; the armoury; or even, some said, jet planes. In the meeting, the Maharaja announced his contribution of Rs. 2 lakhs although he gets almost this sum by way of free electricity and water charges from the State...."

I do not know I cannot vouch for the accuracy of it. But here is The Economic Weekly, one of the top class journals in this country, where they mention names and point out the contrast between the common people who have come forward and given all that they can in view of the nation's danger and the upper class. We have seen that overtime voluntarily rendered by workers for higher production-I wish the Deputy Minister of Labour Employment takes note of it: there have been cases of overtime work voluntarily rendered for higher production-but the result was that the workers who did overtime work were declared surplus! That is the contrast in our country today. This contrast has got to be removed and the attitude of Government has got to change.

That is why even in regard to such things as the Gold Control Order the Government cannot touch the gold hoards in this country. The Government cannot get things out of the security vaults which have secreted so much of the wealth of our country. Government cannot get those things out. Government adopts some footlings little device about the 14-carat Business-we are going to have a discussion about it later on. But my main point is that Government cannot strike where the striking should be done. The Government cannot get things done only because it relies not upon its links with the common people, but upon whatever can be got by persuading people who can never be persuaded. These Dalmia-Jain' and other affairs have shown us very clearly that you have got to take very definite steps in order to see that the country means business, that we want to go ahead in a socialist direction.

That is why I say that the President's Address leaves us in a rather listless mood. It does not bring together the perspectives which opened up before the country today. It does not call upon the sections of our people who will really and truely respond to the call of patriotism and come forward. That is why with all the ostentatious declaration of good intentions, the results will by no means be proportionate to the desire of our people. That is why we are that Government has thought fit to get the President something rather different from what he has done in his Address.

Shri P. R. Patel (Patna): The President was pleased to refer to agriculture in his Address. In paragraph 4 of his Address, he has said:

"Agriculture, which is the most important sector of our economy, has undergone material developments and agricultural production has increased considerably".

Then in paragraph 15, he has said:

"A strong agricultural base is a pre-requisite of national security".

I believe that unless we double our agricultural production, we will not be able to get through our Third Five Year Plan, and then the prosperity of the country will be at stake. Agriculture, no doubt, is the base. But I must say that agriculturists are the base of agriculture, and unless they are looked after well, agriculture is not

going to prosper and agricultural production is not going to be doubled. What I see is that after independence, we imported foodgrains worth Rs. 2,000 crores. We are always importing foodgrains and even now have to depend on foreign foodgrains. The Central Government has given a subsidy of Rs. 290 crores in the last 14-15 years, and yet we have to maintain retail shops here and there in the country and the problem is not solved. We are importing today cotton worth Rs. 60-80 crores annually. If this drain goes on, I think it will bring proverty to our country.

We have tried to improve our agriculture by giving more fertilisers, better seeds, loans, also here and there better and improved implements and insecticides, and with all this the production has not increased as it should have. So, there is some fault somewhere. Why does not production increased to our satisfaction?

Our planners thought of these things. They considered fertilisers, loans and other things to be given to the agriculturists, and yet they came to the conclusion that incentive was wanting and so agriculture does not improve to our satisfaction. At page 323, paragraph 49, of the Third Plan, they say:

"The assurance of minimum remunerative prices for important cereals and cash crops like cotton, oilseeds and jute over the period of the Plan will provide the necessary incentives for increasing production, thus adding to the effectiveness of the various development programmes provided for in the Third Plan. With this object in view, decisions regarding prices at which Government should buy and sell, should be taken sufficiently in advance of the sowing season. Where floor and ceiling prices are fixed, they should be related to the requirements of production, and the range between the minimum and maximum prices should not be too wide."

[Shri P. R. Patel]

We are in the third year of the Third Plan, and these things are only in the book as decorations. They are not implemented, and we are talking of so many things except the minimum remunerative price.

Some friends say price support should be given, some freinds talk of a fair return to the agriculturists, some friends refer to reasonable priecs, while some others speak of stabilisation of prices, and yet others mention holding the price line. All these things individually or together do not mean remunerative minimum price. These are good words to charm the ignorant cultivators, because naturally they desire a fair price or a good return. All these things are only good charms, but the substantial thing that should have been done was to fix a remunerative minimum price and guarantee it to the agriculturist. That has not yet been done. Unless that is done, we are not going to progress in agriculture. What is the incentive to the agriculturists? If they do not get a good return for the labour and investment put in, if they are put to a loss, why should they increase production? Should they increase production only to suffer more loss? So, it would be in the best interests of the country to implement the advice given by the planers and, without delay, fix the remunerative minimum prices of all agricultural commodities.

There is one thing more. Today the gulf between the floor and ceiling prices is bigger than perhaps the Pacific Ocean. For instance, the gulf between the floor and ceiling prices of cotton is about Rs. 450. Is it the way of helping the agriculturists? I submit the Government should reconsider the matter.

Then, stories are circulated that the agriculturists are getting a good price, that prices have increased like anything. I would refer to pages 120 and 122 of the Third Plan where the index

of wholesale prices for the years 1950 to 1961 are given, taking the base year 1952-53 to be equal to 100. For cereals, the figures were as under:

1950	92
1951	100
1952	95
1953	100
1954	88
1955	70
1956	86
1957	99
1958	95
1959	102
1960	103
1961	100

So, the price of cereals is at the level where it was in 1951. Now, let us go to pluses:

1950	٠	80
1951		102
1952		85
1953		98
1954		71
1955		49
1956		77
1957		84
1958		78
1959		113
1960		90
1961		93

The price is much less than it was in

This shows that agriculturists do not get a better price than in 1951.

But has not the cost of production increased? There is increase in Government taxes, price of the post-card, railway fare, oil, medicines, cement. There is increase in the price of everything. It is only in foodgrains that there has been no increase in price.

Not only that. The State Governments are helping the agriculturists to earn remunerative prices by adding to their burden. They have increased the land revenue in some States by 20 per cent, in some by 100 per cent. So, even if the agriculturists do not earn more, their burden has increased, thanks to the State Governments, ap-

parently on the assumption that this will induce the agriculturists to put in more hard work.

Not only this. I may refer to the irrigation charges recently levied by the Gujarat Government, and that must the same with other States too. In the days when we were part of Baroda State, the irrigation charge per acre was Re. 1-4-0 for water taken from Vatrasar and other tanks. I am talking of the tanks; the charges for watering from tanks were Rs. 1-4-0. But we have progressed and the agriculturists have become very happy and these irrigation charges have increased and were recently fixed at Rs. 14 per acre. Once you put an application for water from tank, Government promises one or two waterings to the extent there is water in the tank. If there is no water, the crops may fail but the agriculturist must pay Rs. 14 per acre a benevolent act of the State Government.

Then there are tubewells and the old rates were 10,500 gallons of water for a rupee. For jeera they charge Rs. 15 extra, for wariyari, Rs. 25; for cotton, Rs. 20 for vegetables, Rs. 8 and for chillies, Rs. 25. These things are wanted for exports and for earning foreign exchange. Because of the exportability of these commodities, the State Government thought it proper to charge additional levies! Recently, they have improved upon it they have nearly doubled the charges! During the monsoons, the tubewell charges are: one rupee for 17,000 gallons: winter months-one rupee for 10,000 gallons; and in summer months-one rupee for 13,000 gallons. In addition, they charge Rs. 10 if water is taken in monsoon months even if the agriculturist wants to water the foodcrops such as bajra as there may be one rain less. Unless he pays Rs. 10 plus the water charges he could not be given water. In winter and in summer, similarly, he has to pay Rs. 5 extra. That is to say, Rs. 20 have to be paid extra in addition to the ordinary charges. That is for a regular customer, who gives an undertaking to take

water for six years continuously. But for an ordinary customer the charges are fifty per cent more. Is it the way to help agriculture? In Gujarat actual irrigated area is 450 thousand acres against irrigation potential area of 910 thousand acres. It is less than half. The policy towards agriculture has to be changed. Today the agriculturists are required to produce more. But are they ever consulted regarding the prices to be fixed for their commodities, regarding the difficulties that they encounter? Are their organisations ever consulted? only thing that we talk in this Address is about agriculture, not agriculturist. What is the economic condition of an agriculturist? Uness this problem considered in this light, we are not going to improve our agriculture. Unless agriculture improves, our prosperity would be imaginary. For the prosperity of our nation, of our industry, the first thing needed is improvement in agriculture; it is the base. But the first base, the agriculturist and the second base is agriculture. If there problems and difficulties are considered and remedied, everything else will improve.

Shri Abdul Ghani Goni (Jammu and Kashmir): While speaking on the Address delivered by the President, I feel very proud as I had been his student in Benares University; I am happy that I have this opportunity to speak on Dr. Radhakrishnan's address....

Shri U. M. Trivedi: Please speak a little louder.

Shri Abdul Ghani Goni: Since yesterday the hon. Members have been discussing the various aspects. I consider that the Address is rather brief. Just as face is the index of the mind, the Address serves as an inspiration to the whole nation although it is very brief. Some hon Members, particularly the leader of the FSP and the reputy Leader of the Communist Party have been playing to the galleries and attacked the Government based on some Press reports. I will-

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[Shri Abdul Ghani Goni]

not go into the details about these reports and I will confine my elf to the Indo-Pakistan talks which directly concern my State. I am happy about some sympathy snown by Shri Mukeriee but I am worried that the basis of what is called the Kashmir Question has not been understood by him. H said taht at least the status quo should be maintained. I would like to remind the hon. Members that we should talk in terms of our national and territorial in egrity. Jamma and Kasamir acceded to India in October 1947. The ruler signed the instrument of accessio which he had a right to. After that we convened a Constituent Assemble and on 5th November 1951, and we decided to become part .! the great and an Union. We discuss d it in the State legislature; 'was a membi: there then. It is not a bargaining of territories or piece of land. It was an ideclogica; war that the Jammu .nd Kashmir people were fighting since 1931. We had always been supporting the national movement on a secular basis and we never supported communal politics indulged in come parts of India.

It is also a fact that we had three elections,-1951, 1957 and 1962; and we drafted a constitution in which we made the position clear. I would like to quote section 3 of State Constitution because there is some misunderstanding in the minds of some hon. Members here that the Jammu and Kashmir State is something different. Practically the very first section, section 3, of the Jammu and Kashmir Constitution which we drafted there says that "the State of Jammu and Kashmir is and shall be an integral part of the Union of India". And then in section 4 we defined the territory of the State to the effect that "the territory of the State shall comprise all the territories which, on the 15th day of August, 1947, were under the sovereignty and suzerainty of the rural of the State." That means that accession was not only if the part which was with India but the accession was complete for the whole territory of Jammu and Kashmir as it existed

on the 15th day of August, 1947. That means the legislature there had control over the entire territory of the State as it stood on the 15th day of August, 1947.

Similarly, when we passed the constitution there, it became a part of the Indian Constitution under section 370, and when you read the definition of the Indian union, you will see that the very first article, in clause (2), says that the Indian union shall consist of so many States as defined in the First Schedule; and in Schedule I, you have got the Jammu and Kashmir State; as defined in the State Constitution, as the 15th unit of the union of India. That means, Jammu and Kashmir as a whole is part of our Indian Union as it existed on the 15th August 1947. Here, I am limiting my speech only to the Kashmir problem since the time is limited.

Unfortunately, we were subjected to aggression from the Pakistan side. We were fighting against that. Not only the leaders of Kashmir, not only the Government of Kashmir and not only the people of Kashmir, but even the most beloved leader of India, Pandit Jawaharlal Nehru, has always that we will get every inch of our territory vacated by Pakistan; and that that time will come. This has been our stand so far, but unfortunately, there and I do not know what is there in this side and that side; and China also comes in When China comes into Ladakh territory again, the Kashmir question is raised. We are obliged to help from the western countries, particularly the United Sates of America and the United Kingdom. But that does not mean that we should render our own territory, surrender Ladakh or NEFA or our stand on Kashmir.

I would request hon. Members of the House to take cognizance of the speeches made in our State legislature which is discussing the State budget these days. Our leader, Bakshi

Ghulam Muhammad, has repeatedly stated that the integrity of the Kashmir State will not be allowed to be disturbed. Yet, I am perturbed when some Members speaking in the upper House, Rajya Sabha, said that the status quo should be maintained. This morning, Shri Mukerjee said that the status quo should be maintained. I do not know what this status quo means. Does it mean that the talk in terms of a division? I would humbly submit that those persons who talk in terms of division-whether they are Jammu and Kashmir or in the rest of the country or Pakistan or anywrere else may be in the United Kingdom or the USA-are living in what you call fool's paradise. We will not allow any division of Kashmir because we have been fighting against Pakistan, and we are hopeful that the aggression Pakistan will be vacated and also the Chinese aggression on Ladakh will be vacated although they are different problems. But we should not submit to the foreign powers for a few guns or a few planes. They are coming here, and we say we are ready to compromise on the question of Kashmir. This question pinches me. What do you mean by compromise on Kashmir? The Kashmir people have expressed their confidence in the whole of India that is Bharat Kashmir has been an integral part of India, and the members of the State legislature there have got in a constitutional provision, and the State legislature cannot alter the position of accession. No amendment can be moved either there or here. So. I submit that to talk in terms of surrender is a gross violation of the Indian Constitution and a gross violation of our State Constitution, which is part of our Indian Constitution. So, to talk in terms of surrender or to talk in terms of dividing Kashmir is gross violation.

We know how we have fought without force; without the Central Government we fought against Pakistan aggression. We could easily go to Pakistan; there are Muslims this side and that side. We could easily go, but our history is based on secularism. We

used to fight along with the National I remember Jinnah once Congress. came to Kashmir before 1947. He was hailed throughout the country, but those who know a little of Kashmir will remember how Jinnah returned from Kashmir without any response. He had to come back with nothing. This is past history. It is not a question of surrender of any part of Kashmir or part of Indian territory. But it is an ideological war. I am proud that Jammu and Kashmir has stood the test of securalism and now it is for the other States to understand it. come from the Jammu and Kashmir State, and I feel that Kashmir is not only ours but it is of the whole Indian nation, because it is part of India. I have got as much regard for NEFA as I have for Kashmir. We should all talk of Jammu and Kashmir as good a State or province of India as other State or Province of India, such as Madras, Bombay, Maharashtra, Punjab and West Bengal. So, anything which is being tolerated in the name of Indo-Pak relations is something which I do not understand. I do not understand what these relations are. You know General Ayub Khan is there. They ask for plebiscite in Kashmir. What have they got for the last 15 to 16 years? Did that administration give any chance to the people there to form a new Government, a Government of their own choice there? The Government has come into power through intrigues, and then the Ministry changes day after day. On the other hand, in Jammu and Kashmirwhich is part of India-they have got a stable Government, particularly after 1953. I do not know exactly what you mean by sentiments, but let us face the facts. Even Sheikh Abdulla who was then the leader of the National Conference there—our hon. Shri Sham Lal Saraf is here and he was one of his old comrades-took a decision that they shall be within India. It was under Sheikh Abdulla's leadership, I think, we passed a resolution that we are part of India. Sheikh Abdulla is under trial? Even Sheikh Abdulla cannot dare to say that he is for Pakistan. He dare not. I cannot

Shri Abdul Ghani Goni, comment on it, but particularly after 1953, when Bakshi Ghulom Muhammad took over, the conditions are much better and Jammu and Kashmir is progressing. raphically and topographically though Jammu and Kashmir State mav not be most backward, it backward State when you compare it to the rest of the States in India. But inspite of that we have built roads and other development projects. These are minor things, but let me tell you that the people there are advancing, and they are not interested in talking about accession now, because we all think that the question of accession is complete. We are now concerned with the plan and the development of the State. We have completed the first plan and the second Plan, and now we are in the run for the third Plan, you must know how much we have advanced in education, health, power, forest and industry. We have introduced land reforms and abolished being landed states without compensation. In 1947-48, we had 1190 primary schools in the State. In 1960-61 the number was 2859. The number of middle-schools increased from 50 to 533 during this period. During the same period, the number of high schools increased from 54 to 226, and the number of colleges increased from 4 to 12, besides the medical, engineering, polytechnic, ayurvedic and agricultural colleges. Before the start of the first Plan, power production was 4360KW. Today we have got 17,800KW 6,000KW more are coming up in Gardanlal. Our industry is mainly silk industry. Before the institution of the first Plan, we produced 1,30,000 lbs. Today we have got a production of 2.50,000 lbs. So, the people of Kashmir are already developing through the Five Year Plans. Some gentlemen here or in Pakistan or in USA seem to think that we are just like chattel or sheep that we can be divided and distributed in 'pieces. This will not be tolerated.

I will request the House to think in terms of the territorial integrity of

India. Today they demand Kashmir: tomorrow they may demand Assam. Today Pakistan demands the division of Jammu and Kashmir on communal lines. Tomorrow the division Assam may be demanded and after sometime they may demand division of Bengal. So, it is not a question of only surrendering territory. It is a question of ideological war. We have never accepted the division of India on communal lines. Today we are trying to develop the backward areas in our States. We have developed Ladakh and we are developing the other areas. There is road development, power development, transport development, etc. Educational and medical facilities are there. We have developed the forest industry also. In 1947-48, the income from forests was Rs. 77 lakhs. In 1961-62 it was Rs. 3.73 crores.

You will be surprised to know that Jammu and Kashmir State is the first State which has introduced free education. Today in my home town, the son of a peon becomes an engineer. The son of a coolie who works on the road becomes an engineer because of free education. We give loans to incritorious students. I would tell hon. Members of the House that throughout India free education should be introduced, so that meritorious students can receive education and become an asset to the nation.

As I said, the ideological war is there. If we try to please Field Marshal Ayub Khan today, who knows who will be the President there tomorrow? Nobody is sure, because the changes in Government there have been so sudden. Formerly there was the water dispute. It was settled. But now they claim something more from Chenab and Jehlum rivers. Their demands are continuous and we will not be able to satisfy them.

In conclusion, I would request the House, particularly the Leader of the House—fortunately Morarjibbai is here—to value our sentiments, to remember the sacrifices of the people of Jammu and Kashmir and not to betray them.

With these words, I support the motion of thanks to the President for his Address.

श्री द्वा० ना० तिवारी: (गोपालगंज): उपाध्यक्ष महोदय, राष्ट्रपति जी के भाषण का ग्रगर चन्द शब्दों में वर्णन किया जाये, तो कहा जा सकता है "सत्यं शिवं सुन्दरम्" । चंकि राष्ट्रपति जी के भाषण में संसार के हर एक विषय पर वार्ता हो सकती है ग्राँर उस भाषा पर विचार करते समय हम लोग सब कुछ कह मकते हैं, इस लिये हम लोग उस भाषण में सब कुछ खोजते हैं ग्रांर च।हते हैं कि उस में सब बातों का उलेल्ख किया जाये। धन्यवाद-प्रस्ताव के सम्बन्ध में जो एमेंडमेंटस ¶स सदन में रखे गए हैं, ग्रगर हम उन को देखें, तो मालम होगा कि राष्ट्रपति के भाषण में यदि उन सब बातों का समावेश किया जाये. तो वह भाषण एक कैटालाग अप्त ग्रीवेंसिज हो जायगा, वह ग्रीवेंसिज का एक पोथा मात्र बन कर रह जायना ख्रीर ख्रधिक महत्वपुर्ण वातें तथा वर्तमान स्थिति के बारे में सरकार की नीति तथा कार्यक्रम कहीं छिए जायेंगे। हर एक मन्ष्य हर एक चीज को अपने अपने दिष्टिकोंण से देखता है ग्रौर उस में ग्रपनी भावना पाना चाहता है और इंडता है। उस को न पाकर उस को सदमा होता है, लेकिन वह यह नहीं सोचता है कि ग्रगर राष्ट्रपति जी अपने भाषण में इन छोटी छोटी बातों **•** का जिक करने लगे, तो उस का स्वरूप क्या हो जायेगा और उस में महत्वपूर्ण वातों का समावेश कैसे हो सकेगा।

राष्ट्रपति जी के भाषण के सम्बन्ध में जोधन्यवाद स्ताव रखा गया है, उस पर श्रब-तक चार दलों की तरफ से स्पीचिज हुई हैं। प्कस्पीच तो श्री गोगलन की हुई है जिन की विचार धारा मास्को-लाइन के श्रनुसार चलती है। दूसरी स्पीच श्राचार्य रंगा की हुई, जो कि इस बात के लिये येताव हैं कि हिन्दु-स्तान जल्दी से जल्दी किसी गुट में शामिल हो जाये। तीसरा भाषण महापंडित श्री यू० एम० त्रिवेदी का हुआँ। मैंने उन को महा पंडित इस लिये कहा कि जब एक सदस्य बोल रहे थे, तो उन्होंने कहा था कि वह इम्नोरेंट हैं, मूर्ख हैं। जो व्यक्ति दूसरों को मूर्ख समझता है, वह महापंडित होगा ही! वह ग्रपने को महा पंडित समझता होगा, तभी तो वह दूसरों को मूर्ख कह सकता है।

श्री कजराज सिंह (वरेला) : माननीय सदस्य दूसरे को महापंडित समझते हैं, तो वह क्या होंगे ?

श्री द्वा० ना० तिवारी: अपने को महा-पंडित समझने वाले और दूसरों को मूर्ख समझने वाले को लोग क्या कहते हैं, यह मान-नीय सदस्य खुद सोच समझ लें।

एक माननीय सदस्य : "मुर्खं" नहीं कहा, "इग्नोरेंट" कहा ।

श्री द्वा० ना० तिवारी : "इग्नोरेंट" के माने वही होते हैं ।

चौया भाषण हुया सोशलिस्ट पार्टी के नेता, श्री बागड़ी, का जिनकी एक खासियत यह है कि वह कभी भी, कुछ भी कह सकते हैं और उन पर कोई भी प्रतिबन्ध या बंधन नहीं है। ना उन की जुबान पर लगाम है और न विचारों पर ही कोई नियंत्रण है।

इन सब भाषणों का एक सारांस यह निकलता है कि उनका पहला ग्रीवेंस इमर्जेंसी की घोषणा,या डिफेंस श्राफ इंडिया रूल्ज के सम्कच्ध में है। वे समझते हैं कि ये, कांग्रेस के लोगों के फायदे के लिये जारी किये गये हैं श्रीर उसी के लिये इस्तेमाल किये जाते हैं श्रीर उनके डोरा दूसरी पार्टियों को दवाया जा रहा है। गृह-मंत्री महोदय ने बताया था कि लगभग सात सौ व्यक्ति डिटेंसन में हैं। मैं जानना चाहता

[श्री द्वा॰ ना॰ तिवारी]

हूं कि उन में से स्वतन्त्र पार्टी ग्रीर जनसंघ के कितने लोग हैं। ग्रगर देखा जाये, तो उन में एक-ग्राघ तो कांग्रेस पार्टी के भी व्यक्ति हैं। जो इस हाउस में कांग्रेस पार्टी के सदस्य रह चुके हैं, वे भी इस समय डिफेंस डिटेंशन में हैं। जैसी किसी की करनी होगी, वैसा ही वह भरेगा भी ग्रगर डीटेन किये गये व्यक्तियों में कम्यूनिस्ट पार्टी के लोग ग्रधिक हैं, तो उस के लोडर, श्री गोपालन, को क्यों शिकायत हुई।

श्री सरजू पाण्डेय (रसड़ा) : वे बगैर करनी के हैं।

श्री द्वा॰ ना॰ तिवारी : मैं श्री गोपालन से पूछना चाहता हं कि क्या वह ईमानदारी से कह सकते हैं कि उन की पार्टी के सदस्य इस बारे में एकमत हैं कि चं।न के साथ लडाई में हिन्दस्तान का पक्ष लिया जाये और चीन के साथ जंग की जाये । नहीं, उन की पार्टी में विभिन्न रायें हैं ग्रीर कुछ लोग चाइना-लाइन का समर्थन करने वाले हैं। क्या श्री गोपालन चाहते हैं कि उन को छोड दिया जाये. जिस से वे देश में गडबड़ी मचा सकें ? पहले भ्राप ग्रपने घर को, ग्रपनी पार्टी को, ग्रपने ग्रंप को आर्डर में लाइये ताकि यह मौका गवर्नमेंट को न मिले कि ग्रापके ग्रादमियों को वह पकडे । ग्राप समझ लीजिये कि जो कम्यनिस्ट पार्टी के लोग पकड़े गये हैं वे इसलिए नहीं पकड़े गये हैं कि वे इतने तगड़े थे या इतने बड़े थे कि कांग्रेस का नुक्सान कर है थे या कांग्रेस उन लोगों को नीचा दिखलाना चाहती थी बल्कि इसलिए पकडे गये हैं कि उनकी हरकतें ऐसी थीं कि ग्रगर उनको न पकड़ा जाता तो देश का बहुत बड़ा नक्सान हो सकता था या ग्रगर उनको छोड दिया जाये तो भी देश का बहुत बड़ा नुक्सान हो सकता है। कुछ लोग उनमें से छोड़े भी गये हैं ग्रीर वे वे लोग हैं जिनका बाद में देखा गया कि भाचरण सही है। नम्बुदरीपाद जैसे व्यक्तियों को छोड़ दिया गया है। वे पहले पकड़ लिये गये थे। अगर फिर देखा जायेगा कि छूटने के बाद भी वे कुछ इस तरह की बातें करते हैं तो फिर उनको पकड़ा जा सकता है। फिर भी अगर गड़बड़ी वे करते हैं तो देखना होगा कि क्या कार्रवाई की जानी चाहिये। उनको पार्टी की सैकेटरीशिप से हटा दिया नया है। अब वह कुछ इस तरह की बातें करेंगे या नहीं करेंगे यह भविष्य ही बतायेगा।

14 hrs.

स्वतन्त्र पार्टी के लीडर चाहते हैं कि हम एक गट में मिल जायें। मझे एक प्रावर्व याद ब्राता है "मोर लायल दैन किंग हिमसैल्फ"। कुछ दरवारी ऐसे होते हैं जो राजभिंदत में इतने अधिक बढ जाते हैं कि राजा जितना ग्रपने लिए नहीं चाहता है, उससे ग्रधिक करते हैं। ग्रमरीका ग्रीर इंग्लैंड तो हम से कह रहे हैं कि हिन्दुस्तान की नीति ठीक है, नान-एलाइनमेंट की भारत की नीति रहनी चाहिये । वह हिन्दुस्तान के लिए फायदेमन्द है लेकिन हमारे कुछ लोग कह रहे हैं कि हमारा विना उनको बलाये काम नहीं चल सकता है भ्रौर उनकी तरफ हम नहीं जायेंगे तो हमारी हानि होगी । मेरी समझ में उनकी यह बात नहीं म्राई है। यह एक मोटी सी बात है। जिन की तरफ वह चाहते हैं कि हम मिलें वे तो कहते हैं कि मिलना ठीक नहीं है, तम्हारा इसी तरह से रहना ठीक है, लेकिन यह कहते हैं कि नहीं, हमें जरूर मिल जाना चाहिये, हमें जरूर उनकी वफादारी करनी है। जब स्वतंत्र पार्टी के लोग इस तरह की बात करते हैं ग्रौर इस तरह की भाषा का प्रयोग करते हैं तो उनकी बात को समझना मश्किल हो जाता है।

श्री यू० एम० त्रिवेदी जी ने शिकायत की है कि हम हिन्दी की ग्रवहेलना कर रहे हैं। लेकिन वह हिन्दी की कैसी सेवा करते हैं, यह मैं ग्रापके सामने रखना चाहता हूं। जितने भी उनके भाषण होते हैं, जितने भी उनके प्रकन होते हैं, सब अंग्रेजी भाषा में होते हैं। हिन्दी भाषा भाषी प्रान्त के यह रहने वाले हैं और हिन्दी उनकी मातृभाषा है। ब्रादमी उसी भाषा में बोलना ब्रधिक पसन्द करता है जिस में वह अधिक अच्छी तरह से बोल सकता है। लेकिन उनको बोलना पडता है अंग्रेजी में ...

Shri Koya (Kozhikode): He speaks in English so that others can understand.

Shrimati Gayatri Devi (Jaipur): Apni ki chan je ami Bangalai boli Amar party anye shadeshye annader bhishaye bolen.

श्री द्वा॰ ना॰ तिवारी : म्राप बंगला बोलिये, हमें कोई म्रापत्ति नहीं है ।

Shri Koya: Mattullavarku manassilavan vendeettanu Hindivil samsarikkathathu. Hindiyil samsarichal ellavarkum manassilavukailla.

श्री द्वा॰ ना॰ तिवारी : हमें समझना चाहिये कि बहुत से लोग इस सदन के अन्दर हैं जो हिन्दी नहीं समझते हैं स्रोर उनको हिन्दी बोलने में दिक्कत होती है। ग्रब उनको कहें कि नहीं तुम हिन्दी में ही बोलो, तो इसका क्या नतीजा होगा । इसका नतीजा यह होगा कि जो फायदा उनके विचारों से हम उठा सकते हैं, उससे हम महरूम रह जायेंगे उनकी बात हमारे सामने नहीं ग्रा सकेगी । ग्रभी भी जितने हिन्दी भाषा भाषी प्रदेश हैं, उन में भी वहत से काम भ्रंग्रेजी में होते हैं। हाई कोर्ट स के फैसले श्रंग्रेज़ी में होते हैं। हम लोग बिहार से ब्राते हैं। वहां पर बहुत से काम ब्रंबेजी में होते हैं। इसका मतलब यह है कि जो हिन्दी भाया भाषी प्रान्त भी हैं, वे भी खल्ली हिन्दी में स्विच ग्रान नहीं कर सके 🖁 । जब ऐसी बात हिन्दी भाषी प्रान्तों की है तो उन प्रान्तों की डिफिकल्टीज को भी इमें समझना चाहिये जिन की मातुभाषा हिन्दी नहीं है, जो ब्राज तक हिन्दी में काम नहीं कर सके हैं।

गवर्नमेंट का प्रोपोजल क्या है ? उसका प्रोपोजल है कि स्रंग्रेजी को सह-भाषा बनाया जाये, मेन भाषा हिन्दी रहे। सविका या लौंडी के समान बनाया जाये ग्रंग्रेजी को हिन्दी की सेवा करने वाली बनाया जाये । यह उन प्रान्तों को मदद देने के लिए किया जा रहा है. जिन की भाषा हिन्दी नहीं है। क्योंकि उनको मभी दिक्कत होती है। इसलिये उनकी मदद करने के लिए ग्रंग्रेजी कुछ समय तक रहे ग्रौर उस समय तक रहे जब तक कि वे भी हिन्दी में उतनी ही सुविघा से न वोल सकें, वैसे ही ग्रासानी से काम न कर सकें जिस तरह से दूसरे कर सकते हैं। ग्रगर किसी पर भाषा को जबदंस्ती लादा जाये मामला बिगड जाता है। यह दस बीस मादमियों का सवाल नहीं है। चार प्रान्त तो साउथ के हैं। एक बंगाल है। महा-राष्ट्र ग्रीर गुजरात के लोग भी ग्रपने विचारों को बहत फीली हिन्दी में नहीं व्यक्त कर सकते हैं। इसलिए डिफिकलटी को ध्यान में रखना जरूरी है। दूसरों की भावनाम्रों को भी समझा जाना चाहिये। हमें नहीं चाहिये कि हम जबंदस्ती उन पर इसको लाद दे स्रोर स्रागे चल कर काम क्षिगड जाए । इसलिए मैं श्रीय० एम० त्रिवेदी जी से पूछना चाहता हं जो कि इस समय यहां पर नहीं है कि आप तो अच्छी तरह से हिन्दी बोल सकते है, ग्राप तो हिन्दी भाषा भाषी प्रान्त से ग्राते हैं, तो फिर ग्राप कयों नहीं हिन्दी में बोलते हैं। जब ग्राप हिन्दी नहीं बोलते हैं तो कैसे इसरे लोगों से ग्राप उम्मीद करते हैं कि वे हिन्दी म बोलें भीर काम करें जबकि वे हिन्दी भाषा भाषी नहीं हैं घौर धभी उन्हें हिन्दी की पूरी जानकारी नहीं हो सकी है।

इकोनोमिक उत्यान की भी श्वात यहां की जाती है। इसका हैल्य में बहुत गहरा सम्बन्ध है। राष्ट्रपति जी के भ्रमिभाषण नेंएक लाइन दी गई हैजिसको [श्री द्वा॰ गा॰ तिवारी]

मैं पढ़कर ग्रापको स्नाना चाहता हं। उन्होंने कहा है :---

"The nation's health has improved greatly, and the expectation of life, which used to be 32 in the forties, has reached 47 and is rising still".

इस सम्बन्ध में मैं स्रापसे कहना चाहता हूं कि जिस देश का ग्रायिक स्तर नीचा होता है उसमें जीवन का माप जो है वह कम होता है। हिन्दुस्तान में पहले जीवन की भ्रविध क्यों कम थीं ? इसलिए वह कम थी कि हमारेपास खाने को कमथा, हमारी इकोमोमिक कंडीशन खराब थी। लेकिन जैसे जैसे इसमें सुधार होता जाता है वैसे वैसे लाइफ स्पैन भी बढता जाता है। इकोनोमिक कंडीशन हमारी क्या है? १९४७ से ब्राज की तूलना ब्राप करें। भ्रापको पता चल जायगा कि कितना उसमें सुधार हुआ है। मैं मानता हं कि हमारी, म्रायिक दशा जैसी इंग्लैन्ड या ग्रमरीका या रूस की है, वैसी नहीं है। लेकिन उन लोगों को भ्राजाद हुए कितना समय हो गया है और हमें कितना हुआ है, इसको भी आप देखें। वे लोग उतने सताये नहीं गये थे, जितने हम सताये गये थे, उनका इतना एक्सप्लायटेशन नहीं हुन्ना था जितना हमारा हम्रा था। सारा देश जरजर कर दिया गया था, कुछ, यहां थाही नहीं। हर चीज का हमें निर्माण करनाथा। "नहीं" से हमने शुरू किया है ग्रीर इस दशामें आर गए ह।

कुछ लोग कहते है कि गरीव दिन-ब-दिन गरीव होते जाते है भनी दिन-ब-दिन घनी होते जाते है। मैं मानता हूं कि धनी वर्ग धनी होता जा रहा है। मुरारजी भाई के साढ़े पंतह ग्राने या पंद्रह ग्राने रूपये में टैक्प लगाने के बाद भी ऐसा है। लेकिन ब्राप देखें कि ब्रगर एक क**भो**ड़ रुपये का

इनवैस्टर्मेंट है तो दो पैसे भी जब रुपये में वच जाते हैं तो भी पांच दस लाख कां तो यों ही एडीशन हो जाती है। यह तो हम नहीं कर सकते हैं कि सभी नका ले लें दा सत्तरह ग्रानेले लें। ग्रगर हमने ऐसा किया तो कोई रोजगर ही नहीं करेगा, कोई कारखाना ही नहीं खोलेगा। यह समझ में नहीं म्राता है कि गरोब की दशानीचे कैसे गिरती जारही है। मैं मानता हं कि डिफोंस कम नहीं हो रहा है क्योंकि घनी कुछ प्रधिक घनी हाते जाते हैं और गरीब चाहे थोड़े बढ़े हैं, लेकिन बढ़े जरूर हैं। लेकिन कुल मिला कर हमारी ग्रायिक दशा सुधरी ही है। ग्राप देखें कि इन पंद्रह वरसों में जहां पहले देहातों में मिट्टी के मकान ग्रविक मिलते ये बहां ग्राज ईंटों के मकान ग्रधिक मिलते हैं. जहां पिटटी से घर लोग जोडते ये वहां सीमेंट लोग मांग रहे हैं। ग्रगर उनके पास पैसा न हो तो कैसे इन चीजों की मांग करें। हमें चाहिये कि हम सजैशन दें श्रीर नक्ता चीनी भी करें लेकिन ऐसाहो जो समझ में ग्रा सके ग्रीर ऐसी न हों, जिन पर न ग्रमल हो सकताही श्रीर न सम्भव ही लगे। एक स्वीपिंग बात कहने से काम नहीं चल सकता है। इकोनोमिक कडीशन हमारी अच्छी हई है लेकिन उस दर्जे तक नहीं हुई है जिस दर्जे तक होनी चाहिये थी। जो कमियां हैं, उनकी तरफ में ग्रापका ध्यान दिलाना चाहता हुं।

Address by the

President

पहली बात तो यह है कि कितना ही लोग पैसा पैदा करें लेकिन जब संतति बढती आए, ग्रावादी बढती जाए तो उसका रेशो ठीक नहीं रह सकता है। वह मनुष्य गरीव का गरीव रह जाएगा । हैल्थ मंत्राणी साहवा बैठी हुई हैं। उनसे मैं प्रार्थना करना चाहता हूं कि वह फैमली प्लानिंग पर ग्रनिक जोर**ें** ताकि हर **घर**

में म्राठ या दस बच्चे न होकर एक दो बच्चे ही हों नहीं तो ग्रायिक उन्नति के बावजूद गरीबी छाई रहेगी।

भ्रनएम्प्लायमेंट की बात भी मैं करना चाहता हं। लाखों लोग स्कुलों श्रीर कालेजों से इम्तहान पास करके हर साल निकलते हैं। उनको ीकरी कहों नहीं मिलती है। इस ग्रोर हमारा सबसे श्रविक घ्यान जाना चाहिये। स्राप जानते हो है कि स्राइडल बेन ज डेवल्ज एबोड, जब कोई काम नहीं मिलेगा तो खराफात करने में उनका दिमाग लगेगा, भीर वे कुछ ऐसी बात सोचेंगे जो उनके तथा देश के दोनों के ही हित में नहीं ो सकती है, दोनों के ही जिलाफ हो सकती है। एम्प्लायमट पोटेंशल बड़ाने के लिए प्रयत्न होते हैं। लेकिन अभी हम उस स्थिति पर नहीं आये है जिस स्तर पर हम लोग ग्रपने सारे एज्केटेड धनएम्प्लायड लोगों को काम पर लगासकें।

तीसरी बात जिस के विषद लोगों में भावना बढ़ रही है वह है करण्यान की । करण्यान का दायरा इतना बढ़ गया है कि शायद यहां पर हम लोग उस का अनुमान नहीं लगा सकते । अभी श्री पटेल इरिगेशन की बात कह रहे ये कि उस के लिए उन्हें पैसा देना पड़ता है । लेकिन यहां केवल दैक्सेंच की बात नहीं है । होता यह है कि जब तक अलग से पैसा न दिया जाय तब तक जिस गेट से पानी आता है, वह खोला नहीं जाता है ।

श्री पु० र० पटेल: पर एकड़ ऐडीशनस लेवी है।

श्री द्वां नां तिवारी : लेकिन वह तो जायज लेवी है । मैं यह कहना चाहता हूं कि कोई बड़े से बड़ा श्रादमी कवेहरी चला जाय, पुलिस में चला जाय, स्टेशनों पर चला जाय, सब जगह लोग उस से कहेंगे कि ग्राखिर हमारा भी पेट है । हमारे यहां

जो बड़े से बड़ा ग्रादमी है, भले ही एक दो दिन उन की मुरौवत हो जाय, लेकिन तीसरे दिन उन से कहा जायेगा कि सरकार, हमें भी कुछ मिल जाय । कह भी ग्रगर बहुत मरौवत करे तो, नहीं तो सीघे सीघे आप का काम नहीं करेगा । यह चीज जितनी जल्दी दूर हो उतना ही ग्रच्छा है। इस के लिए केवल पनिशमेंट से काम नहीं चलेगा। इस के लिए जैसे पुराने जमाने में किया जाता या वैसे ही होना चाहिये। भले ही वह नुशंस तरीका था, लेकिन अगर कोई घुस लेला हुन्ना पकड़ा जाय तो उस का हाथ कटवा लिया जाय या फांसी पर लटका दिया जाय । जब तक ग्राप इस तरह का डास्टिक स्टेप नहीं लेंगे तब तक--यह इतना डीप चला गया है कि-इस में सुधार नहीं हो सकता है।

मैं चाहता हूं कि सरकार, जो तीव तीन बातें मैं ने कही है, उन्न पर अधिक ध्यान दे, अर्थात् (१) फैंमिली प्लैनिंग, (२) अनएम्पलायमेंट और अन्त में (३) करण्शन को दूर करना।

Dr. L. M. Singhvi (Jodhpur): Mr. Deputy-Speaker, I rise to associate myself with the formal expression of gratitude to the President who was pleased to deliver an Address to the joint session of both the Houses. Although I am unable to endorse all that is said in his Address and that has been omitted from Address, I feel that the convention is an unexceptionable one as a formality but in so far as this affords an opportunity to Parliament annually to review governmental policies and performance and to diagnose and discuss the health of the Republic, I should like to offer a few observations.

There is no doubt that the last year has been the most momentous, the most trying one in the career of our young Republic. During this year we were confronted with treacherous external aggression from a country

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whose cause, as the President has been pleased to observe, we espoused in the council of the nations, with whom we proclaimed enduring peace and brotherhood. I think that out of this ordeal the Parliament and parliamentary institutions in this country have emerged with greater prestige and I think it augurs well for the democratic set up that we have adopted in this country.

All the same, I feel that the Government has been lagging behind slightly, and now it is time that the Government, in following the example of Parliament and the people who have responded magnificently to the clarion call in the hour of need, catch up, to accelerate and to gear up its administrative machinery, which remains and continues to be a somnolent machinery, a machine which is unmindful of the emergency that has overtaken us, a machine that is irresponsive to the need of the hour. hope that Government will make real, sincere and earnest effort to gear up this machinery, to streamline the administration, so that there is that throbbing dynamism, that pulsating enthusiasm, that self-sacrifice and dedication that we are entitled to expect from the government of this nation in the state of emergency, in the situation in which we find ourselves.

It has been repeatedly stated that the Chinese aggression has rudely awakened us to the realities and to the facts of international life. It would bear repetition indeed if I were to say this again, but I hope that the lesson is not lost on our government, both in the formulation of its policies and in the implementation of those policies. It has become clear, compellingly clear, to us that we can no longer afford to live in an artificial world of our own creation to use a graphic phrase adopted by our distinguished Prime Minister; it has become clear to us that national self-interest must be the over-riding consideration of our foreign policy as well as of our domestic policies.

In that context, I should like to place before this House my view of what the foreign policy should be. I do think that a conscious general conception of policy, its aims and objectives, is necessary. It is necessary because, without it, without a conscious general conception of the aims and directions of policy, without philocophical content foreign policy would be blind. But, as the same time, the foreign policy of a country must take cognisance of the compelling realities and the current exigencies confronting the nation because, without paying full attention to these factors foreign policy of a country would ecome lame. We have to see that our foreign policy is not rendered either blind or lame in any manner whatsoever.

I think that in the present context massive aid for our defences has become an imperative need for our nation. I feel that it is no longer possible for us to continue to think that we can finance our entire defence effort on our own, without completely crippling our economy, without debilitating our developmental projects and without really imposing hardships on the people of this country which they will not be able to bear and endure. It is in this context that I feel that a re-orientation of our foreign policy is necessary. I do not think that I am recommending any radical departure from the policy that has been enunciated by our distinguished Prime Minister. matter of fact, he has, at least in words, evinced his readiness to accept it, from whichever quarter it came. I do hope that now this whole outlook would be changed and we would be prepared to accept aid, we would be prepared to seek aid, from abroad on terms necessarily honourable to this country. We need not raise the bogey of the foreign interference, or that the foreigners acquire.bases.in.our country We must desist from overlaying the apprehension that we may become the handmaiden of any foreign power. I think those days are past. We have created in this world an international machinery and India is, after all, too big a country to be swallowed by any other. I do not think it is right or fair to read such motives in the policies or in the outlook of those who have been quick to render aid to us in the moment of our crisis and our need. Nevertheless, there is no gainsaying the fact that a country's liberty is safeguarded by eternal vigilance. We will not mortgage our liberty to one nation in order to fight another. But I think it is possible in the present context of things, in the contex of the prestige that our country enjoys, in the context of the fact that India is by far the largest power in this whole region, in the whole Afro-Asian compass, that India should be able to gain sufficiently massive and deterrent aid from abroad. If that does not fructify, it is necessary for us, in my opinion to invoke such collective security measures and commitments of the United Nations as are necessary to meet the situation created either by Chinese aggression or any other aggression.

I feel that the hon. Prime Minister's policy of non-alignment did fulfil a great historical and catalytical role. It continues to be a highly acceptable policy insofar as our reluctance to join any military blocs is concerned, but I do not think that the price we have to pay for receiving massive foreign aid is to mortgage our freedomer to let ourselves become the handmaiof any other power. Therefore, the realistic and the compelling conclusion for us is that we must make immadiate arrangements on a long-term basis to receive substantial and massive f-reign defence assistance so that our economy may not be crippled, our aspirations may not be undermined and the revolution of rising expectations which is the ballmark of twentieth century is not defeated or

It is a good fortune for us that we have a man of distinction and eminence in our Prime Minister to preside over the formulations of our foreign policy. I think he is capable and equal to the task of re-crienting

our foreign polcy. But the moment is now and we cannot linger; we cannot procrastinate. I hope that the hon. Prime Minister, quick as he always is to understand the mood of the nation, will act as he has always acted in the past in c nsonance with the requirements of our nation and with the temperament of our country.

I would like to say something about the fact-a fact of which much been made by some people-that wind of change has swep; over the Kremlin. I think, it is a very welcome change and we should hope that this interesting development will be an enduring trend. But it would be a very infirm foundation for us to build our defence or foreign policy on this interesting development. It is a very uncertain factor in our calculations. At the same time, I think, that the s lace and comfort which some wellmeaning gentlemen derive from fact that the Red Chinese have been isolated in world Communism equally vain.

The Presidential Address contains an expression of anxiety to achieve a negotiated set lement with our neighbour, Pakistan. The motives which prompt and inspire this anxiety are indeed laudable, but the appreciation of facts fr m which this proceeds is equally lamentable. I think that even the Swatantra Party did not act rightly when they were prepared to say that the hon. Prime Minister may do as he likes in 'his case. It is a different matter to express and repose confidence in the hon. Prime Minister, but it is quite another matter to say that in this particular matter we would ab'de by the verdict of the hon. Prime Minis'er or whatever action the hon. Prime Minister chooses to take. this whole approach think that renewed and resumed Indo-Pakistan negotiations is an example of illconceived assumptions and of displaced diplomacy. I think that failure of these negotiations was built in in the very situation. I was very happy, therefore to find that one of the hon. Members from the Congress

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Party, an hon. Member who hails from Kashmir, was able to speak unequivocally and eloquently in defence of the territorial integrity of Kashmir which is the subject matter of these negotiations. I am glad that there has been this fearless expression of opinion even from an hon. Member of the ruling Party over whom generally the sword or the whip hangs very heavily and threatening y. I hope, that expression would be taken as an authentic mandate of the people of Kashmir and would persuade our Government to put a moratorium on all such fundamentally untenable negotiati as. The Government must declare once for all that no part of our territory is a negotiable commodity whether it is in Ladakh or in NEFA or whether it is in Kashmir. It is only by dealing honestly, forthrightly and truthfully that we can hope to win. emblem says "Satyameva Jayate". Why then abandon the truth which we have held dear and to which we have clung all these years?

I think that the failure of these negot'a ions was writ large even when these negotiations began. When the Pakistan Government made to our chief negotiator who was visiting them a present of the Sino-Pakis an Pact which is going to be finalised very shortly in Peking which Mr. Bhutto, the Pak Foreign Minister, is shortly reported to be visiting; the failure of these negotiations was a foregone conpress clusion because the Pakistani and politicians have been running a campaign of vilification and have been singing a hymn of hate for this country, do you think that in all realism and in all honesty we can build an edifice of goodwill on these slender foundations? I hope, the Government takes stock of the situation ceases to toy with such fancy ideas and, therefore, stops from rendering greater harm than they would have done by abstaining from such negotiations because the end of these negotiations which we can all foresee is bound to create greater ill-will and is going to deepen the chasm which divides these two countries. This I say with a heavy heart because I sincerely believe that the destinies of these two countries are truly tied together. But as hardheaded politicians, as people who take stock of things as they are, we must realise that this was not a propitious moment to launch negotiations either on our own or on the promptings of any other power.

I think, such negotiations, apart from being foredoomed to failure, are also humiliating and demoralising for the honour of our country. I think, the Government has not paused to consider the profound damage it does to the minds of the people living in the embattled and so-called and supposedly disputed area of Kashmir to which we are committed by our national policy reiterated time and again. The Government has not paused to consider that this has caused embarrassment to our friends and that this has caused discomfiture to those loyal adherents of this idea because Kashmir does not represent merely a piece of territ ry to India but Kashmir is representative of all the secularism that we have proclaimed so far. Kashmir represents indeed an ideology for India. Therefore, negotiating territory of Kashmir on whatever basis or premise is hardly tenable and hardly acceptable to the nation. I am sure, the Government would realize that the people do not endorse any such policy; therefore, they would abandon this as soon as they can.

I should like to end this by saying that Pakistan, ruled as it is today, continues to be a cynical, restive, petulant fragmentation of a seamless fabric. It is not possible today to negotiate with Pakistan because it is not at peace with itself. It is suffering.from an inner turmoil. Therefore trying to negotiate and make an effort which is foredoomed to failure really trying to demonstrate that we have not even learnt an elementary lesson in diplomacy.

I should like to advert to the observance made by some hon, friends regarding the abuse and misuse of powers under the Emergency. I am not conversant with the details how it has been done and in what manner it has been done. But I do feel that justice should not only be done but it should seem to be done. We are a great country; we have a great system and we must, thereof democracy evolve a system fore, I suggest. bу which these complaints could reduced even if these plaints are not well-founded. I had suggested earlier, both in the informal meeting that we had with the hon. Home Minister and later on in the House when the Defence of India Bill was being discussed, that we must evolve a committee of Members Parliament or some other committee or, better still, an Ombudsmann on the Scandinavian pattern, to take into account all such complaints where the rights and liberties of citizens affected. The institution of Ombudsmann has functioned wi'h great success in the Scandinavian countries. It is the institution of a high jurist, of a jurist of repute being appointedbeing elected, if you please-by the Parliamen' to that high office, in order to go into all complaints and grievances of administrative violations of one's rights and liberties. This has functioned with conspicuous and spectheur're success in the Scandinavian countries, and I would suggest that the Government may in right carnest undertake consideration of the feasibility of introducing this institution in our country

I should like to mention very briefly about the gold control measures about which many of my predecessors have spoken. I think that the impression is widespread that closely following on the heels of the failure of the gold bond policy the gold control measures were brought in: that is to say, a nsent was replaced by coercion. I am not against any regulatory mechanism in case it is for the welfare of this country, particularly in this state of emergency. But I do think, Sir, that with all honesty and with all the

earnestness I have tried to see the efficacy and the utility of these measures and I fail to find anything desirable in these measures. I do not think that the attempts to elicit the accumulations of g.ld by these measures are likely to be successful. After all, the Government is only calling forth non-ornamental gold. Ornament gold in this country is 85 per cent. I am certainly not suggesting that Government should now embark calling forth ornamental gold also! But for the little gold that you likely to obtain from these measures and for a certain curb that you are likely to be able to put on smuggling, which may be to the tune of Rs. 25 to 50 crores annually acording to varying estimates. I do not think you have the right to put out of employment at least one million people, and perhaps at the most two and a half million people. I would not agree with the higher estimates of the number of goldsmiths and artisans likely to be rendered unemployed by these not think because 1 do measures. they accord with various other calculations that must be taken into account. But that is a very large number of pe ple to add to the army of unemployed in this country. That is much more than we are able to provide for.

Therefore while the Covernment is trying to elicit gold from the rich, they are actual'y penalising the poor artisans and workers who will have no alternative possibilities of doing gainful work. Now, I do think that the Government cannot be sitting pretty while this large number of people go out of employment; the Government cannot sit as passive spectators while all these people go begging or go looking for their bread, not finding any. This is the responsibility of the State in welfare state, and if the Finance Minister had thought it fit to bring these measures for the greater good of the greatest number of this country, then the Finance Minister should have at least at the same time thought of providing for these people whom he was likely to render out of employment.

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Mr. Deputy-Speaker: There one or two more speakers from his party.

Dr. L. M. Singhvi: There is one more speaker from my party.

Mг Deputy-Speaker: He has already taken 22 minutes.

Dr. L M. Singhvi: Well, Sir, apart from the fact that the Finance Minister's name, as a consequence of these measures, will not have the opportunity of being written in pure goldit will have to be written only in 14 kt. gold-I think the other consequences, the dislocation of economy and the psychological impact on the people is going to be so considerable that no one can fail to accuse the Government in this respect of being quite heartless and of being quite thoughtless. I hope, Sir, the Government realises this and, if it is not able to make any amends now, at least it proceeds with all expedition and will all goodwill and earnestness to provide for these artisans and goldsmiths who have been rendered out of employment.

I should like to say that in this I understand that several jewellers who were earning foreign exchange for us and wh se produc's contained only a small percentage of gold, have also been adversely affected. Now, could not possibly have been the intention of the policy, because we are trying to conserve foreign exchange, we are trying to earn more foreign exchange. And if this is the consequence of this policy, certainly it has not been properly thought out.

Sir, since the time at my disposal is short I should only like to conclude so far as the gold measures are concerned, by saying 'hat it is a melancholy misdirection of our plan efforts, of our economic efforts and is a law that may be used for building up an organised black market in the country and would benefit only the unscrupulous. I should like in this respect to

quote, if I may, from Shakespere who said:

We must not make a scarecrow of the Setting it up to fear the birds of And let it keep one shape till custom Their perch, and not their terror.

But we are making the law the terror, and not the perch, of custom. This is a law which has provoked great protest and extensive opposition in country and any government responsive to the feelings and the plight of the people would respond in an adequate measure, I hope.

Sir, I have a few things to say about various other things which I shall briefly dwell upon. I want to say that the emergency has not registered any impact on the administrative machinery. Corruption continues to be where it was. And I was sorry to find that the Home Minister was not prepared to say anthing positive in respect of corruption at the political level, which I consider to be the breeding ground for corruption. What objection c'uld there be to appointing a committee or eliciting statements of assets from politicians? I do net accuse any one but, as I said, the impression has been created in this country everywhere and it is for the good of the administrators themselver, and the politicians and ministers, that they are honest, that they are cleared out by creating a proper institutional mechanism whereby they can say that they have declared their assets and that all the criticism against them is not well-founded. In respect of that the Home Minister could only tell us that although there are rules for the declaration of assets of the officials, there are no rules for the declaration of assets of politicians. This information the House already had. What it wanted to know was whether the Home Minister was prepared to do anything definite in this matter to take care of this situation. I had made a reference to this situation and I had made a demand of this kind speaking on the Address of the President last year. But I find that there is no responsiveness in the Government to handle the situation and to satisfy not only the Members of the Opposition but to saisfy the people at large in the country

Then I should like to say that red tape has increased very considerably and bureaucratic methods still reign supreme in this country. The emergency has only added to the red tape. You have to obtain the clearance of this Ministry and that Ministry to get things done. But nothing has really been done by way of cutting out the red tape and bureaucratic methods.

At the same time I should also like to say that the organisation of civil defence in the country demonstrated the kind of confusion and lack of coordination with which this Government is beset. It is a novel example, I think, in the history of parliamentary institutions that the Prime Minister had to come out in an open public meeting criticising the air-raid precautions which were being taken and introduced by the civil defence organisations. Now I understand that the Manual is being revised to bring it in consonance with modern conditions How is it that without the knowledge of the Prime Minister civil defence steps are taken by the various departments of the Government, and the Prime Minister has to criticise those measures in a public meeting?

The same can be said, I think, of the statement recently made by the Minister of Economic and Defence Co-ordination. It reveals a callous lack of coordination in the departments which is the supreme need of the moment.

In the same way, I would suggest that economy in Defence expenditure is necessary. Economy in the entire Government machinery is necessary; at the same time, economy in defence expenditure is necessary. I would like to say that this branch of expen-

diture, bу its verv nature. TPmains a close preserve of only a few to scan and scrutinise. I would very much like that a Committee of Parliament on the lines of the Committee that was appointed in England, is appointed in this country to go into Defence expenditure from time to time to see if it is in consonance with Government's Defence policy suggest economies wherever possible. There should be these checks. Otherwise, Defence expenditure going to be something of an unknown factor to all of us

I should like to end by saying this. A committee on public sector undertakings was promised to us. I am glad that the Minister for International Trade is here and I think he would be able to vouch for his colleague. This Committee was promised to us many months ago. Each time I tried to bring a motion in this House for this, I was told that the Government was going to bring a motion. When the Government themselves are bringing a motion, a private Member is precluded from bringing the motion. But the Government withdrew the motion it had notified. This is a way of paralysing parliamentary activity. I should like the Government to premise when they reply, that this committee would be brought into existence before too long.

I should also like that a study is made of the extent to which the Directive principles of State policy are beimplemented. These ing Directive Principles are the sheet anchor of our Republic. If there is no growth of those institutions and policies which are enjoined upon the administrators of this country by the Directive principles of State policy, we would be nowhere. After all, the letter and the spirit of the Constitution must be fellowed. Though these Directive principles are not justiceable, they are enjoined upon the State. In not observing them, in not implementing them, the State is showing disregard to the letter and the spirit of the Constitution. I would demand that a

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Commission is appointed to go into the extent to which these have been impleted and the reasons for the slow implementation of these Directive principles of State policy.

I should like, in the end, to pay a tribute to Major Shaitan Singh, a reelpient of Param Vir Chakra, who belonged to my region. I and the people of my area are very proud of Major Shaitan Singh's great achievements on the battlefield. But, at the same time, I should like to say that the region to which he belongs is in a sordid and miserable state. People have to go 12 miles to fetch a pail of water. I think that at the time we are paying tribute to the hero of Chushul we should look after the conditions of the people in that region, and commemorate his memory by opening schools and giving better facilities in that area to which he belonged which he has greatly honoured by his heroic and gallant role inthe Chushul campaign.

I am very thankful to you for giving me the opportunity for making these few observations

Shri Maniyangadan (Kottayam) Mr. Deputy-Speaker, I deem it a great privilege to associate myself with the sentiments of gratitude expressed to the President for his Address.

In his Address, he has pointed out the objectives we have before us and also our efforts in achieving these objectives. The President has mentioned briefly some of our achievements. If we view the achievements in the background of the difficulties and the great problems that are facing us, my submission is that the achievements are not small. Any country, in the situation in which we are placed, can be really proud of the achievements. We are at the cross-roads or history and our future depends on how we face the problems that confront us now. While trying to usher a better future for the millions of our countrymen, we are faced with aggression from a neigh-

bour with whom we were associated for so long. When we are trying to build up the country through successive Five Year Plans, the treedom and honour of our country is now threatsned. The President has stressed the necessity of facing the issue bodly. He has stated:

Address by the

President

"The freedom and honour of a country must be given the first place and, if a country cannot defend them, then other matters lose significance. The nation's activities have thus been concentrated on this basic issue."

Therefore, it is very clear what our objective now is and what the main issue that faces us now is. I do not think anybody will dispute the importance which is attached to the defence of our country. The nature of the tactics adopted by the enemy being what it is, we have to be very carefull and we cannot be sure that the conflict that now exists will be shorlived. So, we have to scheme things in such a way that the prosperity of our people is not jeopardised. surest method of meeting any such national emergency is by strengthening the nation. If we falter in this, everything will be lost. There seems to be an opinion that the Five Year Plans should be scrapped. That means that our economic development will be put a stop to and people will be having nothing to look to and their aspirations will be failing. The hopes and aspirations of the people have to be realised by the successful working of Five Year Plans, I admit there must be boldness on the part of the Government to decide to go forward with the Five Year Plan. In the Address. the President has stated:

"It has therefore been decided to continue implementing Third Five Year Plan with such minor modifications as may necessitated by the circumstances. and by reorienting our industrial

pattern so as to give priority to defence needs."

I have to congratulate the ment for taking this bold decision, in spite of defence efforts and in spite of various other difficulties, to go forward with the Five Year Plan without serious pruning of that.

As I submitted, we are now at the cross roads of history. If we fail in our duty now, we will be meeting with utter disaster. To face the problems that are before us, great sacrifices are necessary. It has amply proved that the people at large are ready to undergo any sacrifice. The spontaneous response of people to contribute to the National Defence Fund is ample proof of the enthusiasm of the people. Some complaint has been made here that pressure and coercion has been exerted for collections to the National tence Fund. Several crores been collected and several thousands of grams of gold have been contributed to the National Defence Fund. I was pained to hear Shri A. K. Gopalan, the Leader of the Communist group referring to certain matters and saving that widespread compulsion is exerted by the authorities for collecting the fund. I was reminded then of a report regarding a broadcast from the Peking Radio which was saying that in India, poor people are harassed and collections are made. Now, I may be excused if I say that the Leader of the Communist group was repeating the same. He was giving certain illustrations.

In this connection, I would like to bring to the notice of the House the statements made by the Prime Minister himself and also from various other quarters that no compulsion should be resorted to. It is a voluntary contribution, and no compulsion whatsoever should be resorted to. That is the definite policy. several crores of rupees are being collected, I do not deny that there may

be one stray instance here or there where some feeling must have been aroused that there is a sort of compulsion. My submission is that such instances should not be made much of. Here, the impression sought to be created is that a widespread compulsion is being exercised, and some stray instance here or there is being generalised. He was referring to an instance wherein a person in words, is alleged to have said that the Chinese would have behaved better. I know that there are certain people in this country who feel like

Reference was made to the large amounts contributed by the union members under the leadership of the Communist Party. I do not deny that. But I may submit that I know instances where contributions have been made by the adherents of the trade unions led by communist leadership, in spite of their leadership.

Reference was also made to a statement recently made by Shri S. A. Dange. I do not know whether he made it or not. There is such propaganda going on in certain quarters, and I know that personally. If such things happen, if an effort is made, a deliberate attempt is made, to defeat the collections to the National Defence Fund, certain reports may go to the police. and some enquiries might have been made. The leader of the Communist Group, before leaving Kerala for the Parliament session, had published in the papers that he had written to the President, and he had also made a public appeal or published a public appeal to inform him of instances wherein compulsion had been resorted to for the collections. I do not know how many instances have come to his notice, and how people have written to him. But the idea behind this is to make it appear as if certain things are being and then he published it in the newspapers, saying 'Please let me where this compulsion has been resorted to'. What is the purpose be-

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hind it? My submission is that this sort of propaganda against the Government in their attempt for this war effort is a matter that has to be seriously viewed.

He also stated that Congress people were utilising this opportunity to strengthen their organisation. I may submit that just the contrary is the position. My hon, friend was speaking about the situation in Kerala. In Kerala I know that in almost all the committees, non-Congressmen are included, and large numbers of them have been included. It may be that in some places, certain individuals who feel themselves to be very important in the locality have not been included, and an instance was pointed out by Shri A. K. Gopalan himself by referring to the statement published in a paper, according to him, a very responsible paper, of one Joseph, a very responsible person, according to him wherein he has criticised authorities concerned for not including certain people. I come from the place that Joseph is from, and I know that it is only recently when publications have come that we hear of him; but he must have his own opinion about him; he may be feeling that he is very important, and unfortunately, the persons concerned in forming the committees might not have known that. That is all. a particular person is not included in a committee, he comes forward with a statement saying that here is the party which is doing this and that, that the Defence of India Rules are being utilised for strengthening the power of the party and all that. My submission is that this sort of propaganda should not be encouraged.

He also referred to the arrests of communists. It is true that certain communists and a few non-communists also have been arrested under the Defence of India Rules. Their cases are being reviewed regularly. Several of the persons who were under detention have already been released.

Still some people remain in custody. I have never come across a complaint from any responsible quarters of any misbehaviour to them. They are properly treated. But due to circumstances which we all know they have to be kept in custody for some time.

A reference was made here from different groups to the non-alignment policy of Government. We do not know why this non-alignment being brought up. Of policy is course, there is one section which says that the non-alignment policy is an utter failure, and there is section which wants that in the name of this non-alignment policy should refuse help from the This is the unfortunate position in which we are placed. My submission is that the non-alignment policy pursued by Government has been a thorough success. It does not prohibit us from seeking aid from any country, and we are getting aid in our time of necessity from all countries, to whichever group they may belong.

Our acceptance of the Colombo proposals was criticised here. Our acceptance of the Colombo proposals has proved to the world who is right. The vascillation shown by China in accepting these proposals has proved how hypocritical they have been. So, the very fact that we are willing to accept the Colombo proposals has shown to the world that we are correct, and even countries and statesmen were not willing to grant that India was in the right have now come forward saying that India's position is correct.

The President has referred to the position arising from our acceptance of the Colombo proposals. We do not know what the Chinese are going to do. If the Chinese are not accepting it, our position has been made very clear, that it is tantamount to rejection by them. As to what is going to happen next, we are not aware of it. Our resolution here on the 14th

November last stands and we are committed to that, and at any cost we are bound to recapture our territory from the enemy's hold.

In this situation, our military preparations have to be made very carefully and in a very planned manner and they are being made.

Regarding the 'air umbrella', some name like 'air umbrella' has brought in. The point is this. If there is an attack on us, if there is a war, if there is an air raid on India, are we to remain unprepared? Our Air Force is not now in a position to meet the Chinese air attack. In the circumstances, we have to prepare ourselves. We have to get ready for any contingency. Powerful countries, which are our friends and which have proved by their act that they will help us in any way, have come forward to find out what improvements we have to make. The Prime Minister morning very clearly stated what the position is. Yet there are expressions of doubt and fear from certain quarters. I do not know why there should be this fear and doubt. There is no question of slackening of our preparations. We have to be prepared for any contingency. That is the position.

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In the situation, my submission is that I cannot understand the behind casting doubt on the Government or the Prime Minister with regard to these matters and saying at the same time that the Prime Minister's policy is the best policy. The Prime Minister and the Government will never betray the country. They stand by the people. They are determined to maintain the prestige of the country; they are determined to defend the country; they are determined to drive the enemy out of our territory. In the circumstances, my submission is that preparations have to be made and help from other countries capable of helping us without any accepted. This is what is being done.

Since I have no more time, I conclude by fully supporting the Motion.

थी ग्० सि० मसाफिर (ग्रमतसर) : उपाध्यक्ष महादय, राष्ट्रपति जी के ग्राभ-भाषण के सः वात्र में जो मोशन हाउस में पेश हुपा है, मैं उस का समर्थन करने के लिये खड़ा ह्या हं। राष्ट्रपति जी का जो एक एक लक्ज है उस को हमारे देश की जनता ने बड़े ध्यान से पढ़ना है श्रीर सनना है। इपलिए इस वक्त हमारे देश के सामने जो सब से बड़ा सवाल है उस पर विचार करना बड़ा जरूरी है। राष्ट्रपति जी ने जो अपनी स्पीव में जो ३० पैराग्राफ रक्खे है उन में से ६ या ७ में उन्हों ने जो हिन्द्स्तान ग्रीर चीत की जंग है या जो चीत का मामला है उस के बारे में बजाहत की है। तरती बबार जो ग्रारम्भ में उन्हों ने देश की पालिसी का जनरल तीर पर जिक किया है, हम उस के रुष्ठ रुष्ठ लफ्ज का समर्थन करते हैं। हालांकि इस में कोई शक नहीं है कि इस वक्त चीन के हनले से हमारी पालिसी पर एक चोट लगी है, मगर चीन के हमले के बाद जो वाकरात हुए हैं उन से यह बात स्पष्ट है कि जो हमारी नन प्रलाइनमेंट की पालिसी है. बह ठीक ही रही है। इस वक्त भी जो हमारे देश के सोवने व.ले लोग हैं वे यह कहते है कि इत पालिसी ने हिन्दुस्तान का सिर ऊंबा किया है। हमें इस बात का तज़बी है कि शुरू गुरू में हमारे राष्ट्र पिता के बाद राष्ट्र पिता के सही जांनशीन हमारे प्राइम मिनिस्टर पंडिं। जवाहरलाल नेहरू की रहर्माई में हिन्द्स्तान की आजरी के बाद जो प। लिती ग्रस्त्यार की गई, उस ने हिन्दू-स्तान का नाम रोशन किया है क्योर उस की वजह से दुनियां के लेगों की तवज्जह हिन्दुस्तान की तरफ हो गई है। छेटे छेटे राष्ट्रों को तो बात ही क्या है, जो बड़े बड़े राष्ट्र हैं. वे भी उस से मुतासिर है, श्रीर पीत अर्था अमन और पंचकील की बात करने लगे हैं। अब कुत्र वातावरण बदल यया है, इस में शक नहीं है, मगर मज़े देन

म्रायिक ढांचे को पूरी कोशिया से मजबूत वागोंगे।

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[श्री गु० सि॰ मुसाफिर]

बात को समझ नहीं भ्राती कि जो दोस्त नानभ्रलाइनमेंट की पालिसी को इस वक्त भी ठीक नहों समझते, े भ्राखिर किस तरह की पाबिसी चाहते हैं। खास कर जो हमारी स्वतंत्र पार्टी के भाई हैं वह खुद तो स्वतंत्र रहना चाहते हैं, लेकिन देश के गले में जरूर एक फंडा ड.लना चाहते हैं। इस चीज को मैं बिल्कुल नहीं समझ पाता हूं।

भी यक्षपाल सिंह (कैंगा ।:) : चीनियों के हमले से आप को स्वतंत्र करना चाहते हैं।

भी गु॰ सि० मुसाफिर : मैं एक देहाती आदमी हूं इसलिये देहाती मसाल याद आती है । एक जाट और तेली की लड़ाई हां पड़ी । तेली ने कहा जाट रे जाट, तेरे सिर पर खाट । यह बात जाट को बुरी लगी । वह कहने लगा कि तेली रे तेजी तेरे सिर पर कोन्हू । तेली कहने लगा कि, इस में तो काफिया नहीं मिला । जाट कहने लगा कि काफिया नहीं मिला । जाट कहने लगा कि काफिया भले ही न मिला हो लेकिन बोझ से तो मरेगा । यही बात इन ोस्तों पर भी नामू होती है । हमारे अपोजीशन वाले आई किसी न किसी ढंग से हमासी पालिसी का विरोध करना चाहते ह, स्वाह उस विरोध का कोई मुताबिकत उस बात से हो या न हो।

दूसरी बात जो मैं कहना चाह्ता हूं, बह यह है कि राष्ट्रपति जी ने अपने अभि-भाषण के श्वें पैराग्राफ में कहा है :

> "आज कल कोई लड़ाई नहीं हो रही है। नेकिन पिछले कुछ महीनों के अनुभव से हम खबरदार और मजबूत हुए हें और हम ने पक्का इरादा किया है कि हम इस संकट से अपना बचाव करेंगे और अपनी रक्षा व्यवस्था तथा

बेशक हम इस संकट से ग्रपना बताव करेंगे, मगर मैं समझता हं इस ब्या सिफं अपने बाब तक ही हमें सीमित नहीं रहना चाहिये। जो बचाव की इतत है वह तो ग्रव्वल बात है। इस हम यह जरूर देखते हैं कि चीन का जो खारा है वह कुछ कम है, लेकिन चीन पर कोई ऐ ब र नहीं है। हो सकता है कि वह किसी अच्छे वहा के इन्तजार में हो ग्रीर फिर हिन्द्स्तान पर हमला कर दे। हमारे देश में इस समय कुछ ऐती चर्चा चल गई है कि चीन का यह झगडा खंत्म हुआ और जो हमारी लड़ाई की बतें हैं वह खत्म हो गई हैं। इस तरफ से हमारा ब्यान कुछ हट गया है भ्रीर जो खतरा हमारे सिर पर है श्रीर जो लड़ाई की तैयारी है उस के सिलसिले में लं.गों के दिलों में भी और दूसरी तरफ भी कूब कमी ब्राने लगी है। यह हमारे लिये बड़ी खतरनाक बत है। इसलिये हमें याद रखना होगा कि हमें खाजी भ्रपना **बचा** बही नहीं करना है **ब**िक भ्रगर हमें ग्रपनी ग्राजादी का बताव करना है तो हमें यकीनन यह सोचना चाहिये कि मीका मिलने पर हम को जवाबी हमला भी करना है स्रीर जो अपनी एक एक एंच जमीन है उस को बबाना है। यहां भी मुझे एक देहाती श्रीरत की मसाल याद श्राती है। उस का पति भट्टी पहलवान या। तो भट्टी पहलवान भीर जीवन पहलवान की कुश्ती हुई। जीवन ने गलत तरीका ग्रब्ल्यार कर लिया। उस न ग्रपने सारे शरीर में तेल मल लिया। जब वह भट्टी पहलवान के साथ लड़ने लगा तो भट्टी का हाय उस की जकड़ से ग्रना हो गया श्रीर भट्टी गिर गया । जीवन पहलवान ने भुट्टी पहलवान की पीठ जमीन से लगा दी। ग्रब सारे लोगों ने जीवन के लिये कहना शरू कर दिया कि उस ने घोखा किया है भट्टी पहलवान के साथ । उस ने जो कुश्ती

के उसल हैं उन को तोड़ा है। लोगों ने उस को बड़ा बरा भला कहा। तो इस का असर मट्टीपर भी हुगा। उस ने भी समझा कि मुते बोबे से शिराया गया है। उसके जो · चोटें लगीं थों वे उस के दिल तक पहुंच गयी यीं। लोगां ने उसे समझाया कि तुझे जीवन से समझोना कर लेना च.हिए लेकिन उस की ग्रंरा ने कहा कि जहां कोई गिरता है वहां से उठने पर उस की साख असाती **है ।** उस **ने** कहा कि ब्रगर भटटो **ब**गर जीवन को एक कर गिराए हुए उस के साथ समझौता कर लेगा तो उस के लिए यह बड़े नुकात की बन होगी। उस ने कहा कि तू चाहे सारी दुनिया के पहलवानों को गिरा दे लेकिन जब तक तु जीवन की नहीं गिरायेगा तब तक तेरी साख नहीं बनेगी । मगर जीवन उस से जड़ने को टालता था। वह इश्वर उबर के लोगों के बीच में इतल कर समझौते की बातें करना चाहता था, वह लडना नहीं चाहता था। मगर भटरी की स्रोरत भद्री से कहती थी कि जब तक देव रा लडाई नहीं होगी तब तक तेरी साख नहीं बन सकती । मैं वाकया बता रहा हुं कोई कहानी नहीं सूना रहा । तो भट्टी पहलवानों का जलस ने कर जीवन के घर पर गया स्रौर उस को इहर ग्राने को कहा । जीवन भी पहलवान 🖏, भ्राखिर बाहर भ्राया भ्रोर उस वक्त भी उस ने भ्रपते जिस्म पर तेल मला हमा था। लोगों ने उसे पकड़ लिया श्रीर उस के जिस्म से तेल साफ कर दिया और फिर कहा कि लड़ो तो भट्टी ने उस को गिरा दिया, बो उन्हों ने कहा कि अब हमारी बात सफल हो गयी।

तो मेरे कहने का मतलब यह है कि जो हमारे जवान लड़े हैं उन्हों ने सीने पर और माथे पर गोलियां खाई है। कोई मिसाल आप को नहीं मिलेगी कि हमारे किसी जवान ने पीठ में गोली खाई हो। मगर अब हमारी तैयारी इतनी होनी चाहिये कि चीन बाले धागे आगे हों और हमारे जवान उन के पीखे हों और उन की पीठों में गोलियां मारें। हम चाहते हैं कि उन की हम भागते देखें। यह होगा तभी हमारी साख बन सकेगी लोगों और दुनिया में। यह मेरी ख्वाहिश है और इन दक्ः मैं अपनी ख्वाहिश का इजहां कर रहा हूं। आंर है भी यही बात ठीक। इस बकत हम चाह और किसी से बात कर लें और दोस्ती बना लें, मगर जिय ने हम को दोस्त बन कर धोखा दिया है उस से जल्दी से जल्दी दोस्ती की बात कर लेना गलत होगा और यह खाम खाली होगी।

तो मैं जो भट्टी और जीवन की मिसाल दे रहा या । उसी सिलसिले में आगे कहना चाहता हूं कि उस के बाद में जीवन और अट्टी में जिन्दगी भर दोस्ती रही और वे पक्के दोस्त बन गए लेकिन यह दोस्ती तभी पक्की हुई जब भट्टी ने जीवन को गिरा दिया। तो मैं चाहता हूं कि हम भी एक दफ्ता चीन को नीचा दिखा दें जिसने हमें स्मिलएट किया, हमें बदनाम किया और हमारे साथ अच्छा सल्क नहीं किया। मैं चाहता हूं कि एक दफा वैसा हो सल्क उसके साथ करने की हमारो साम यें हो जाए और हम ऐसा करें, तो फिर उसके बाद हम ोस्ती की बात कर सकते हैं, इससे पहले उसके साथ दोस्ता करने का सवाल वैदा नहीं होता।

एक माननीय सबस्य : क्या इस गवनेंमेंट से यह उम्मीद है ।

भी गु० सि० मुसाफिर : एक बात मैं भौर कहना चाहता हूं। राष्ट्रपति जी ने ग्रपने स्यान के बारहवें पैराग्राफ में साफ कहा है :

"हमारे सामने ग्राज चं न के हमले की समस्या सबसे बड़ी है ग्रीर इस को सामने रख कर ही हमें बाकी सब बातों पर विचार करना है। किसी भी देश की ग्राजादी ग्रीर इज्जत सबसे बड़ी चीज है ग्रीर ग्राप कोई देश इन्हें नहीं बचा सकता तो दूसरे मामलों की ग्रहमीयत

[श्री गु॰ सि॰ मुसाफिर]
नहीं रह जातो ? इस तरह राष्ट्र के सभी काम इसी बुनियादी मरुले पर केन्द्रित हैं।"

ये जो राष्ट्रपति जी के भाषण की सतरें हैं ये गौर करने के काबिल हैं। उन्होंने कहा कि यह हमारी बनियादी बात है कि हमको भ्रपनी इज्जत ग्रीर ग्रहमियत को कायम रखना है। तो इस सिलसिले में मैं दो बातें ग्रापके सामने रखना चाहता हं। पहली बात तो यह है कि यह जो चर्चा चल रहो है कि हम हार गए हैं यह गलत है। हम हो हार भ्रीर जीत का ग्रसलं: मतलब समझना चाहिए । हार यह नहीं होती कि कोई गिर गया या पाछ हट गया । हारा उसको समझा जाता है जिसका दिल हार गया हो । गुरू गोविन्द सिंह ने शाहे वक्त को लिखा था कि तूम समझते हो कि गोविन्द सिंह हार गया । शायद तुत्र इससे भ्रन्दाजा लगाते हो कि उसके पास कु अ नहीं रहा, उसकी जो फीज थी वह मारी गयी, उसके बच्चे मारे गए उसके जा बाज सिपार्ह: नारे गए। मगर मेरा हार का यह मैयार नहीं है क्योंकि मैं गिनती स्रौर विनती में कभी नहीं पड़ा । उन्होंने शाहे वबत को लिखाः

> "गुरसना चिकारे कुनद चहल **न**र के दालखंबरायद बरो बेखबर।"

गुरसना फारसी में भूखे को कहते हैं। उन्होंने लिखा था कि मेरे चार्लीस भूखे जवानों पर दूसरी तरफ से दस लाख झादमी का पड़े और वे चार्लीस आदमी सार गए, मगर यह हार नहीं है। आगे चल कर गृह जी ने कहा :

"चिहाशुद कि चूं र क्यां कुश्ता चार।" क्या हो गया जो मेरे चार बच्चे मारे गए।

"िक बार्कः विमाद घरत पेचीदा मार" भाव यह कि मेरा उसूल मेरे भन्दर कायम है। "चि मरदी कि ग्रखगर खनोशां कु ?'' शोलों को बुाने से क्या फायदा।

"िक स्रातिश दमारा फिरोगां कुनग" क्योंकि जो चिनगारी सुलग रही है वह कभी भी भड़क कर स्राग बन सकती है।

तो मेरा कहना यह है कि हार यह नहीं है कि कोई मारा गया या किसी को थोड़ें: देर के लिए ी ब्रे हटना पड़ा । इसको हमने हार मान लिया है। ग्रसल में यह हार नहीं है। ग्रगर हमारा मोराल कायम है, जो कि राप्ट्रपति जी के शब्दों में हमारी बुनियादी चीज है, तो हमारी हार नहीं हुई है। दुनिया में बहार भी आती है षीर खिजां भी। जिस दरख्त की खिजां में जड़ उखड़ जाती हैं वह फिर कभी हरा भरा नहीं हो सकता, मगर जिसकी जड़ कायन है, उसकी चाहे पत्तियां सूख जाएं, चाहे उसकी डालें सूख जाएं, लेकिन बारिश माते हो वह हरा भरा हो जाएगा। जिसकी जड़ उखड़ गयी है उस पर चाहे दितनी भी बारिश आवे वह हरा नहीं हो सकता। तो मोराल वृनियादी चीज है। ग्रगर हमारा मोराल कायम है तो ये छोड़ी मोड़ी हारें या शिकस्तें कोई चं:ज नहीं हैं। इस लिए हमारे लिए मोराल का कायम रखना सबसे जरूरी है ग्रीर इसका कोई न कोई वन्नोवस्त करना चाहिए । भ्रगर हमारा मोराल कायम न रहा तो जो छोटे छोटे मुल्क ग्राज हिन्दस्तात की तरफ भरंसे से आंख लगाए हुए हैं वे नाउम्मीद हो जार्येने । एशिया में चीन ग्रीर हिन्दुस्तान दो ही। बड़े मुल्क है। इन दोनों की लड़ाई में छोड़े मुल्क देखते हैं कि फिस का मोराल कायम रहता है। ब्राज भृटान वाले, सिक्किम वाले ब्रीर नेपाल वाले हसारे वारे में सोचते हैं। भ्रभी हाल में अफीका में भोषो में एक कानफरेंस हुई यी। इसमें हमारे यहां से भी डेजीगेट गए हुए थे। वे बताते हैं कि जी छोटे छोटे महकों के डेर्ज गेट पहां भाए हुए ये वे चीन की तरफ देखते थे, वे हिन्दुस्तान की

तरफ नहीं देखते थे। मैं यह नहीं फहता कि जनकी सरकारों का क्या ख्याल है लेकिन जो उनके डे नांगेट वहां गए थे वे चं;न की तरफ देखते थे। वे देखते हैं कि हिन्दुस्तान सम्भल सकेना या नहीं। वह लड़ाई के लिए तैयार है या नहीं, हिन्दुस्तान में हिम्मत है या नहीं। जब वे देखेंगे कि हिन्दुस्तान में हिम्मत है या नहीं। जब वे देखेंगे कि हिन्दुस्तान में हिम्मत है तो वे हमारो तरफ देखेंगे। हर एक को अपनी अपनी फिक है। हर एक को अपनी अपनी जान का, अपनी-अपनी हिफाजत की, अपनें-प्रपत्ती इज्जत क: किक है, वह किसी निस्सी ढम से अपनी: इज्जत को बचाने की कोशिश करता है।

इस वक्त हमें यह बात याद रखनी चाहिए कि मरना जो है वह कोई शिकस्त को बात नहीं होते है। ब्रिगेडियर होशियारसिंह को कीन भूलेगा ? भगत सिंह को कीन भूला है ?

"हयाते जावेदां आई है जांवातों के हिस्से में, हमेशा ज:ते वाले हैं यह जितने मरने वाले हैं!" मरने वाले लोगों को जिन्दगः हमेशा के लिए हैं। उनका नाम हमेशा जिन्दा रहता है। हमें देश क: रक्षा के लिए अपनं जानों तक की बाजों लगा देने का जोशख़रोश कायम रखना चाहिए। उसकों कमजोर नहीं होने देना चाहिए।

हम राष्ट्रपति जी के मशकूर हैं कि उन्होंने देश का ध्यान इस तरफ दिलाया है। उनके भागण से चन्द सतरें जो मैंने पढ़ कर सुनाई, उनमें इस बात को माना है कि हमारे। इंज्जा और अहमियत हमारा केन्द्र है, वह हमार: वित्याद है। अपना इंज्जत, अहमियत, खुददारा और सैंज्फ रिस्पैक्ट के लिए हम हर बक्त तै गर हैं और कोई भी बात हम ऐसो करने के लिए तै गर नहीं हैं जिससे कि हमारे सैंट्स रिस्पैक्ट में फर्स ग्राये।

उपाध्यक्ष महोदय : मानर्तःय सदस्य का समय समाप्त हो गया है । श्री गु० सि० मुसाफिर : बस मैं खत्म किये देता हूं।

हमें सदा इस बड़ी बात श्रीर उसूल को अपने सामने रखना है बार्क: बार्जे ठंक उसी तरह से हैं जैसे कि मृहाबिरा है कि हार्थ: के पांव में सब के पांव । कहने का मतलब यह है कि एक बड़े उसूल में सब बार्जे का जाती हैं । हमारा वैसा ही तर्रक़ा होना चाहिए । हमें महाभारत के अर्जुन को तरह जो अपना तर चलाना है वह उस परिन्दे के माथे पर जो बिन्दः है उसः को ध्यान में रख कर चलाना है, माथे पर को बिन्दः है उसः को ध्यान में रख कर चलाना है, माथे पर का विन्दः के श्रनावा दमें कुछ भी देखना नहीं है श्रीर श्रगर हाने ऐसा किया तो अर्जुन का तरह हमें भी कामयाई। हासिल होगी।

माननीय सदस्यों को मालम होगा कि महाभारत काल में जब गुरु द्रोगाचार्य ने 'पांचां पाण्डव राजकूमारों को ऋस्त्र शस्त्र परंक्षा लेन: चाही ग्रौर उसके लिए उन्होंने यह इम्तिहान रक्खा कि जो भी: उस परिन्दे के माथे पर लगी बिन्दी में तीर का ठीक निशाना लगायेगा वह मितहान में कामयाब हम्रा समझा जायेगा। जब राजकुमार लोगों ने इम्तिहान देना शुरू किया तो गुरू द्रोणाचार्य ने हर एक से पहले एक सवाल विद्या कि क्या उन्हें इस वक्त वह दन्हन नज़र ग्रा रहा है। राजकुमारों ने जवाब दिया कि हां महाराज षेड नजर ग्रा रहा है। उन्होंने सवाल किना कि क्या उन्हें वह पंछ्रो नुद्धर श्रा रहा है तो इसका भी उन्होंने जवाब दिया कि हां महाराज पंछी नजर श्रा रहा है। इस पर गुरू द्रोणाचार्य ने उन राजकूमारों से जिन्होंने कि यह जवाब दिया था कहा कि उन्हें त'र चलाने की जरूरत नहीं है ग्रीर उन्हें बाहर निकाल दिया। जब म्रर्जुन की बारी म्राई म्रीर द्रोण:चार्य ने उससे भी वहीं सवाल पुछा कि क्या उसे वह दरस्त भ्रौर वह पंछुं: नज़र ग्रारहाहै तो ग्रर्जुन ने कहा कि महाराज मुझे तो इस वक्त बस एक बिन्दे। जो कि उसके माथे में है दिखाई दे रही

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[श्री गु॰ सि॰ मुसाफिर]

है। इस समय मजे केंद्रल विन्दी हैं: दिखाई दे रहो है और मुझे कुछ नजर नहीं आ रहा है। इस पर गरू जी ने कहा कि अर्जन तन तार चलाम्रो । बाक्त: राजकुमारों ने कहा कि उन्हें बगेर इम्तिहान लिये ही क्यों फेल कर दिया गया । इस पर गरू द्रोणाचार्य ने उनसे कहा कि तप लोगों ने क्या इम्तिहान देना था जिनका कि तवज्जह है। कायम नहीं है। जिनका रादा ही कायम नहीं है, जिनका निशाने की तरफ़ ध्यान है: नहीं है उन्हें तो फ़ेल होना ही था और सलिए मैंने तुम्हें शर्रामदगी से बचाने के लिए तीर चलाने की इजाजत नहीं दी। मर्जन ने निशाने को सामने रख कर तीर चलाया और वह उसमें कामयाब हो गया। मेरे कहने का भाव यह है कि इस वक्त हमारा सारा ध्यान हमारी सारी तवज्जह जो है वह सिफं इस बात के उत्पर होते; चाहिए कि हमने अपने देश की रक्षा करने; है। अपने देश की सि ह रहा है: नहीं करनी है बल्कि हमारी जो थोड़) सी बदनामी हुई है, उस हो थोने के लिए हम अपने में करूराताकत दाकरें ताकि श्चगर चःन कः वेजा श्चीर नामनासिब हरकती के कारण उससे दो. चार होने का मौका स्रा जाय तो संसार में यह साबित हो जात्र कि हु सरे जवान और बहादूर सिपाई। किसी तरह भी पीछे इते वाले नहीं हैं।

Shrimati Gayatri Devi: Mr. Deputy Speaker, Sir, I wish to thank the Fresident for his Address. It is almost year ago since Dr. Rajendra Prasad Addressed the new liament. Since then many catastrophic things have happened to our country. For the first time, independent India has faced an invasion. The mistakes that our leaders made are too innumerable to be enumerated. The people of India have lost faith in the way in which our Ministry. has handled the three most important aspects of Government, namely, defence, economy and foreign policy. It is the primary duty of any Government to protect its frontiers. In this

our Government has utterly failed. They were also wrong in their estimate of Chinese intentions. In any true democracy they would have had to resign. But fortunately for the ruling party in the face of Chinese aggression the whole country rose as one. Members of the Opposition resolved to help the ruling party this crisis. We passed unanimously the Defence of India Act. We felt sure that the Government now rectify its mistakes and they would act correctly and bravely and get for India the support of all friendly countries who share ideals. But now the shooting war is over and a cold war has begun. When the Chinese withdrew, the Gevernment was left bewildered must say that they were very quick to take advantage of the situation. All our hopes that they would remedy their mistakes were dashed to the ground for as soon as the Chinese withdrew and we were not threatened by immediate invasion the ruling party who had suffered great loss of prestige for having accepted the Chinese dictation started rushing around all over the country making speeches to cover up They tried to silence mistakes. under the Defence of India Act. The All India Congress Committee even issued a directive which said anybody speaking against the Prime Minister would be looked upon as a I think this directive has tra tor. now also been extended to his daughter. Recently, in a magazine in a column where the editor writes some questions and answers, the question was: "Why was Mrs. Indira Gandhi Chairman of so many committees?" and the answer was given: "Because she was clever in choosing her father". This ed tor has now been warned. ask you: is this the way the Government should use these emergency powers?

Their audacity to take advantage of the near invasion and humiliation of our country has no parallel in history. If this is the way they are going to utilise the emergency then the sooner it ends the better for the people of our country.

It is not only the Congress who are taking advantage of this Emergency but undue pressure has been brought by the officials all over the country. especially in the rural areas. I am not talking from hearsay. I know: I have seen these things myself and I am sure that my colleagues in this House on both sides will bear me out in this statement. Recently, I read in the papers that our Home Minister Shri Lal Bahadur Shastri made a statement in the Press that he was shocked by the way the officials were oppressing the poor people in rural areas. Let me assure you, Sir, that this is not an isolated case. It is happening all over the country.

Take for instance, the Defence. Fund. I believe one of my colleagues in the Communist Party happened to mention.... (Interruptions.) One of the hon. Members mentioned something about a mass meeting that took place in Jaipur and he said something which was written about the mass meeting in Jaipur in which it was said the Maharaja of Jaipur had given only Rs. 2 lakhs to the Defence Fund. I should like to state that this is not quite correct. The meeting was not held to collect moneys for the national defence fund. It was just a mass meeting at the time of the emergency in which all parties took part. There were members of the Congress Party, Sangh and also the Ram Rajya Parishad and the purpose was to raise funds. Secondly, the Maharaja of Jaipur has given far more Rs. 2 lakhs to the Defence Fund and he did not wish to publicise it. At that meeting somebody happened to mention this. In any case I would like to say that my husband contributed about forty per cent of his privy purse from the current year to the National Defence Fund in different ways. I would like to know how this would compare with communist funds that they have got not only from this country but from

secret sources abroad. (Interruptions.) However, I agree with him that the percentage that the poor people have to pay to the Defence Fund is far more than the rich have paid. That is why I have brought up this question. Even though the Prime Minister says that contributions to the Defence Fund should be voluntary, people are being forced to pay into this Fund.

1a.30 hrs.

[SHRI KHADILKAR in the Chair]

The Prime Minister wrote to all the Chief Ministers of States telling them. that on no account should the contributions to the Defence Fund be made compulsory. But it is shocking find that this order has not been carried out. The Government have ordered their officials to extract money forcibly from the people whenever they go to transact any business with the Government. they do this. the Government business is not transacted and they have to go away disappoin-Therefore, I feel that if there is one Central Defence Fund it will be good. That Central Defence Fund should be in the President's name. In that case, it would eliminate the sense of competition that is going on in the different States and districts. The absence of this is one of the main reasons why the people have been forced to pay. If, on the other hand, there is a Central Fund, preferably in the President's under Central control, the people would be sure that their money would go to the right place and they would make their contribution voluntarily.

At the same time, I would like to suggest that this money for the Defence Fund should be handed over immediately to the Defence Ministry, for, the peop'e who contribute to the Fund fondly believe that they are giving something to the jawans who are fighting or for the purchase of equipment or for some comfort to the troops whereas in actual fact it is completely misused. When we asked as

[Shrimati Gayatri Devil

question about the Defence Fund, the reply was that Rs. 27 laklis are being used for the comfort of the troops and that Rs. 12 lakhs have been given to each Chief Minister to keep up the propaganda in the country to collect more funds! Do we give all this money for that reason? That is absolutely rubbish. If the Citizen's Councils cannot be run without the money from this Fund, then I suggest that they should be scrapped. Few people on these committees know anything about defence, and could be easily dispensed with. not know at whose instance these committees were formed-certainly not on the advice of the Members. either of Parliament or of the State Assemblies. These committees are certainly not representative of all the patriotic forces in this country and they cannot help us in the war against China. All they are doing at present is party propaganda and self-propaganda. It is high time now that our leaders stopped thinking on party terms. If they would only give India the priority, and their party the second place, they would go a long way in rectifying their mistakes. But they would rather keep on amending India's sacred Constitution to suit themselves and to serve themselves than to change their election manifesto and their Five Year Plans.

I would like to say a few words about the gold control order which has been proclaimed by the Government in an autocratic manner, without taking into account the repercussion which it is like'y to have on the economic structure of our country and the sentiments of our people. For centuries the people of India have put their savings in gold and it has stood them and the country in good stead. Now, they have been deprived of this right and the people have been asked to invest in small savings which, in the present day inflation in our country, is equivalent to asking them to put their savings or earnings in a scrap of paper. May I ask, is this practicable? Is this fair on the poor people of this country and particularly for the poor women in rural areas? Are they to go and invest their savings in this scrap of paper? Through centuries, through invasions, the people of India have kept their gold and that economically has been the saving grace of our country.

The Finance Minister seems to have underestimated the sufferings of the Sunhars, Meenakars and other workers in the gold trade. I know because I have seen them in my constituency The least the Government could do. would be to extend the time limit to enable these people to get rid of their stocks. Anyhow, I am glad that the Speaker has allowed us to have a discussion on this matter. When the Finance Minister says that they can carry on their trade in 14 carat gold and that the gold ornaments will then be cheaper, does he not realise that a very few percentage of women in this country can afford to wear gold as a form of ornament? They make gold ornaments only for investment. They do not want just to make them for wearing them. In one stroke of the pen, the Finance Minister wiped out our age-old tradition of Lakshmi worship, both in the houses of the rich and the poor.

The President, in his Address, said:

"At present no actual fighting is taking place. But the experience of the last few months has warned and steeled us and made us resolve to protect ourselves from this menace and to strengthen our defences and economic structure to the utmost. Our Government is devoting itself to this urgent and vital task."

But is our Government really doing that? While China is building roads and aerodromes, what have we done to strengthen the defence of our country? Our armed forces have suffered a tremendous humiliation and have had to retreat in the face of the

enemy. They were once among the finest fighting forces in the world. They are anxious to recover their lost laurels, and if the time comes they will fight again. Therefore, we must see to it that they have the right sort of equipment this time. So, we must act quickly and equip them with modern wearens and other necessities. We must not forget the lesson of being militarily unprepared. We must not forget where the dogma of Panchsheel has landed us. By all means negotiate. But until and un'ess we are as strong as our enemy we cannot negotiate on an equal basis,---(interruption) and we shall have to give in.

We must be realistic. We must give top priority to production of arms, vehicles and other necessities for making war. Night and day our ordnance factories should work to produce these necessities. We all know that we have not got enough finances in this country to produce all that we desire, but then we must get them from abroad. We must get them from those countries which are friendly to us. There is no humiliation in this.

Sir, in the last few days a most extraordinary thing has happened in our country. I am quoting from the Indian Express:

"It was two weeks after the cease fire that India formally requested the study of her airdefence needs with a view to possible intervention by American and Commonwealth interceptor squadrons to defend the Indian cities in the event of a fresh Chinese invasion."

When, on such a request from India, the joint study team proposed an airumbrella, a delegation of the communists party of India and some of their fellow-travellers met the Prime Minister who, strangely enough, was said to have told them that the Government had not discussed any proposal for an 'air-umbrella with the 2710 (Ai) LSD-6.

visiting mission, nor have the Government itself considered any such proposal. But immediately came a contradiction again in the Indian Express from which I quote:

"Mr. Galbraith is stated to have asked the Government of India to take steps to tell the people that the mission's arrival was in response to India's urgent request consider the air-umbrella to plan.".

In the light of these facts, would it be that the Prime Minister would rather placate the communists of India and abroad and, in doing so, embarrass the Government and the people of the United States and India? Surely, the Prime Minister must realise that the communists in India have a vested interest in this matter because saw in this air-umbrella a potential risk to their ultimate goal in this country. Therefore, I appeal to the Prime Minister not to feel humiliated in receiving the wholehearted aid from countries which have a common cause with us.

In these days, when it is essential for us to step up our production, specially in agriculture, I feel it would be a good thing if the Government would be kinder to the peasants who are the backbone of our country and from whose families 90 per cent, of our patriotic and brave jawans come. I am sorry to say that these people are being unnecessarily harassed. are being taxed beyond their means. I feel they should be given every encouragement to produce more. agricultural production of our country would, I am sure, increase if our peasants could be assured of their land proprietorship and if they were given some concessions in land revenue. I earnestly implore the Government to examine this question.

Mr. Chairman: The hon. Member's time is up.

Shrimati Gayatri Devi: In conclusion, I would implore the Government

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to be realistic and not put their party policies before the interest of the country. They have succeeded humiliating us in the eyes of world, and what is even worse, they have humiliated, as I have said before, our armed forces of India which were amongst the finest in the world. If they cannot redeem the shame and humiliation they have brought to this country, then, I would appeal to their patriotic sentiments and ask them to consider whether the time has not come for a radical change leadership of our country

I would remind the leaders that India comes first—service before self—and that no one is indispensable.

Shri Balkrishna Wasnik (Gondia): Sir, just now we have heard the sweet Maharani's gallant speech in a melodious voice. The contents of the speech were just the same as those of leader the hon. Member Mr. Ranga. She had said something about Mrs. Indira Gandhi, I am not here to reply on behalf of Mrs. Gandhi. But I would like to remind the Maharani, she is not here, so through her leader and other Members of her party whatever gold Mrs. Gandhi had even the small ornaments for her dollsshe has given for the defence of India. But the great contribution the Maharani and her gallant husband, the Maharaja, have given for the defence fund is 14 per cent of the privy purse. (Interruptions). Look at the contribution that has been made by even the common workers, the farmers, whose average income per month is not even Rs. 100. They have contributed one month's salary towards the defence of India fund. But the Maharaja and the Maharani have given only 14 per cent of the privy purse.

Shri Koya: What about the Congress Maharaja?

Shri Balkrishna Wasnik: The Maharaja and the Maharani have given only 14 per cent of the privy purse that is given to them by the Government of India. This privy purse

is nothing but the contribution that is collected from the people of this country through taxes. The Maharani has said about the change of leadership. Much has been said about that and I need not repeat anything.

This House is grateful to the President for his candid analysis of the situation and the frank admission on his part as the Head of the State when he says:

"During our plan period, we have made substantial progress in many sectors of our economy, even though we have not always been satisfied with the progress that we have made."

What are the reasons why the desired progress has not been achieved in the plan period? We have to see whether any lack of effort on the part of the people of India was responsible for our failure or whether the sabotage done by the vested interests in and outside the country has led to our failure. The Swatantra leader, Mr. Ranga, has made a great speech that his party is opposed to the plan. They oppose the plan which is based on Government's socialist ideals. He is opposed to the nationalisation of industries, socialising rural trade and collectivising agriculture. When Mr. Ranga does not want nationalisation of industries, I would advise him to read the Vivian Bose Commission's report on Dalmia-Jain affairs. It has been supplied to him by the Government. If he has not collected it from the publications counter. I would advise him to do so. He may go through it and decide as to whether he would like to keep the trade and industry in such corrupt hands. The President rightly said that we have to strengthen our economy and I have no doubt in my mind that it is the socialist economy that will deliver the goods.

The President has referred to the Citizens Defence Council, Most of the parties are represented there, except the communists. Mr. Gopalan was

critical of the arrest of Communist. Even today the Communists are not one in their voice against the Chinese aggression. There are still people in their fold who believe that a socialist country cannot commit aggression. Their love for communist China, I think, is more than their love for their own soil. Their activities, after China aggression, were committed social in certain parts of this country. Mr. Gopalan wants them not to be arrested and to be set at large. activities have been such that it will not be in the interests of the country to let them out even on parole. I have a complaint that the Government have been too lenient in dealing with them. Let Mr. Gopalan tell as to what is the penalty for anti-national activities in the communist countries and whether the Government of India's action in the matter has been adequate bringing to book the anti-nationals in the state of emergency in which we are today. It is the democratic Constitution of this country that is responsible for this leniency. Otherwise for the activities of sabotage by communists communalists and capitalists the punishment would have been entirely different.

Again, look at the role of the Press in India. They are by and large against the Government and their policies. I do not blame the staff and the correspondents, but the master mind that controls the Press. propaganda, which has no basis, carried on continuously. It leads to bringing down the morale of the people. It is the greatest crime in the state of emergency. They publish all sorts of news. Just now the Maharani has mentioned about the air umbrella. They have published a news like that. We are against any aid which undermine our sovereignty. The control, etc. of the so-called air cover will be in the hands of the powers that will providle that air cover. I am rather corry that the opposition people believe the words of the foreign people, but they do not believe the words of our beloved Prime Minister. He has emphatically said that this question did not arise and that such a discussion never took place and no mention of any sort was there, even though that mission came here. But our great opposition people do not believe our Prime minister; they choose to believe the foreign people. I do not know the reason. The news about the air umbrella. I believe, has not ben given by any Government agency. Who gave the news and how did it come in the ress? Who are the people that briefed the opposition parties and the newspapers of India for publishing such news?

This is a sorry state of affairs, I must say. The President has expressed our reolve to strengthen our defence. Help from all countries is welformen. We will take it but not with strings. We should be strong militarily and otherwise. We will not submit to dictation backed by military force, whatever may happen. This is what the President said.

It is the other political parties in the Citizen's Defence Councils that who made use of the common platform to criticise the Government and to criticise the Congress Party. One could do nothing but feel sorry for this. Certain people have said that the Congress have utilised this emergency for their ends Shri Gopalan, Shri Trivedi, the Maharani and others were conspicuous to mention this. I deny this charge. But I would like to ask them as to whether the Opposition has not tried to make much for their own ends seeing the country in a crisis. All their speeches were only to denounce the Congress and the Government. Is this conducive to boost up the morale of the country, I have to ask.

About Gold Control Order I must say a word or two. The Gold Control Order is also the talk of the day. In my opinion, this order will be written in the history of the country in golden letters. But these letters, I am afraid, will be made in 14 carat gold. The President has said that in order to put an end to the strain on our foreign exchange resources through smuggling of gold into India, certain rules have

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been framed to bring gold under contro!. As the Gold Control Order was broadcast the prices of gold came down and the poor sold away their gold. The money-leaders confiscated the gold ornaments of the poor as they could not pay back the money within a short time when the prices of gold falling. But, soon after, the prices of gold again went high. How did this happen? The ornaments have excluded from the Gold Control Order and the prices of pure gold crnaments went up like anythink. 14 carat gold ornaments are not suitable, in opinion, to Indian conditions. Even with pure gold ornaments the poor illiterate masses were being deceived, and with 14 canat gold ornaments they will still more be deceived to the advantage of the business class. better to have a ceiling on the possession of gold than have this 14 carat business. If that is not possible, let there be no gold ornaments at all. Let there be no gold with the people. Gold in the form of ornaments or otherwise was a savings-bank for the poor. the 14 carat gold cannot serve purpose, let us stop people having gold and let Government be the only party which can be in possession of gold. Sir, gold from hoarders and big moneyed people has not come forward. If that is to come out, let the Government declare that possession of gold in any form will be illegal.

Sir, I thank you for giving me this opportunity, and I once again thank the President for his masterly Address.

Shrimati Renuka Barkataki (Barpeta): Mr. Chairman, while thanking the President for his kind and valued Address to both the Houses of Parliament, I would like to stress the need of taking proper steps to make Assam, NEFA, Nagaland, Manipur and Tripura a strong base for defence operations, and in the context of defence of India I would request the Government not to treat it as a local or State issue, but as a national issue.

The events of the past few months have proved the need and urgency of

taking transport and communications in Assam on a war footing. Chi lese aggression has laid bare the extreme vulnerability of this strategic area arising out of poor economic development and inadequate transport. in a war where mobility of troops and supplies played a significant part, must say, so far as Assam front is concerned India was caught napping. The country cannot afford to repeat the same mistake. At the time of crisis it was demonstrated that to depend upon metre gauge and Pakistani steamer service is very dangerous. The metregauge, of course, did a very heroic job, when for 50 days the Pakistani Steamer Service badly let down India at the crucial moment, but it was potently unequal to the demands of the emergency. Even on the limited considerations of railway economics the metregauge is uneconomic its operating cobeing about 35 per cent higher than that of broad-gauge. The NEF Railway's record of persistent and mounting losses is attributed to the metregauge. Mr. Tarlok Singh, a member of the Planning Commission, said the other day that it will cost only Rs. 40 crores to have a broad-gauge railway line from Siliguri to Gauhati, In the context of defence, Sir. I would request the Government to spend this amount from the common pool and have this line, so that there might be a permanent transport line to Assam from outside Assam.

Address by the

President

Sir, you know well how the economy of Assam is affected. Besides the natural catastrophies like draught, earthquake etc., Assam had to face language disturbance, communal disturbance, Naga disturbance, Pakistani infiltration and lately Chinese aggression. All these calamities one after another hamper developmental activities and affect the economy of the State. While the per capita income is increasing in other States of India, in Assam it is decreasing very disappointedly. While the cost of living is going down in other States of India, it is going up and up

in the State of Assam. You will be surprised to hear, Sir, that the cost of living in Assam is the highest in India.

In regard to power, Assam feels that she has been neglected in the allocations by the Centre. Although Assam has vast potentialities in hydroelectric development which might rise to 20 million kilowatts, the installed capacity at the end of the Second Plan was only 26,318 kilowatts. The per capita cosumption of electricity is the lowest in the State, only 2.45 kilowatts as against the all-India average of 31.62 kw. By the end of the Third Plan, while the all-India average would grow to 80 kw. Assam's capita consumption would hardly reach 15 kw. The Government Assam and its people felt extremely unhappy over this matter. Though the Planning Commission has accepted the physical target set by the State, the Commission refused to make the required allocation in the Plan. Assam has now demanded an additional grant of Rs 14 crores to develop two major projects, one hydro-electric and thermal, without which the industrial development of the State would be impeded Similarly, the oil policy of the Government of India, I regret to mention, has yet to accord a place of honour for oil refining that Assam deserves. What the people of Assam feel is that they are not only neglected in the normal peace time but they are neglected even at the time of war by the Central Government. Only recently, the hon. Minister of Mines and Fuel refused to give Assam one or two rupees more as royalty for the extracted from her soil. It was only when the Prime Minister intervened that the issue of royalty was settled and Assam was given its due share. These show that though our demands are generally turned down, they are quite reasonable. Had some of these demands made by the State for years past been met, we would not have had to face such a helpless situation as at present in the Assam border.

Only those who had been to Assam recently can realise what difficult

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times the people of Assam are passing through. I must extend my greatfulness and appreciation to some of my friends of this House and some of our leaders, including our President, who rushed to Assam to give us encouragement and to express sympathy. We are particularly thankful to Shrimati Indira Gandhi. Chairman of the Central Citizens Committee, who has gone to Assam several times since the crisis started. I am sure, all of them will agree with me in his matter.

At the height of the crisis, normal life in Assam became almost paralised. At one stage, civil supplies and water transport collapsed but, thanks to the businessmen of Assam, they controlled the price line immediate-At one stage the business in Assam was so dull that nobody was there to purchase jute and paddy from the cultivators. Bankers refused to give credit facilities to the businessmen. The State Government had to ask the State Trading Corporation to help the cultivators by purchasing their products. There was a time when most of the gardens were deserted by their proprietors and managers, leaving labourers to their own fate. Nobody was there to make payment to the labourers; nobody was there to give their weekly rations. In the face of all these odds, they formed themselves into small administrative and controlled the gardens in absence of their masters and, thus averted a major crisis. So, I must congratulate the labourer and their unions for this excellent work when we were facing a crisis.

We, the Assamese people are unhappy. But, in spite of our unhappiness, please come and see what the Assamese people, men women and children, young and old, are doing in the face of such a catastrophe. Thousands of school children and college

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students left their studies, making accomodation for the illfated evacuees of NEFA hills and Tezpur their schools and colleges, preparing and cooking food for them, looking after their comforts and collecting public donations in cash and kind for these evacuees. Thousands of jawans were passing through villages and towns of Assam. Everywhere, the Assamese people offered them, tea, oranges, banana and other fruits, showing the utmost courtesy to our jawans.

I have a lot to speak against the Border Road Directorate, i.e., Tusker Project but, as there is an inquiry pending, I withhold all my complaints against this organisation. All the same, I must say a few words about the Central Defence and State Intelligence Services. The unexpected fall of She-la pass and Borndila showed that everything was not well in the Intelligence Department. There is a big spy ring working across the border. Our Intelligence must be gearded up according to our requirement, because quite a large number of anti-social elements working in the border to undermine the confidence of our people in Central Government Civil administration and national leaders. So, we we must ever be vigilant and must gear up our Intelligence Departments to the needs of the situation.

In this context, I must say a few words of appreciation to the men of Assam Rifles who had sacrificed a lot during the period of actual war with China in the NEFA front. These are the men who are actually guarding our frontier. But, I am sorry to say, the men of the Assam Rifles are not getting the same facilities which are enjoyed by the Central Reserve Police or our men in the army. They are getting only Rs. 47 per month with four increments of Rs. 1-8- each after every two years of service. After serving for fifteen years they get Rs. 10 to 12 as pension. They do

not get any other allowance as children's allowance or children's study allowance in the Assam Rifles. So. I would like to request the Minister to see whether the service conditions of the men of the Assam Rifles can be improved.

Last but not least, I would like to speak a few words about the NEFA administration. Plainly speaking it is the Chinese aggression that induced the need for a closer at the NEFA policy. Up till NEFA was kept isolated from the rest of India. It was done by the Britishers previously and now it is done by the Indian Government. Whatever the aims or motives hind it might be, the fact remains that this isolated policy of ours proved to be a failure. Only recently, in the month of December last I had visited some areas of NEFA and met the local tribal people. found there was that while the Indian border of NEFA is restricted by inner line system, a peculiar system by which no Indian can enter NEFA without a valid passport from the authorities, whereas our border with the Chinese is kept open so that the Communist spies can mix up our NEFA brothers. Anybody can cross the McMahon line at any time I had been to the nearest outpost to McMahon line and I met the villagers who had a good time with Chinese friends during the last aggression. The isolated pockets of the tribal people are more likely to fall a prey to the continuous Chinese psychological propaganda to woo them. Social development and welfare of people and constant intermixing the peoples of the plains with them with a spirit of genuine affection, identification and understanding will encourage a strong and contented people to support our defence forces all along the border. The roads and communication in this area of difficult terrain should obviously improved. NEFA should also be developed as a permanent base with a network of roads and

bridges, with a vast reserve of defence personnel well acclimatized to the rigours of the region and experts in mountain warfare.

I would like to emphasize that steps should be taken to integrate the whole of eastern India, but, the name of integration one should not disturb the religious and customs of the tribal people. should be taken to see that these simple folks are not economically and commercially exploited by the outsiders. The land and forest right of the tribal people should be safeguorded. Sir, may I ask pou whether there is any sense in erecting artificial barriers between people of the hills and the people of the plans? So far as Assam, NEFA, Manipur, Tripura and Nagaland are concerned, the social political integration will take time. But for defence and economic integration the Government of India can take immediate steps. Let there be one strong army headquarters the whole of Assam, NEFA, Manipur, Thipura and Nagaland, Let there be one common banking organisation, Apex credit society, Apex marketing society and other economic organistations for the whole area. Once it has come under one economic system, it will not be very difficult to bring them together for the same social and political aim and set up.

There is no doubt that the people of Assam and NEFA to a man are facing the unprecedented calamities before them with courage, confidence and good heart. It must not be forgotten that it is we, the people of Assam and NEFA, who are bearing the brunt of the massive Chinese onslaught practically unaided. There was hardly any arrangement for civil defence worth the name and military help took time in coming.

The hon. Minister of Economic and Defence Co-ordination, Shri T. T. Krishnamachari, has rightly pointed out the other day in Assam that the Chinese onslaught has exposed the

weakness in our national economical planning and strategic efforts. hope that at least from now on Assam, the core of this strategic region, would be regarded by the Government of India as well as by Planning Commission; not as one among other States of India but as the bastion of security of nation. I think, by strengthening Assam economically and militarily the Government of India would not be conferring any special favour upon Assam but it would rather do the minimum to ensure the security as well as our independence.

With these few words I again offer my hearty thanks to our President and to you also.

Shri Rajaram (Krishnagiri): I thank you for giving me this portunity to say a few words on the Address that has been delivered to us by the President. The President has rightly pointed out about Chinese aggression and advised to protect ourselves from this menace and to strengthen our defences and economic structure. Now there is a The Government lull in the front. of India has accepted the Colombo proposals but still there is no reply from the Chinese side. So, the danger has not come to an end. must be very careful at this hour. The Combodian Head of State, Prince Norodom Sihanouk, after visiting Peking, sees some new hope. Anyhow, we must be ready to face any situation. We must strengthen our Army and increase our production. This is a critical hour an we not be complacent at this moment. We must accept all the help foreign countries without any strings.

Sir, I regret that in the Address we find that some major problems that face the people today have been skirted and no reference have been made to them. There is a big problem now in the country because of the proclamation of the Gold Control Order by the Government. It will affect drastically the occupation and status of goldsmiths who are in so many lakks

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throughout India. The goldsmiths have already been affected in their profession and occupation owing to fluctuations in the price of gold. Many lakhs of goldsmiths, specially in Madras State, are very poor in status depending solely on their goldsmithy. In our parts there are a lot of fine artisans working in jewellery. They say that it is not possible for them to stud stones or to stretch 14-carat gold. Especially thali, a sentimental one, is usually made of pure gold. At least for these things the Government of India must allow 22-carat gold to be used as before.

Due to this Order all the jewellery available in the market has disappeared. So, no jeweller is interested in giving work to the goldsmiths. Further, gold is also not easily available in the market. There is a licence problem before them. So many of them have not obtained the licence still. The hard-hit is not anybody but the poor goldsmiths. They have no work for the past two months. They are ready to sacrifice their lives for the sake of the country, but they do not like to die out of poverty. They must be given subsidies and work. Their memoranda must not be thrown into the waste paper basket. The Government must act quickly for their rescue.

Then, I want to say a few words about the handloom weavers. During the last few weeks, the handloom industry, more especially in the south, has been passing through a severe crisis. The slump in demand for handloom fabrics has led to accumulation of stocks all over the south. The malady which the handloom suffers from is not just a passing phase, but it is so deep-rooted that every year, as it advances, sees the recurrent crisis increasing in dimension. The production of handloom cloth remained almost stationary during the last few years. In spite of the rebate that is given on the sale of handloom cotton cloth, the trade has by no means been freed from anxiety caused by accumulation. The plight of the weavers who once had a proud place among artisans of the south, now calls for pity and tears. The difficulties of the handloom trade are not been sufficiently understood. It is a painful fact that the handloom industry cannot compete with mill goods. On that plea, we cannot plead for the philosophy that the survival is the fittest. The duty of the Government is to protect the industry which needs encouragement either through money or through avoidance of competition. With this in mind, Mr. C. Rajagopalachariar, the then Chief Minister Madras, rightly proposed a scheme stating the right to produce bordered dhoties and sarees should be exclusively to the handloom industry. Unfortunately, that encouraging suggestion has fallen on deaf ears. Very recently, in the Madras Legislative Assembly, my party, that is D.M.K. moved a Resolution to that effect. Congress party in the Madras Legislative Assembly was very happy in defeating our Resolution and again proclaiming to the world that they are the good friends of the handloom industry. Now, that industry is in a crucial stage. Like an orphan, this major industry has crossed through hardles and fiery ordeals, tossed aside by storms, political or otherwise. It needs immediate protection. If the Government of India is convinced that the industry cannot withstand the oddities of time, then, it is better for the Government to provide alternative employment to the people who depend on this industry. Doing neither is not an intelligent solution. We are elated when we are informed that our handloom goods are steadily attracting the international markets and the popularisation of handloom sarees and dhoties and lungis in countries abroad are points exhilarating and creating confidence in our minds that handloom goods will deliver the goods. I hope that the Government of India will step up facilities for the handloom goods and also try to find markets as far as possible.

I was disappointed while I found that the Address did not take note of the problem of power shortage in our State. Every year, there is power cut in the Madras State. Of course, the President has mentioned about the atomic power station at Kalappakkam. It will take many years to come. There is emergency prevailing in the country. Each and every industry is busily engaged in production. At the same time, we are worried about the power shortage. To solve this problem immediately, the State Electricity Board of Madras suggests a fine idea, that is, to construct a project over the Cauvery near Hoggainakal in Salem district. The project may be constructed in three years. Water is not wasted. The usual running water is being utilised for producing power. There is no necessity for acquisition of lands or any such thing, because all the land around the project area belongs to the Forest Departments of Madras and Mysore States. The Madras Government is ready to implement the project quickly. The expenditure for the project is also very low. It is not necessary for me to say anything about the ability of the State Electricity Board. The Central Ministers know their achievements better than So, I request the Government of India to allot all the necessary aid to construct this project at Hogenekkal very quickly. By doing this, we can get nearly 800,000 k.w. of power which can be used in various industries.

With these words, I conclude.

Shri Maheswar Naik (Mayurbhanj): I fully associate myself with my hon. friends who have preceded me in offering thanks and gratitude to the President who has been kind enough to deliver this enlightening message and this enlightening Address to the Members of Parliament in the joint session.

The Address has outlined various achievements in the course of the last year and has indicated the lines that we are going to adopt in the course of the next year. It is a great thing that the President has instilled in us a spirit of inspiration with which we have to shoulder the responsibility that is lying ahead of us.

It is but natural that the President should have dealt at length with the calamity that has befallen this country in the course of the last year, that is, the Chinese invasion which has taken place unprovoked, against a friendly country which has all along been pleading and sponsoring the cause of China in the councils of the world's We are nations. а peace-loving country, and we are always willing to go in for peaceful negotiations in matters of dispute not only in our internal affairs, but in respect of international affairs as well. The President has rightly asserted that we shall go in for peaceful negotiations provided these negotiations are consistent with our self-respect, dignity and honour.

We know that we are dealing with an enemy who has all along been professing that he is friendly towards India and who will always settle the disputes regarding the borders etc. by peaceful negotiations, but ever since China has started grabbing portions of our territory on the northern borders, she has never been found to be amenable to any reason whatsoever China has dubbed India as a bourgeris country, a pseudo-socialist country and also as a wholly reactionary country. Whatever be the motives of China, she does not want that India should grow in strength economically and also emerge as a powerful nation in the East or in Asia. She wants India revolutionary progress accept which she thinks to be progress so far as her own economic growth is concerned. After her aggression, China declared a unilateral cease-fire. Later

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on, the Little Summit headed by Colombo put forward certain proposals before India and China to settle our disputes across the table. We have accepted them. China, while accepting the principle, has reserved the right to have her own interpretations of the proposals. We are certainly peace-loving and will accept peaceful negotiations. But to me it appears that all these years China has not been found amenable to any reason. I do not think she is going to see reason in negotiations. My apprehension is that all these talks that China is proposing on her own terms might as well lead to the grabbing and annexing of further territory from our side of the border.

The President has rightly said that even if the talks do materialise, we must not forget that we are facing a situation of emergency, that to face this state of emergency we will have to build up our defence and economic strength to defend the country. In this connection, I would like to remind the House that during all these years. we have not been able to build up our defence strength very much, so much so that during the Chinese aggression we had to face a situation which could have been averted if we had rightly built up our defence strength. We must do that now. We must reorient our defence-industrial production. If necessary, we must gear up the civilian industry also to augment the defence production to meet needs of the country. Criticism been made that if the private sector industry is brought into this sphere of production of defence materials, it might as well assume a monopolistic tendency. We are facing a situation where all our resources, whether in the public sector or private sector, must be attuned to the emergency needs to build up the defence strength of the country. It is a good thing that we are not scrapping or curtailing the programmes and projects envisaged in the Plan. It is very good thing, but

all projects and plans which are to be implemented on the defence front must also be in conformity with the maintenance of the integrity of our State. So, there is not much strength in the criticism that the private sector industry must not be entrusted with the producion of defence materials.

Criticism has also been made that in our defence efforts, not all sections of the people are being associated. This is far from the truth. As far as my knowledge goes, at least in the area from which I come you will find all sections of public opinion, of political affiliations, have been associated in the district defence council and the State defence council which have been formed. I must remind the authorities here that political suspects who have extra-territorial allegiance must of necessity be kept away from our defence efforts. Otherwise, it is through them that our efforts might be undermined and subverted.

It has also been said that the Congress Party and its members are making political capital of the emergency provisions. There was also criticism that all sections of the people were not contributing equitably to the defence efforts and defence funds. I feel this is an attempt to subvert our defence efforts. They are merely trying to create troubled waters in which they would like to fish. This element must be kept in check.

There is also a section of the press, and a minor section among the proper, which has criticised friendly countries that have spontaneously come to our help in the hour of our greatest need. They want to create a rift between us and our friends so that our weakness may continue and we may not be able defend our country against Chinese aggression, or, for the matter of that, any aggression that might come from that part of the world.

For the defence of our country and its integrity we need help. If sufficient help is not forthcoming from within the country, we will have to look abroad for friendly help that might be forthcoming from elsewhere. The joint military missions are exploring the possibilities as to how best we can develop our defence potential. Even that is being criticised. This is just to create a charm between the helping country and the country helped. These are elements which the Government must guard against and must correct in good time.

श्रीमती रामद्लारी सिन्हा (पटना) : सभापति महोदय, मैं राष्ट्रपति जी का बहत शकिया ग्रदा करना चाहती हुं कि उन्होंने अपने संक्षिप्त किन्तु महत्वपूर्ण और सारगभित भाषण के माध्यम से देश ग्रीर लोक सभा के समक्ष मख्य मख्य समस्याग्रों ग्रीर जिम्मे-वारियों का तजकिरा किया है। इसमें हमें सरकार की नीतियों और उसके ठोस इरादों की अलक मिलती है। यह कितना मीज है कि राष्ट्रपति जी ने ग्रपने भाषण के ग्रारम्भ में ही नोकतंत्र के बुनियादी उद्देश्यों की तरफ इशारा किया है। मझे और हमारे देश को म्राज इस बात का घमण्ड है कि दनिया के तमाम देशों में हमारे यहां राजेन्द्र बाब तथा डा 0 राधाकृष्णन सरीखे मनस्वी, फकीर, तपस्वी और दार्शनिक राष्ट्रपति के पद को सुशोभित कर रहे हैं मानों प्लाटो के फिलो-सोफर किंग का स्वप्न चरितार्थ हो रहा है।

[Mr. Speaker in the Chair]

श्राज भारतीय इतिहास की एक नाजुक घड़ी में हम यहां पर इकट्ठा हुए हैं। श्राज हमें देश का नंतृत्व अधिकाधिक जिम्मेवारी तथा दूरदिजता के साथ करना है। यह सही है कि चीनी श्राकमण के कारण हमारे देश के श्राधिक ढांचे पर तनाव श्रा गया है क्योंकि श्राज हम श्राधिक और सामाजिक विकास को तरजीह

दे करके सैनिक तैयारियों से नजरश्रंदाज नहीं हो सकते हैं। श्राज हमें ग्राघनिक सतह पर श्रपनी सैनिक शक्ति को लाने के लिए मुलतः तृतीय पंचवर्षीय योजना को किसी भी तरह कार्या-न्वित करना होगा । हमारा इस में विश्वास है कि सैनिक शक्ति को ग्राधनिक सतह पर लाने के लिए उसकी ऊंचाई कायम रखने के लिए हर क्षेत्र में हमें ग्रपने उत्पादन को बढाना होगा । इस दुहरी जिम्मेवारी को निभाने के लिए ब्राज हमारे ब्रौर सरकार के लिए इस बात की स्रावश्यकता हो जाती है कि प्राइस लाइन को हम पकड़ कर रखें। मन्य्य की श्रीवश्यकता की जो चीजें हैं उस में कमी न की जाये ग्रौर हर क्षेत्र में, हर फील्ड में इकोनोमी बरती जाये, फिजलखर्ची को बन्द किया जाये । इसके साथ ही साथ कृषि और उद्योग के क्षेत्र में हर तरी के से उत्पादन की भी बढ़ाया जाना चाहिये। यहां पर कृषि मंत्री जी मौजुद हैं। मैं उन से कहना चाहती हं कि केवल सोशल एक्सरैरीमेंट के ग्राधार पर ही नहीं बल्कि सिचाई ग्रीर खाद स्त्यादि के ब्राघार पर भी प्रति-एकड जमीन में पैदाबार बढ़ाना ग्राज हमारे लिए लाजिमी है।

इस मौके पर योजना के सम्बन्ध में मैं
यह भी कहना चाहती हूं कि देश की मैटोरियल
प्रास्पैरिटी के लिए, देश की सुरक्षा के लिए,
देश के सर्वांगीण विकास के लिए योजना का
बहुत बड़ा महत्व है, इससे कोई इन्कार नहीं
करता है। हमारे सामने आर्थिक ढांचे की
कमजोरी साज नहीं है, बिल्क योजनाओं का
इम्प्लेमेंटेशन है। हम हर क्षेत्र में और खास कर
कुछ विशेष क्षेत्रों में देखते हैं कि लाखों रूपये
बरबाद हो जाते हैं हमारे योजना में। किकन
क्षेत्र में जा करके उनके टारगेट्स योजनाओं
के ऐसे हैं जो क्षेत्र में न जा करके केवल दिमागों
में या फाइलों में ही मौजूद रह जाते हैं, उनका
क्षेत्र में वजद नहीं हो पाता है।

मूझ एक बात याद ब्राती है। हिटलर के बम गारों ने जब लन्दन के विशाल शहर

[श्रीमती राम दुलारी सिन्हा]

को पिछले महायुद्ध के मौके पर ध्वस्त ग्रौर त्रस्त करना शुरू किया था तो उस समय वहां पर वर्कं ग्रं एजुकेशन के लिए कानून बनाया जा रहा था । मैं सरकार का ध्यान इथर श्राकषित करना चाहती हूं कि ब्राज वर्कं एजुकेशन का कानून हमारे यहां भी है लेकिन जहां कुछ त्यार्गा, ईमानदार ग्रौर तपस्वी समाजसेवी ग्रौर ट्रेड-यूनियनिस्ट इस स्कीम को कामयावी के साथ बड़ी कठिनाइयों के श्रालम में भी चला रहे हैं वहां पर सरकारी नौकरों की टोलियां वर्कं ग्रुकेशन की स्कीम का सिर्फ कागजों पर वजूद कर रही हैं, ग्रौर उसके टारगेट्स पूरे नहीं हो रहे हैं।

श्राज हमारे सामने विलेज होम गार्डस की तैयारियां चल रही हैं। चीनी आक्रमण के दौरान भारत में देशभिक्त का एक बहुत बड़ा सैलाब ग्राया । इस मौके पर यह कहना मौजू होता कि उस देशभिक्त के सैलाब में मजदूरों न ग्रपना बहत बड़ा हिस्सा पूरा किया, हर तरीके से । मैं तो यह चाहती थी कि उस की चर्चा की जाती। विलेज होम गार्ड स कृषि के उत्पादन में बहुत हुई तक सफलीभूत हो सकेंगे, ऐसी उम्मीद है। ग्राज हमारे देश के ग्रन्दर जो सिविल डिफेन्स कमेटियां हैं उन में युथ फंट है, महिला फंट है, लेकिन लेबर फंट का वहां पर कहीं जिक नहीं है। लेबर हमारे ग्रार्थिक ढांचे की नींव है। उसी पर हमारी ग्रायिक व्यवस्था भौर सामाजिक व्यवस्था निर्भर करती है। एसे मौके पर राष्ट्रपति जी के अभिभाषण में **कु**छ इस प्रकार का तजिकरा होता तो ग्रच्छा होता जिस से कि देश की ग्राबादी के इतने बड़े **भा**ग को एक ऐसा कार्यक्रम दिया जाता जो उस की बाकी एनर्जी को देश के लिये सही रास्ते में चैनेलाइज कर सकता । इस मौके पर मैं एक ग्रौर उदाहरण रखना चाहती हुं। पिछले महायुद्ध में अमरीका और वर्तानिया दोनों में एक नैशनल वार लेबर बोर्ड की स्यापना हुई थी । उस में मालिक, मजदूरों न्धौर सरकार के नुमाइन्दे ये घौर उन लोगों ने

बड़ी बड़ी उत्पादन की समस्याग्रों को हल किया था। हमारे यहां भी प्रोडक्शन कमेटियां हैं लेकिन उन के साथ साथ ग्रगर इस तरह का कोई काम यहां किया जाता तो ठीक होता ग्रौर ग्राज संकट की स्थिति में हमारे देश का बड़ा कल्याण होता।

हमारे देश की वैदेशिक नीति शांति,
प्रहिंसा, पंचशील ग्रौर नानग्रलाइनमेंट की
प्रतीयों पर ग्राज तक चलती रही है, लेकिन
ग्राज हमें ग्राश्चर्य ग्रौर दुःख होता है जब
साम्राज्यवादी कहलाने वाले राष्ट्रों की ग्रोर
से नहीं बिल्क विश्व शान्ति के नाम पर कबूतर
उड़ाने वाले चीनियों की तरफ से हमारे देश
पर ग्राकमण हुग्रा है। ग्राज हमारे सामने
नेफा ग्रौर लहाख का प्रश्न नहीं है। हमारे
सामने प्रश्न है एशिया में प्रजातंत्र की मीनार
को खड़ा करने का। मैं तो इस मौके पर यह
कहना चाहूंगी कि ग्राज भारत विश्व के रंगमंच
पर जघन्य तानाशाही ग्रौर बर्बर चंगेजी
दुशमन से लोकतंत्र की लड़ाई लड़ रहा है।

मैं राष्ट्रपति जी को इस बात के लिये भी घन्यवाद देना चाहूंगी कि उन्होंने इस के लिये भी घन्यवाद का ज्ञापन किया है कि देश को आज सब से अधिक प्रसन्नता इस बात की हुई है कि भारतवर्ष को समयानुकूल अमरीका और बर्तानिया से मदद मिल सकी है। आज सदन के समक्ष बहुत से माननीय सदस्यों ने इस बात की चर्चा की थी कि हवाई कमिशन जो बर्तानिया और अमरीका से भारत में आया है उस का तजिकरा राष्ट्रपति जी के अभिभाषण में नहीं किया गया। मैं समझती हूं कि यह मौजूं होता कि यह जो हवाई कमिशन हमारी हवाई रक्षा के सिलसिले में यहां पर पहुंचा है उस के सम्बन्ध में भी कुछ हमारी नीति स्पष्ट होती।

मैं इस मौके पर इस का भी जिक्र करना बाहती हूं कि अभी हाल में क्यूबा में जब संकट भाषा या उस में रूस भीर अमरीका ने बड़ी समझदारी और दूरदिशता के साथ उस संबंद को द्वाना था और युद्ध की काली घाओं के अन्दर से एक विश्वास ग्रीर शान्ति की रोतनी दुनिया के साथ श्री शार्द थी। ने कि पूर्व हवाग्री में वरवर खूरेजी और चार्ज तकाशादी की जुनीतियां पुकार रही हैं, नृजी पूरा शिवास है कि भारत के जोक-तालिक नागरिक ग्रपनी ग्राजादी की रक्षा के कि, ग्रपने लोकतन्त्र की रक्षा के लिये और ग्रान कर्लक की थीन के लिये ग्रपने प्राणीं को ग्राहति चढ़ा कर ही रहेंगे।

भारतीय सदस्या श्रीमती गायत्री देवी ने यहां पर लीडरशिप बदलने की यात कही। लेकिन मैं तो यहां पर यह कहंगी कि राष्ट्रपति जं ने ग्रिभिभाषण के अन्त में देश का आहान किया है और जहा है कि "जागो, उठो"। इस मोके पर मैं यहां एक शब्द यह कहना चाहंगी कि यहां पर लीडरशिप ग्रथवा नेतृत्व को बदलने का दात कोई उठ ही नहीं नकती है। इस तरह का सुझाव बिल्कुल बेतृ ता है। जहां पर इ.च्या सरीखे योगीराज रायाङ्गणन् हैं ग्रीर अर्जुन सरीखे हमारे जवाहरलाल जो मीजुद हैं ग्रांर देशवासी उन के पंछि हैं तो हमारी ब्राजदी पर किसी तरह को उंगली नहीं उठ सकती है । हमारी ग्रखंडता, हमारी राष्ट्रीयता ग्रौर नान-ग्रलाइनमेंट की नीति की विजय हो कर रहेर्गा ।

"यत्र योगेश्वरः कृष्णो यत्र पार्थो धनुर्धरः । तत्र श्रोविजयो भ्तिर्ध्रुवा नोशिर्मतिर्मम ॥"

Shri P. C. Borocah (Sibasagar): Mr. Speaker, Sir, although there is no fighting going on just at the moment, the country is in a state of national emergency. Never before since independence had our President occasion to address the joint session of Parliament in an identical situation. To deliver a policy statement is a difficult task and it is all the more difficult when the country is under a state of emergency. We are grateful to our

President for having taken the pains to make a masterly exposition of the situation and also how the future of the country is to be shaped in the context of the Chinese aggression.

The Chinese commenced their surreptious aggression several years ago. There were border incidents and our Government thought that it would be possible to settle those disputes in an amicable manner. But gradually that aggression spread out to the eastern border and then came the massive attacks in October and November last on the eastern frontier. This has been described by our President as a gross betrayal on the part of the Chinese. Chinese succeeded in making deep incursions into the NEFA region and it appeared easy on their part to enter the plains and over-run Assam. But surprisingly enough they made a cease-fire proposal unilaterally and began withdrawing from the captured areas. Then came the Colmbo proposals. The Chinese announced their acceptance of the same in principle; but when India accepted the same in toto, the Chinese backed out. All these go to prove that Chinese intentions and actions are unpredictable.

The rich oil-fields of Assam are contiguous to NEFA border. They are one hundred miles from Walong, a place which fell to the Chinese in the November attacks. The news of existence of oil in NEFA region itself is also in the air. In such circumstances, it is not unlikely that the oil-hungry Chinese may create another surprise by suddenly invading Assam and capture the oil-fields there. Unpredictable as the Chinese intentions are, it should be our duty to keep ourselves ready to meet any exigencies and at the same time, we must not rest content until our defence preparations are cent per cent consolidated. The President and also our Prime Minister have been repeatedly warning that the dispute with China may be a long-drawn affair. Therefore, on all fronts, military, economic and diplomatic, India must devote her best energies and exercise the utmost vigilance. The address reveals the determination on th part of the Government to go ahead with the third Plan with such modifications of course, as necessitated by the new circumstances. A strong industrial and agricultural base is an essential prerequisite for national defence. For instance, transport, power, coal mining engineering. food production and warding off of inflation are such vital defence needs that they can hardly be cut down. Again, there is need for increasing the output of export commodities, such as bea and jute, which are vitally necessary to earn the much-needed foreign exchange

As regards agriculture, the President has stated that it has increased considerably. No doubt, agricultural production advanced over the period between 1950 and 1961 at the rate of 3.8 per cent per annum, but there was no overall advance in agricultural production in the first year of the Third Plan, and, as it is, it is doubtful whether in the second year also we will be able to achieve that target. If this state of affairs is allowed to continue, the target of 6 per cent per annum increase in agricultural production in the Third Plan will be difficult to be achieved.

Apart this, there is yet another consideration for stepping up our industrial and agricultural output and that, of course, is a political one. By fosagricultural industrial and tering developments through democratic means, despite the new burden placed on our economy by the Chinese invasion. India has to show to the newly independent nations of Asia and Afriea that our ways of economic development are in no way less effective than, if not superior to, the communist instruments of development through regimentation and dictatorship.

The President's speech, I would have wished, contained some reference

to our deteriorating foreign exchange situation. On the one hand, while our imports have been cut down to the bone, our exports, on the other hand. show no sign of improvement and remore or less stationary. The share of India in the world export trade has gone down from 2.3 per cent in 1950 to about 1.2 per cent in 1962. One of the reasons attributed for this shortfall is the rising cost of Indian brought about by the fiscal goods, levies, growing labour costs, low productivity, paucity of raw materials and the like. There is therefore, imperative need for an all out effort to solve our export problem in a concerted and urgent manner.

I would like to stress that more attention is to be given to the development of border areas and solution of border problems and the difficulties suffered by the people in the frontiers; for, a contented people is the best safeguard against foreign invasion.

Having said so, I would like to deal with a few problems specifically concerning the North-eastern region. Partition of the country has made this region practically isolated from the rest of the country, Except for a narrow corridor of about 35 miles width, it is surrounded by foreign states like China, Pakistan and Burma. As such the region stands vulnerable to foreign invasion.

Secondly, by setting up different administrative units run directly by the Centre the region has been divided into five parts—Assam, NEFA, Nagaland, Manipur and Tripura. The latter two units—Manipur and Tripura—are not happy and are agitating for a democratic set up of administration. Nagaland, though made a full fledged separate State, the hostile elements are still active there. NEFA administration has raised a Chinese wall in between NEFA and Assam. In the name of safeguarding their culture, the unsophisticated people there have been

preserved as museum pieces. Hardearned tax payers' money given for development purposes is not only not fully spent, but in many instances misspent and brings no direct benefit to the people of the region. My colleague has already given the example of the Border Road Development Works. What earthly reason can there be of taking the NEFA boys all the way to far off Shilling for studies when there are good educational institutions nearby in the plains? We do not understand this. Is it to keep the NEFA people separated from the people in the plains for all time to come? Is this the manner in which the integration of the people living in various parts is to be achieved? These are problems which should be thought over seriously.

Thirdly, the introduction of the Sixth Schedule in the Constitution of India has created five hill districts autonomous with a district council in each. This has torn the State administration to pieces and as a result the demand for a separate Hill State is there to further disintegrate the region.

Fourthly, there is wide-spread Pakistani infiltration in Assam and Tripura and all efforts of the Government to tackle the problem have so far resulted only in failure.

Fifthly, the region has a high record of rainfall which has made the area vulnerable to heavy recurrence of floods. No defence preparations on a permanent basis will be possible if floods are not effectively controlled in that border region. It is a gigantic task much beyond the capacity of the State Government to tackle. It may need foreign technical advice and financial assistance.

Sixthly, so far as production of power in this frontier region is concerned, it is dangerously at a low level. The per capita consumption of electricity in Assam in 1961 was only 2.45 kw as against an all India ave-

rage of 31.62 kw and Delhi average of 148.90 kw. As a result, not only all development projects there are at a standstill but also the working ones are starving for power. The Government of Assam and the Members of Parliament from Assam have made repeated representations for inclusion of the Kopili Valley project in the Third Plan but the Centre has paid no heed to it up till now.

It is unfortunate that I am forced to say on this occasion that unless there is some compulsion or agitation, or aggression forthcoming from foreign countries, no developmental work is taken up in Assam. That is why the people of Assam tell so often that if the Chinese had not attacked Assam, Assam would not have received the attention which it is receiving today. The people of Assam feel that they are not treated like the rest of India, so far as developmental works are concerned. Though the object of our industrial policy is to have rapid development of the whole country it looks as if they want to develop the country minus Assam or minus eastern region consisting of NEFA, Manipur, Tripura and Nagaland. So, I want to stress that Government must realise that if they want a balanced development of the country the eastern region also be included for the purpose. By excluding the eastern region there will be no balanced development. That is what I want to impress here in this speech.

17 hrs.

The difficulties of transport I need not mention because they have been mentioned many a time here. Also, the other day, when our hon. Railway Minister presented the Railway Budget, he also said something about Assam. Although very sweet words were coming from him and many times Assam was mentioned in his speech, the proposal of a broad gauge line between Siliguri and Jogighopa which was supported by hon. Minister for Defence Coordination,

[Shri P. C. Borooah]

Shri T. T. Krishnamachari and also by the Placing Commission Member, Shri Tarlok Singh could not find a place in the budget proposals. Today I have got a letter saying that the Government expresses regret in not being able to accept that proposals of broad gauge line to be extended beyond Siliguri to Jogighopa. This is the position. Yesterday we were jubilant thinking that perhaps it has been accepted, but today after receipt of the letter our jubilation vanished. These make us feel as though Assam is really separated from the rest of India.

However, on this occasion I have to express my gratitude to the great Son of India I mean the President of India, for the Address that he has been pleased to deliver to us in this hour of national emergency and I wholeheartedly support this motion. I also thank you very much for giving me this opportunity.

Address by the

President

17.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, February 22, 1963|Phalguna 3, 1884 (Saka).

[Thursday, February 21, 1963/Phalguna 2, 1884 (Saka)]

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